LOK SABHA DEBATES (English Version)

Tenth Session (Thirteenth Lok Sabha)

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LOK SABHA

Monday, July 29, 2002/Sravana 7, 1924 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

[English]

MR. SPEAKER: Hon. Members, it is with a very heavy heart that I have to inform the House of the sad demise of Shri Krishan Kant, Vice-President of India and Chairman, Rajya Sabha on 27th July, 2002 in New Delhi at the age of 75, following a massive heart-attack.

Shri Krishan Kant ably held the office of the Vice-President and Chairman of Rajya Sabha from 1997 till his death. As Chairman, Rajya Sabha, his vast experience of Parliamentary procedure, unruffled temperament and amiable disposition greatly helped him in guiding the deliberations in that House. His unique style of defusing tense moments in the House with his witty remarks and his sense of fairness and impartiality made him one of the most distinguished Presiding Officers of Parliament.

Born on 28 February, 1927 in Amritsar, Shri Krishan Kant was educated at DAV College, Lahore and Banaras Hindu University from where he got his Masters Degree in Technology. He was elected to Banaras Hindu University Student's Parliament and was also a member of its Cabinet. He was also Vice-President of Lahore Students' Congress.

Belonging to a family of freedom fighters, he actively participated in India's struggle for freedom and was arrested during the 'Quit India Movement' and was interned for two years.

He started his career as a scientist in the Council of Scientific and Industrial Research, New Delhi before joining politics.

He was a Member of Rajya Sabha from 1966 to 1977 representing the State of Haryana and a Member of Sixth Lok Sabha from 1977 to 1979, representing the Chandigarh Parliamentary Constituency. He was Chairman, Joint Parliamentary Committee on the Prevention of Water Pollution Bill; Chairman, Committee on Railway Reservation and Booking from 1972 to 1976 and a Member of various other Parliamentary and Consultative Committees. As a Member of the Parliament, he made significant contributions during discussions on Foreign Affairs, Defence Policy, Land and Electoral Reforms and Freedom of Press, etc.

He adorned the office of the Governor of Andhra Pradesh from 1990 to 1997. He also held additional charge of Governor of Tamil Nadu during the year 1996-97.

There was a unique blend of scientific temper and spirituality in the personality of Shri Krishan Kant. He was a strong votary of integrating science with spirituality. He was a member of Science and Spirituality Committee of the All India Sarva Seva Sangh. He was also the founder Secretary of the Indian Parliamentary and Scientific Committee and the Editor of that Committee's Journal "Science in Parliament". He was a member of the Council of the Indian Institute of Science, Bangalore from 1968 to 1974 and the Executive Committee of the Institute of Defence Studies and Analyses from 1978 to 1988.

Shri Krishan Kant had an abiding faith in Gandhian values of simplicity and was a strong advocate of high ethical standards in public life. He was the founder Secretary of the People's Union for Civil Liberties and Democratic Rights in 1976, President, Indian Red Cross (Andhra Pradesh Branch) during 1990-97 and President, Servants of the People's Society since 1991. As a member of the working group on Land Reforms, Agricultural Commission, he undertook the work of surplus land distribution to the landless in Rupoli Prakhand in Purnea district of Bihar. He was the convenor of All India Lala Laipat Rai Centenary National Integration Camp and Puniab Lala Laipat Rai Centenary Camp. He was also the Chairman, Jury of Jawaharlal Nehru Award for International Understanding, Indira Gandhi Prize for Peace, Disarmament and Development, Dr. B.R. Ambedkar National Award for Promotion of Social Understanding, and Dr. B.R. Ambedkar International Award for Social Change. He was the Chairman of the Selection Committee for the Appointment of Chairman of the Press Council of India and Selection Committee for the appointment of the members of the Prasar Bharati Board. He was patron of the Institute of Constitutional and Parliamentary Studies, New Delhi.

Shri Krishan Kant was very fond of Urdu Poetry, a passion which he inherited from his upbringing at Lahore. He also contributed articles to prominent dailies and periodicals on issues relating to national and international politics, electoral reforms, culture and science.

Shri Krishan Kant represented the Indian Parliament at the meeting of the Inter-Parliamentary Union held at Dakar, Senegal in 1968 and visited a number of countries on goodwill missions. great parliamentarian and the country has lost a true Gandhian, a man of great eminence and scholarly persuasion and one of the most active and charismatic personalities in Indian public life whose absence would be greatly felt in Parliament and in the nation as a whole. We deeply mourn the loss of this friend.

As decided in the Leaders' Meeting held today, this reference made from the Chair is also on behalf of the Leaders of all Parties and Groups and the whole House. The House may now join me in conveying our heart-felt condolences to the bereaved family.

The House may now stand in silence for a short while, as a mark of respect to the memory of the departed soul.

11.07 hrs.

The Members then stood in silence for a short while.

WRITTEN ANSWER TO QUESTIONS

[English]

Security Cover to Pligrims visiting Vaishno Devi

*201. SHRI K. YERRANNAIDU: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the number of pilgrims going on pilgrimage to Vaishno Devi in Jammu and Kashmir has increased;

(b) if so, the number of pilgrims visited during each of the last three years;

(c) whether adequate safety measures have been taken to provide security to the pilgrims; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) The number of pilgrims going to Vaishno Devi in Jammu has increased during the year 2000 as compared to the year 1999. However, the traffic has declined marginally in the year 2001 as compared to the year 2000.

(b) The details of the pilgrims visited the Shrine during the last three years are given hereunder.-

Year	No. of pilgrims
1999	46,68,340
2000	51,09,575
2001	50,56,919

(c) Yes, Sir.

(d) The State Government of Jammu & Kashmir has informed the Central Government that all the important religious places not only in Jammu province but also elsewhere in the State are guarded by static guards in addition to the area security.

The Mata Vaishno Devi Shrine including the route from Katra is guarded by CRPF jointly with the State Police and a number of security rings are in place around the shrine.

Assistance for Development of Tourist Sites

*202. SHRI IQBAL AHMED SARADGI: Will the Minister of TOURISM AND CULTURE be pleased to state:

 (a) whether the Union Government propose to provide any financial assistance for development of infrastructure and tourist sites in various States;

(b) if so, the States to whom funds are proposed to be provided by the Union Government for the purpose;

(c) whether the States have also agreed to cooperate and provide all facilities in improving the tourist spots in the respective States;

(d) if so, whether any concrete programme has been worked out in this regard; and

(e) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) and (b) Yes, Sir. The Department of Tourism, Government of India has proposed new schemes i.e. Integrated Development of Tourism Circuits and Product/Infrastructure and Destination Development for Central financial assistance in the Tenth Five Year Plan for promotion of tourism in all States/UTs in the country.

(c) The projects will be identified in consultation with the State Governments/UT Administrations and will be executed with their active participation.

(d) and (e) State Governments/UT Administrations have been requested to send proposals for Integrated Development of Tourism Circuits and Destinations.

[Translation]

Project Elephant

*203. SHRI CHANDRAKANT KHAIRE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the number of elephants is fast declining due to poaching in the country;

(b) if so, the steps being taken by Government to save the elephant population;

(c) area-wise number of elephants available in the country where Project Elephant has been implemented;

(d) whether any efforts are being made to increase the elephant population in the country; and

(e) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) No Sir.

(b) to (e) Project Elephant is being implemented in the country with a view to improve the habitat and protect the elephants.

According to the latest estimates, the population of elephants in the States where Project Elephant is being implemented, is as under:

State	Number
Andhra Pradesh	73
Arunachal Pradesh	1607
Assam	5312
Jharkhand	618
Kamataka	6088
Kerala	5737
Meghalaya	1840
Nagaland	147
Orissa	1827
Tamilnadu	297 1
Uttaranchal	1507
West Bengal	327

The various measures undertaken for protection of elephant and its habitat are as under:

- Government of India has identified 25 Elephant Reserves in the country with a view to provide systematic and focussed management of viable elephant ranges. Of these, 10 Elephant Reserves have since been notified by the State Governments.
- 2. Intensive patrolling is done by the forest staff in sensitive areas. Assistance from the Police is also taken as and when required.
- 3. The C.B.I. has been empowered under Wildlife (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
- 4. The Ministry of Home Affairs has written to all State Governments to lend a helping hand to the field formations of the Forest Departments to curb poaching and illegal trade in wildlife.
- 5. Prime Minister of India has also written letters to the State Chief Ministers asking them to strengthen the protection mechanism for wild animals.
- 6. A Special Co-ordination and Enforcement Committee, comprising of representatives from various enforcement agencies of Central Government has been set up under the chairmanship of Secretary, Environment & Forests, Government of India, for overseeing the measures taken to curb poaching and illegal trade in wildlife. Similar co-ordination committees comprising representatives of various enforcement agencies at the state level have been set up.
- The Forest Departments of Kerala, Tamilnadu and Karnataka have formed a regional coordination committee for joint action against inter-State gangs of poachers.
- 8. Import and export of ivory have been banned.
- 9. India is a signatory to the Convention on International Trade in Endangered Species of Wild Flora and Fauna (CITES) which prohibits international trade in ivory and other elephant products.
- 10. For controlling trans-border trade in elephant parts and products, a Memorandum of Understanding (MoU) has been signed with Nepal.

(English)

Changes in Milk and Milk Products Order

*204. SHRI MAHBOOB ZAHEDI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether India ranks first in the production of milk by producing more than 8 crores tonnes of milk in the world;

(b) if so, whether due to change in Milk and Milk Products Order (M&MPO), imported milk and milk products have adversely affected the indigenous production endangering the existence of the milk cooperatives and the livelihood of the milk producers;

(c) if so, the details thereof and whether the Government's directive to procure milk from cooperatives also stands cancelled as a result thereof;

(d) whether uncontrolled import of six categories of milk products by the multi-nationals of Denmark, New Zealand, Australia and America will jeopardise the production of milk in the country; and

(e) if so, the steps being taken by the Government to save the interests of domestic cooperatives and milk producers?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH): (a) Yes, Sir.

(b) and (c) The amendments in Milk and Milk Product Order (MMPO), 1992 has nothing to do with imports of milk and milk products. MMPO, primarily stipulates food safety.

(d) and (e) The import of categories of milk and milk products falling under chapter 4 of ITC (HS) classification is regulated by the Livestock Importation Act, 1898. The Government have taken adequate steps to protect the interests of milk producers of the country. These are as follows:

- (i) Bound Rate on import of skimmed milk powder and whole milk powder has been increased from 0% to 60% with an annual Tariff Rate Quota of 10,000 MT on a global basis at 15% duty.
- (ii) The Government has increased the custom duty on butter oil from 30% to 40%.
- (iii) Import of livestock products including milk products is now allowed against sanitary permit only.

[Translation]

Use of Fertilizers/Insecticides

*205. SHRI HARIBHAI CHAUDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that the farmers are using fertilizers and insecticides in excess quantity than required;

(b) if so, whether any organised efforts are being made to educate the farmers about the hazards caused by excessive use of fertilizers and pesticides and also about the optimum utilisation of ground water and other 'production enhancing resources'; and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH): (a) to (c) The average consumption of plant nutrients in India of fertilizers is only 92 kg/ha. during 2001-2002. This level of consumption is not considered excessive. Also with promotion of Integrated Pest Management, the pesticides consumption has come down from 61357 metric tonnes (Technical Grade) during 1994-1995 to 43584 metric tonnes during 2000-2001 and is not considered excessive. However, some of the important programmes in this regard are:-

- (i) Soil Test based balanced and integrated use of chemical fertilizers, organic manures and biofertilizers for achieving optimum results in a cost effective manner is being encouraged.
- (ii) The concept of organic farming in the country for use of fertilizer and pesticide-free farming system with the assistance of organic sources of nutrients like organic measures, rural/urban compost, green manure, bio-fertilizers, and also use of mechanical/natural means of controlling weeds/pests including bio-pesticides and bioagents etc. is being promoted.
- (iii) Financial support is given to decontrolled phosphatic and potassic fertilizers so as to increase their consumption and thereby bring balance in NPK consumption.
- (iv) Integrated Pest Management (IPM) is being promoted to impart knowledge to farmers about the hazardous effects of insecticides and to adopt pest management practices providing mechanical, biological and need-based use of pesticides. Farmers are provided training on safe and judicious use of pesticides by organizing Farmers' Field Schools.

- Written Answer
 - (v) Farmers are being trained on judicious and timely application of fertilizers and insecticides through the mechanism like pre-seasonal training, field demonstrations, Kisan melas, etc. by SAUs, State Agriculture Department, KVK & ICAR Institutes, etc.
 - (vi) For optimum utilization of groundwater a Centrally Sponsored Scheme of "On Farm Water Management on Increasing Crop Production in Eastern India" has been launched during 2001-2002 to increase the production and productivity of rice and to adopt diversified agricultural activities.
 - (vii) For increasing the water use efficiency, the sprinkler and drip irrigation systems are being promoted.
- (viii) For the conservation of rainwater and optimization of soil and water resources in a sustainable and cost effective manner, the integrated watershed Development Project is being implemented for Rainfed areas.

Package for Foreign Tourists

*206. SHRI Y.G. MAHAJAN: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government propose to formulate any special package to attract foreign tourists; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) and (b) A number of packages are available to attract foreign tourists to India. The Government as a proactive facilitator and catalyst has advised the travel industry to formulate new packages to give a further boost to tourist traffic to India. Development and marketing of tourist packages is an ongoing activity which is constantly undertaken by the trade and industry.

Mis-Management in Water Sector

*207. SHRI NAWAL KISHORE RAI: SHRI RAMJI LAL SUMAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether World Bank in its recent report has indicated that the country is suffering a loss to the tune of Rs. 74,730 crores due to mismanagement in water sector;

(b) if so, whether the Government have studied the report;

(c) if so, the facts in this regard;

(d) the assessment in regard to loss being suffered on this count; and

(e) the remedial measures taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (e) The World Bank in one of its reports entitled "Initiating and Sustaining Water Sector Reforms: a Synthesis" published in 1999 had opined that there were certain shortcomings in the water resources management in the country, such as emphasis on development of water resources instead of its efficient management, need for comprehensive basin-wise management of water resources, absence of conjunctive use of surface and ground water, lack of concerns for quality and quantity aspects of water and non-resolution of contentious issues of allocation of inter-state river waters. In this context, the report mentions estimated costs of inaction in monetary terms in respect of water pollution, soil degradation, and revenue deficit/in the form of low water rates and power subsidy in agriculture.

The National Water Policy of 1987 which has largely guided the water resources development in the country already addresses the inadequacies mentioned in the World Bank report. Importance of efficient and sustainable development of water resources, integrated development of surface and ground water through conjunctive use, program for improvement in quality of water and its efficient utilization has been emphasized in the National Water Policy. State Governments are managing their water resources under these policy provisions. The imperatives of agricultural development and the sensitivities/ compulsions of socio-economic disparities have guided the policies of the States on subsidising the agricultural and power sector. As such the alleged costs of inaction, as estimated in the World Bank report are not on sound footing.

The revised National Water Policy 2002 further broadens the framework for improved and sustainable development and management of water resources.

[English]

Protected Monuments under ASI

*208. SHRI R.L. JALAPPA: SHRI P.S. GADHAVI:

Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether any new sites are proposed to be added to the list of protected monuments of Archaeological Survey of India (ASI) in the country particularly in Karnataka and Gujarat;

(b) if so, whether any plan has been formulated by ASI for protection of these sites;

(c) if so, the details thereof; and

(d) the amount spent on protection/conservation of these monuments during 2001-2002 and thereafter?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir. The details of monuments/ sites proposed for central protection in the country including Karnataka and Gujarat is at Statement.

(b) to (d) Expenditure on these monuments is incurred on conservation, preservation, environmental development and also for providing tourism friendly amenities but only after they are notified as "centrally protected" monuments in the Official Gazette of India.

Statement

Details of Monuments/sites proposed for inclusion in the list of Centrally protected monuments

SI. No.	State	District	Monument/site
1	2	3	4
1.	Daman & Diu (UT)		Artillery building
2.	Daman Diu (UT)		Fort Wall, Nani Daman
3 .	Daman & Diu (UT)		(i) Holy Jesus Church, Moti Daman
			(ii) Chapel of our Lady of Rosario, Moti Daman
			(iii) Ruined Church, Moti Daman
			(iv) Church of our Lady of Remedios, Moti Daman
4.	Daman & Diu (UT)		Monuments at Diu, Fire Temple
5.	Daman & Dìu (UT)		Fort and Building, Diu
6 .	Gujarat	Kachchha	Ancient Site Dholavira
7.	Haryana	Jhajjar	Group of Tombs
8 .	Himachal Pradesh	Mandu	Mahaeo Temple, Sundar Nagar
9 .	Kerala	Thrissur	Chawallur Mahadev Temple
10.	Kerala	Thrissur	Ramaswamy Temple at Vellarkad.
11.	Kerala	Thrissur	Avittathur Siva Temple
12.	Madhya Pradesh	Mandsaur	Prehistoric Rock Paintings at Chaturbhuj Nala
13 .	Madhya Pradesh	Bhopal	Kamalapati Mahal
14.	Maharashtra	Buldhana	Dhura Barao at Sindhakhadraja
15.	Himachal Pradesh	Chamba	Temple of Champavati
16.	Himachal Pradesh	Lahul & Spiti.	Teshi-Shu-ling Monastery, Gandhola Monastery.
17.	Kamataka	Hasan	Sri Nageshvara Temple Complex
18.	Kamataka	Gulbarga	Archaeological Site, Benaguti.

1	2	3	4
19.	Kamataka	Mandya	Lakshmi Narasimha Temple, Srirangapatna
20.	Kamataka	Shimoga	Narasimha Temple, Kudli
21.	Kamataka	Mandya	Varahanatha Temple, Kalhalli
22.	Kamataka	Bellary	Anthropomorphic figures, Kumati
23.	Maharashtra	Aurangabad	Thatte Nahar, Aurangabad
24.	Maharashtra	Solapur	Harihareshwar Temple
25.	Punjab	Roop Nagar	Jamal Khan's Tomb
2 6 .	Tamil Nadu	Nagapatinam	Excavated Remains of Buddhist Vihara.
27.	Tamil Nadu	Devanur	Thirunageswara Temple
28.	Tamil Nadu	Vellore	Somnatheswaraswamy Temple, Thirumalaichei
29.	Tripura	South Tripura	Old Jagannath Temple
30 .	Tripura	South Tripura	Sri Narayan Temple
81.	Uttar Pradesh	Lucknow	Nakkar Khana
32 .	Uttar Pradesh	Karwi	Kothi Talao
33 .	West Bengal	Murshidabad	Moti Jheel Mosque & Cemetery
34.	Rajasthan	Raj Samand	Rakta Talai
35 .	Rajasthan	Raj Samand	Haldighati
36 .	Rajasthan	Raj Samand	Badshahi Bagh
37.	Rajasthan	Raj Samand	Chetak Samadhi
38 .	Uttaranchal	Tehri	Patal Bhuvaneshwar
39 .	Assam	Kamrup	Hayagriva Madhav Temple
40.	Haryana	Jajjar	Tombs at Jajjar

National Highways Development Programme

*209. SHRI T.M. SELVAGANAPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a World Bank survey has revealed that crores of rupees could be saved every year by developing National Highways and interlinking major cities;

(b) if so, the reaction of the Government thereto; and

(c) the total km. of roads brought under National Highways and National Highways Development Programme in the country so far? THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Yes, Sir. World Bank's assessment indicates a potential saving of nearly Rs. 8000 crores per annum after 4-laning of Golden Quadrilateral. The Government is expediting the development of National Highways in order to derive these benefits.

(c) At present, a total length of 58112 km. has been brought under National Highways. The total length of roads under National Highways Development Project is 13,186 km. (approx.)

Noise Abatement Procedure

*210. SHRI RAGHUNATH JHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a recent study has revealed that noise abatement procedure is not being followed by aircraft while landing or taking off and the noise thus generated has exceeded the permissible limits;

(b) if so, the steps taken or proposed to be taken to check the noise pollution;

(c) whether there is any proposal to construct airport away from human habitations and change the flight paths to ensure, that the habitations are least affected; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN): (a) No, sir.

- (b) Does not arise.
- (c) No Sir.
- (d) Does not arise.

[Translation]

illegal Flights

211. YOGI ADITYA NATH: SHRI SATYAVRAT CHATURVEDI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether incidents of illegal flights including cargo flight have been reported recently in and out of the country;

(b) if so, the details thereof and names of the operators involved therein during the last three years;

- (c) whether any investigation has been conducted;
- (d) if so, the outcome thereof; and

(e) the follow-up action taken or proposed to be taken against the illegal flight operators?

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN): (a) to (e) No incident of any flight including cargo flight operating without valid permission has been reported in the recent past. However Ministry of Home Affairs have informed that M/s. SAM Aviation Pvt. Ltd. had been obtaining flight clearances from DGCA to operate cargo flights of CIS countries by submitting fake recommendation letters of the Embassy of Kazakhistan to Ministry of External Affairs for which Jaideep Mirchandani, CMD; Siraj Amani, Executive Director and Madhur Michael, Manager (Ops) of the company were arrested on 18th April, 2002. FIR No. 02/ 2002 dated 16.4.2002 was registered u/s 410/420/468/ 471/120-B IPC at Police Station Special Cell, Lodi Colony, New Delhi. Ministry of Home Affairs have also withdrawn their security clearance in respect of Sam Aviation Pvt. Ltd. and its Directors.

[English]

High Premium Rate of Insurance

*212. SHRIMATI JAYABEN B. THAKKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether at the time of introduction of Cotton Crop Insurance Scheme, the premium rate was fixed at 3% which was subsequently increased to 5.4% and at present it is 9.8%;

(b) if so, the factors responsible therefor;

(c) whether there is any proposal to reduce the said rate;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH): (a) and (b) Yes, Sir. Actuarial rates of premium are applicable in case of annual commercial/horticultural crops including cotton. These rates vary from State-to-State and from season-to-season depending mainly upon the quantum of variability in the past yield data. For determining the premium rates, the yield data of the past ten years is taken into consideration.

(c) There is no such proposal at present.

(d) Does not arise.

(e) As actuarial rates of premium are worked out on the basis of Standard Methodology called Normal Distribution/Central limit Theorem by the Implementing Agency *viz*. General Insurance Corporation of India. Therefore any arbitrary increase or decrease in the premium rates for any crop would not be appropriate. [Translation]

Drought Relief Code

*213. SHRI JAIBHAN SINGH PAWAIYA: Will the Minister of AGRICULTURE be pleased to state:

(a) the date on which the Drought Relief Code was introduced in the country;

(b) the details of the amendments made therein so far,

(c) whether the Government propose to make further amendments in this code or to introduce a new code in its place; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH): (a) Drought Codes usually form part of Relief Manuals of the States. In a few States, separate Scarcity Manuals also exist. In any case, instructions on management of drought fall within the purview of the State Governments, and no Codes on the subject are framed by the Central Government.

(b) to (d) Do not arise.

[English]

Inclusion of Mahabodhi Temple in World Heritage List

*214. SHRI Y.V. RAO: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether UNESCO has included Mahabodhi Temple Complex at Bodhgaya in the world heritage list;

(b) if so, the financial grant earmarked for its maintenance annually;

(c) whether the Government has tried to get other historically important places included in the world heritage list; and

(d) if so, the details and results thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir.

(b) Mahabodhi Temple complex at Bodhgaya is not a centrally protected monument. Its annual maintenance is looked after by the Bodhgaya Temple Management Committee, of which the District Magistrate is the Chairman. The Archaeological Survey of India has taken up structural repairs on deposit work basis, at the request of the State Government.

(c) and (d) Yes, Sir. 16 Cultural Sites from India have already been inscribed in the World Heritage List, and 2 more sites have been nominated for inscription in the list for the cycle starting February 2002 and February 2003 respectively.

Autonomous Tourism Promotion Board

*215. SHRI A. VENKATESH NAIK: SHRI RAMSHETH THAKUR:

Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government have constituted an Autonomous Tourism Promotion Board on the recommendations of the Task Force for development of tourism; and

(b) if so, the details thereof and the manner in which the board is likely to benefit the tourism industry?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) No, Sir.

(b) Does not arise.

[Translation]

Subsidised Flying Clubs

*216. SHRI RAMDAS ATHAWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of planes/gliders in possession of the flying clubs in Delhi and other States as on date;

(b) details of subsidy provided to these clubs during each of the last three years, club-wise;

(c) the details of gradation given to each of the said clubs by the Directorate of Civil Aviation; and

(d) the details of achievements made by these flying/ gliding clubs during the above period?

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN): (a) The flying clubs in Delhi and other States possess a total of 194 planes and 39 gliders.

(b) The details of subsidy provided to flying clubs during the last three years are placed in Statement.

(c) There is no system of grading of flying clubs by Directorate-General of Civil Aviation.

(d) Flying clubs have helped in training of pilots and encouraging general aviation.

Statement

Details	of	the	Subsidy	provided	to	Flying	Clubs/Institutes	in	the	last	three	years	
 		-											

SI. No.	Name of the Flying clubs/Institutes	Directorate	subsidy giver General of Civ lakhs (approxir	vil Aviation
		1999-2000	2000-2001	2001-2002
1.	Delhi Flying Club (Delhi)	5.89	1.89	0.12
2.	Amritsar Aviation Club, Amritsar (Punjab)	0.46	0.14	Nil
3.	Andhra Pradesh Flying Club, Hyderabad (Andhra Pradesh)	3.29	1.69	Nil
4.	Bombay Flying Club, Mumbai (Maharashtra)	0.93	0.45	0.06
5.	Government Aviation Training Institute, Bhubaneshwar (Orissa)	Nil	1.18	1.24
6.	Government Flying Training Institute, Calcutta (West Bengal)	Nil	Nil	0.02
7.	Government Flying Training Centre, Lucknow (Uttar Pradesh)	5.61	2.61	Nil
8.	Gujarat Flying Club, Baroda (Gujarat)	0.99	3.35	0.10
9.	Haryana Institute of Civil Aviation, Hissar Branch (Haryana)			
10.	Haryana Institute of Civil Aviation, Karnal (Haryana)	5.73	5.46	Nil
11.	Haryana Institute of Civil Aviation, Pinjore Branch (Haryana)			
12.	Jamshedpur Co-operative Flying Club, Bihar	2.25	Nit	0.60
13.	Kerala Aviation Training Institute Thiruvananthapuram (Kerala)	1.95	0.67	0.10
14.	Ludhiana Aviation Club, Ludhiana (Punjab)	1.81	1.10	Nil
15.	Madhya Pradesh Flying Club, Indore (Madhya Pradesh) + One Branch at Bhopal	5.16	5.35	0.84
16.	Madras Flying Club, Chennai (Tamil Nadu)	1.67	2.04	0.03
17.	Northern India Flying Club, Jallandhar Cantt. (Punjab)	4.05	2.62	Nil
18.	Patiala Aviation Club, Patiala (Punjab)	2.70	1.66	Nil
19.	Rajasthan State Flying School, Jaipur (Rajasthan)	2.04	2.35	0.22
	Total	44.53	32.56	03.33

(English)

Farm Machinery Training and Testing Institutes

*217. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of Farm Machinery Training and Testing Institutes functioning in the country, location-wise;

(b) the role of such institutes;

(c) the details of the farmers trained at each of these institutes during 2001-2002;

(d) the details of expenses incurred on these institutions during 2001-2002;

(e) whether any feed-back has been obtained on the utility of such training for farmers; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH): (a) Four Farm Machinery Training & Testing Institutes (FMT&TIs) are functioning at Budni, Distt. Sehore (Madhya Pradesh), Hissar (Haryana), Garladinne, Distt. Anantapur (Andhra Pradesh) and at Biswanath Chariali, Distt. Sonitpur (Assam).

(b) The role of the FMT&TIs is to-

- develop human resources in the selection, operation, maintenance, repairs and management of farm machinery; and
- (ii) testing and performance evaluation of farm machinery for ascertaining their performance characteristics and for quality upgradation.

(c) The details of farmers trained by the FMT&TIs during 2001-2002 are given below:-

Institute	No. of farmers trained
Budni	934
Hissar	448
Garladinne	477
Biswanath Chariali	363

(d) During the year 2001-2002, the expenditure incurred was Rs. 631 lakh.

(e) and (f) yes, Sir. A study was conducted by the Indian Institute of Management, Ahmedabad, in 1987. The feed back on effectiveness of training is at Statement-I. The Department have also entrusted another study to its Agro-Economic Research Centres in September, 2000. The Interim Reports have shown that there has been improvement in the skills as well as income of the trained personnel besides enabling them in better utilization of agricultural equipments.

Statement

Measures of Effectiveness

		Buc	dni	His	sar
		Trained personnel	Untrained personnel	Trained personnel	Untrained personnel
1.	Average period on battery replacement (Years)	5	2.3	2.9	2.3
2.	Average Period for tyre replacement (Years)	4	3.3	3.7	3
B.	Average period for engine overhaul (Years)	5.3	4.4	5.3	4.1
ŀ.	Proportion of respondents reporting at least one major accident involving tractor and equipment (%)	2	10	0	0
5.	Proportion of respondents:				
	- doing routine servicing themselves (%)	15	9	18	14
	- doing some repairs themselves (%)	7	0	0	C

Effects of Ozone Depleting Substance

*218. SHRI SADASHIVRAO DADOBA MANDLIK: SHRI C.N. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any study has been conducted in regard to the effects of ozone depleting to substance like Chloro-Fluoro carbons on the Ozone layer;

(b) if so, the details thereof; and

(c) the steps taken by the Government to protect the Ozone layer from the ozone depleting substance?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) Yes, Sir. Studies on the harmful effect of Chlorofluorocarbons (CFCs) began early in 1970s in the United States of America and studies by a large number of scientists like Molina and Rowland at the University of California and Lovelock as well as by NASA scientists proved conclusively that CFCs are indeed harmful to the ozone layer.

(c) The Government has taken several steps to protect the ozone layer from the ozone depleting substances. These *inter alia* include:

- Government grants customs and excise duty exemption on goods required for ozone depleting substances phase out projects and new investments with non-ozone depleting substances technologies.
- (ii) The Reserve Bank of India has issued directions to all financial institutions and commercial banks not to finance new establishments with ozone depleting substances technology.
- (iii) Licensing system has been adopted to regulate import and export of ozone depleting substances.
- (iv) A ban has been imposed on trade of ozone depleting substances with non Parties.
- (v) The Ozone Depleting Substances (Regulation and Control) Rules, 2000 have been notified which set the deadlines for phasing out of various ozone depleting substances, besides regulating their production, trade, import and export.
- (vi) India has so far accessed US \$ 76.14 million for taking up 268 projects for substitution of ozone depleting substances. In addition to this

US\$ 80 million is approved by the Multilateral Fund of the Montreal Protocol as compensation for gradual phase out of production of CFCs.

[Translation]

Setting up of Cottage Industries

*219. SHRI AJAY SINGH CHAUTALA: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) whether Khadi and Village Industries Commission encourages setting up of cottage industries in rural areas;

(b) if so, the details thereof;

(c) the number of cottage industrial units set up till the end of June, 2002 with the encouragement provided by the Commission, State-wise;

(d) the number of people engaged in these units, State-wise; and

(e) the number of sick cottage industries as on date, State-wise and the action proposed to be taken by the Government during 2002-2003 and 2003-2004 for their revival?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA): (a) and (b) The Government through the Khadi and Village Industries Commission (KVIC) is implementing the Rural Employment Generation Programme (REGP) throughout the country for the development of Village Industries including cottage industries. Under this scheme, the KVIC provides margin money assistance at the rate of 25—30%. Projects costing upto Rs. 25 lakhs can be taken up under this programme. This scheme is being implemented through Public Sector Banks, Regional Rural Banks etc.

In order to further strengthen the KVI sector, a package was announced by the Government on 14.5.2001, which is under different phases of implementation. The package consists of Rebate Policy for five years, option of Rebate and Market Development Assistance (MDA), Insurance cover to Khadi artisans, emphasis on improvement of Khadi products, creation of packaging and design facilities, measures to promote marketing, brand building, cluster development, etc.

(c) and (d) The State-wise number of projects financed in cottage industries under the REGP till 30.6.2002 and employment under REGP as on 31.3.2002 are attached at Statement-I and II. Employment figure for first quarter of current financial year is under compilation. SRAVANA 7, 1924 (Saka)

(e) The KVIC provides one time financial assistance in the form of margin money for setting up such village industries, in the addition to assistance in the form of technological, training and marketing support. Information about the functioning of individual units is not maintained centrally. There is no scheme to provide additional financial assistance to loss making units.

Statement I

State-wise projects financed (Provisional) as on 30.6.2002 under REGP

SI. No.	States/Union Territories	No. of projects
1	2	3
1.	Andhra Pradesh	9958
2.	Arunachal-Pradesh	317
3 .	Assam	425
4.	Bihar	545
5.	Goa	1931
6.	Gujarat	685
7.	Haryana	3509
8 .	Himachal Pradesh	1068
9 .	Jammu & Kashmir	5754
10.	Karnataka	10413
11.	Kerala	5592
12.	Madhya Pradesh	16780
13.	Maharashtra	16805
14.	Manipur	623
15.	Meghalaya	2784
16.	Mizoram	734
17.	Nagaland	466 5
18.	Orissa	1467
19.	Punjab	7363
20.	Rajasthan	20365
21.	Sikkim	20
22 .	Tamil Nadu	3492
23.	Tripura	48

1	2	3
24.	Uttar Pradesh	11710
25.	West Bengal	11441
26.	Andaman & Nicobar	162
27 .	Chandigarh	139
28.	Dadra Nagar Haveli	8
29 .	Daman & Diu	0
30 .	Delhi	203
31.	Lakshadweep	01
32 .	Pondicherry	899
33.	Jharkhand	200
34.	Chhattisgarh	218
35.	Uttaranchal	361
	Total	140685

Statement II

State-wise employment (Provisional) as on 31.3.2002 under REGP

SI. No.	States/Union Territories	Persons
1	2	3
1.	Andhra Pradesh	105293
2.	Arunachal Pradesh	2904
3.	Assam	4743
4.	Bihar	4288
5.	Goa	18699
6.	Gujarat	6180
7.	Haryana	44261
8 .	Himachal Pradesh	19021
9.	Jammu & Kashmir	53550
10.	Kamataka	102444
11.	Kerala	66240
12.	Madhya Pradesh	165741
13.	Maharashtra	162099

1	2	3
14.	Manipur	5658
15.	Meghalaya	25426
16.	Mizoram	6808
17.	Nagaland	44143
18.	Orissa	12744
19.	Punjab	84153
20.	Rajasthan	206848
21	Sikkim	219
22 .	Tamil Nadu	48385
23.	Tripura	922
24.	Uttar Pradesh	132683
25.	West Bengal	93319
26 .	Andaman & Nicobar	1365
27.	Chandigarh	1684
2 8 .	Dadra Nagar Haveli	82
29 .	Delhi	1837
30.	Pondicherry	8212
31.	Chhattisgarh	5104
32.	Jharkhand	1364
33 .	Uttaranchal	5663
	Total	1442128

N.B.: Includes through Banks, State Boards & CBC (MM)

[English]

Promotion of Environmentally Degradable Plastic

*220. SHRI P.R. KYNDIAH: SHRI ADHIR CHOWDHURY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have formulated a special action plan for a fresh protocol on the promotion of "Environmentally Degradable" plastic in the country;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to prevent plastic pollution indicating the time by which environmentally degradable plastic is likely to be made available in the Indian market?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) A report of Technology status and Prospectors of Bio-degradable plastics in India has been prepared. Some of the major recommendations are:

- 1. Policy support be extended to degradable plastics,
- 2. Standards be evolved for bio-degradable plastics,
- 3. Public-private partnership be established for production of bio-degradable plastics.

Further, a Committee constituted on plastics waste disposal has recommended that support for R&D should be provided for development of non-plastic alternatives as also degradable/bio-degradable plastics.

(c) To prevent plastic pollution, a set of rules entitled, "Recycled Plastics Manufacture & Usage Rules, 1999" were notified prescribing a minimum thickness of 20 microns for plastic carry bags and prohibiting the use of recycled plastics for packaging and dispensing of food stuff.

A draft notification amending the above mentioned rules, *inter alia*, banning manufacture and use of carry bags below 8x12 inches in size has also been notified on 1st July 2002.

[Translation]

Historical Monuments in Jaina

2014. SHRI DANVE RAOSAHEB PATIL: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the names of the historical monuments/museum in the district of Jalna under the protection of Archaeological Survey of India (ASI);

(b) whether said monuments/museum are being maintained properly; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Only an archaeological excavated site along with remains at Bhokardan has been declared to be of national importance by the Archaeological Survey of India in district Jalna.

(b) and (c) Yes, Sir. The site is properly preserved and maintained as per accepted archaeological norms.

[English]

Non-Payment of Subsidy/Grant by KVIC

2015. SHRI T. GOVINDAN: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) whether the Government have received any representations regarding non-payment/reimbursement of subsidy/grant from Khadi and Village Industries Commission to their branches/units spread all over the country for the last three years;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken to remedy the situation?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA): (a) to (c) Representations regarding non-payment and delayed payment of Khadi grant towards Rebate from Khadi and Village Industries Commission are received periodically by the Government from Khadi institutions. Etc. These are forwarded to Khadi and Village Industries Commission (KVIC) for remedial action. The delay in payment is generally due to defects in claims, however, some times the delay is due to centralised clearance of rebate payment also. Payments are now being monitored carefully to avoid delays in the KVIC.

Labour Productivity

2016. SHRIMATI MINATI SEN: Will the Minister of LABOUR be pleased to state the percentage of valuation of labour productivity per person employed per hour against the value of overall productivity in India and other developing countries, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): The labour productivity per hour per person and overall productivity per hour per person in India and some of the other developing countries is given in the following Table. The statistics is based on the World Competitive Year Book, 2001.

Country	Labour productivity per person per hour	Overall productivity per hour per person	% age
India	\$ 2.42	\$ 5.45	44
Indonesia	% 3.14	\$ 6.66	47
China	\$ 3.47	\$ 6.88	50
Philipines	\$ 4.94	\$ 10.69	46
Thailand	\$ 5.59	\$ 11.69	48
Mexico	\$ 8.66	\$ 20.51	42

Technical Consultancy Project for Pilak

2017. SHRI KHAGEN DAS: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Union Government have received a proposal from Government of Tripura for funding a technical consultancy project for development of Pilak as world Buddhist heritage village;

(b) if so, the details thereof and the reaction of the Government thereon;

(c) whether funds have since been provided for this purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) No, Sir.

(b) to (d) Do not arise.

Doubling of National Highway No. 152

2018. SHRI M.K. SUBBA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there has been a demand for construction of Pathsala-Nam Lang National Highway No. 152 as a double lane National Highway;

(b) if so, the reaction of the Government thereto; and

(c) the estimated expenditure to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (c) Out of total length of 30 Km. of Pathsala – Nam Lang National Highway No. 152, widening of section Km. 0-3 has already been sanctioned for Rs. 274.34 Lakhs and work is in progress. Strengthening of stretch from Km. 3 to 10 is included in the Annual Plan 2002-2003. At present the emphasis is being given for the improvement of riding quality of National Highways. Widening of the remaining stretches would be considered after improvement of riding quality of the existing National Highway has been completed.

Wasteful Expenditure

2019. SHRI AMAR ROY PRADHAN: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) whether his ministry has identified any sectors of his ministry departments in which wasteful expenditure is maximum;

(b) if so, the details thereof;

(c) the quantum of wasteful expenditure identified therein during each of the last three years; and

(d) the steps taken so far by his Ministry to curtail/ stop such expenditure?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA): (a) to (d) In order to curb wasteful expenditure, instructions for austerity in Government expenditure are issued by the Ministry of Finance Department of Expenditure to all the Ministries/ Departments from time to time. The austerity measures include ban on the creation of posts, reduction in the number of sanctioned posts, restrictions on the filling up of vacant posts, reduction in office expenses, restrictions on purchase of vehicles, restrictions on foreign travel and entertainment 'hospitality expenses reduction in per diem allowance for travel abroad etc.

The instructions are followed by the Ministries of Agro and Rural Industries. Besides, the Ministry is in agreement with the recommendations of the Expenditure Reform Commission (ERC) in this connection. 853 posts in the Khadi & Village Industries Commission and 58 posts in the Coir Board have already been abolished.

Construction of New Bridge in Kerala

2020. SHRI V.M. SUDHEERAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government are aware of the need for the construction of a new bridge at Thottapally in Kerala under Central Road Fund (CRF); (b) if so, whether any proposal has been received in this regard; and

(c) if so, the steps taken/proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) No proposal under Central Road Fund (CRF) has been received from the State Government of Kerala for construction of new bridge at Thottapally.

(c) Does not arise.

[Translation]

Setting up of Food Parks

2021. SHRI DANVE RAOSAHEB PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the criteria laid down for the selection and setting up of food parks alongwith the salient features and objectives thereof;

(b) the details of food parks set up in the country, State-wise including Maharashtra;

(c) whether the Government are contemplating to cover the district Jalna in Maharashtra under this scheme; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) to (d) Ministry of Food Processing Industries under its Plan Scheme provides financial assistance in the form of grant-in-aid to Rs. 400 lakhs to Public Sector Undertakings/Joint/Assisted/Private Sector/ Non Governmental Organizations/Cooperatives for creation of common facilities like uninterrupted power supply, water supply, cold storage/ice plant/warehousing facilities, effluent treatment plant, quality control and analytical laboratory and major processing facilities like fruit concentrate/pulp making unit etc.

The objectives of the scheme include assisting in creation of common facilities for the benefit of food processing industries and thereby helping processing units to improve their viability by defraying cost of the common facilities. Proposals for setting up food parks, complete in all respects, with established techno commercial viability and appraised by financial institutions are considered by the Ministry of Food Processing Industries. No proposal for establishment of food park in Jalna has been received in the Ministry.

So far 29 proposals for setting up food parks in different States have been approved for financial assistance by Ministry of Food Processing Industries – four in Madhya Pradesh, three in Uttar Pradesh, two each ir: Maharashtra, Haryana, Jammu & Kashmir, Karnataka, Kerala, Manipur, West Bengal and one each in Andhra Pradesh, Assam, Chhattisgarh, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura.

National Highway No. 23

2022. SHRI RAM TAHAL CHAUDHARY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the condition of National Highway No. 23 i.e. Ranchi-Gumla section has deteriorated due to the irregularities committed by the contractor; and

(b) if so, the action taken by the Government against the contractor and to repair the said Highway?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) The road condition from km. 52 to km. 75 of Ranchi-Gumla section of National Highway No. 23 has deteriorated for want of rectification/ repair of the work by the contractor.

(b) The Ministry has issued instructions to the State Governments for taking necessary action against the contractor as per the conditions of the contract agreement and to get this road rectified/repaired at his cost.

Fishery Survey of India

2023. SHRI SURESH RAMRAO JADHAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of ships in possession of Fishery Survey of India at present;

(b) the details of the expenditure incurred on their repair during each of the last three years;

(c) whether the Government propose to declare these ships not sea worthy and replace them with the new ones;

(d) if so, the time by which the new ships are likely to be purchased; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) At present Fishery Survey of India has 15 fishing vessels in possession.

(b) The expenditure incurred on repair of fishing vessels of Fishery Survey of India during the last three financial years is as under:-

Year	Expenditure incurred
1999-2000	Rs. 1,07,07,638
2000-2001	Rs. 6,42,28,410
2001-2002	Rs. 4,20,45,980

(c) to (e) Two vessels manufactured in 1979 and 1981 have been proposed for decommissioning. Action for replacement of two vessels proposed to be decommissioned has already been initiated. Global tenders have been invited for purchase of two fishing vessels. These two new fishing vessels are expected to be acquired by the end of financial year 2003-2004.

Pending Cases of Labour Disputes

2024. DR. M.P. JAISWAL: Will the Minister of LABOUR be pleased to state:

(a) the number of cases of labour disputes pending and under consideration in Labour Courts and the High Court in the country particularly in Bihar;

(b) the number of vacant posts of presiding Judges in Bihar; and

(c) the steps proposed to be taken to fill the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) As on 31.3.2002, 11,550 cases of labour disputes are pending in the Central Government Industrial Tribunal-cum-Labour Courts in the country. There is no Central Government Industrial Tribunal-cum-Labour Court in the State of Bihar. Information about State Labour Courts and High Courts is not maintained in this Ministry.

(b) and (c) Does not arise.

National Highways in Jammu and Kashmir

2025. SHRI ABDUL RASHID SHAHEEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the names of National Highways in Jammu and Kashmir where widening, expansion and maintenance has been started from February 1997 till date and the time by which similar work or other National Highways passing through the State is likely to commence; and

(b) the estimated expenditure to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Four laning of Punjab/Jammu & Kashmir (J&K) border to Srinagar of NH-1A is a part of North South Corridor under National Highways Development Project. Four laning of Km. 80 to 97.2 of Pathankot-Jammu Section has been commenced at a cost of Rs. 84 crores. Project preparation of balance portion is being taken up. It is too early to estimate its cost. The whole North South Corridor including the portion in J&K is targeted to the completed by December, 2007. The widening to two lanes other two National Highways in J&K i.e. NH-1B Batote-Khanabal and NH-1C Domel-Katra is likely to be started in current year and the estimated expenditures are Rs. 300 crores and Rs. 20 crores respectively.

Maintenance of these National Highways is a continuous process.

Visit of Tourists

2026. SHRI SHIVAJI MANE: SHRI BIR SINGH MAHATO:

Will the Minister of TOURISM AND CULTURE be pleased to state the number of foreign/domestic tourists visited various States in India during each of the last three years, State-wise?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): The number of domestic and foreign tourist visits in different States/Union Territory Administrations during the last three years is indicated in Statement.

		Number (of Visits				
	19	99	20	00	2001		
State/U.T.	Domestic	Foreign	Domestic	Foreign	Domestic	Foreign	
1	2	3	4	5	6	7	
Andhra Pradesh	42316882	86310	47998204	78713	52533647	67147	
Arunachal Pradesh	1008	48	9932	2044	6349	323	
Assam	14336	604	891433	5954	1010651	6171	
Bihar	8932921	763689	5520589	73321	6061168	85673	
Goa	960114	284298	976804	291709	1047342	260071	
Gujarat	11533087	56337	11408281	31748	8272969	30930	
Haryana	243052	1608	260442	1113	276287	898	
Himachal Pradesh	4352863	91445	4571129	111191	5211772	135760	
Jammu and Kashmir	4984773	26799	5393463	19400	5246948	21298	
Kamataka	15902666	229720	18000000	208000	14117464	140703	
Kerala	4888287	202173	56013221	209933	5240009	208830	
Madhya Pradesh	4259086	118391	479 6133	111036	5048851	107824	

Statement

37 Written Answer

1	2	3	4	5	6	7
Maharashtra*	7542871	1033816	8297158	1075169	8479695	915399
Manipur	97523	277	105167	429	76527	183
Meghalaya	159730	1971	169929	2327	178697	2390
Mizoram	27139	216	28221	235	28771	152
Nagaland	21041	119	13272	451	9948	920
Orissa	2691841	25758	2888392	23723	3109976	22854
Punjab	232424	6387	385682	3854	474305	3258
Rajasthan	6675528	562685	7374391	623100	7757217	608283
Sikkim	138785	8554	143105	10409	203306	31028
Tamil Nadu	21079141	722442	22982262	785876	23812043	773073
Tripura	246507	335	231 902	0	254912	0
Uttaranchal		-		_	9551669	44429
Uttar Pradesh	45723700	822150	64830000	848000	68071000	795000
Chhattisgarh	_		-		N.A.	N.A.
Jharkhand	-	-	_	-	353177	2979
West Bengal	4699187	198711	4737112	197061	4943097	284092
Andaman & Nicobar	77448	6035	85300	3156	84064	5539
Chandigarh	436350	11478	486355	14612	482133	15203
Daman & Diu	67429	8010	74172	8330	N.A.	N.A .
Delhi*	1571726	1225170	1497890	1127950	1324636	830092
Dadra & Nagar Haveli	445464	245	408639	223	452000	400
Lakshad wee p	1927	924	1087	597	3501	650
Pondicherry	346178	22700	527274	23878	476804	22115
Total	190671014	5832105	220106941	5893542	234200935	5423667

* Estimated

N.A. - Not available

Harassment to Tourists in Rajasthan

2027. PROF. RASA SINGH RAWAT: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government are aware of the incidents of harassment, fraud and murder of tourists in various parts of Rajasthan;

(b) if so, the number of persons arrested/involved in these crimes during the last one year and thereafter; and

(c) the steps being taken by the Government to check such incidents in future?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) to (c) Safety and security of tourists

is primarily the responsibility of law enforcing agencies of the State Governments. The Government of Rajasthan has deployed Tourist Police Force in addition to normal Police forces at the tourist places in Jaipur for the security of tourists. The Ministry of Tourism has revamped its Complaint Cell since November, 2001 and constant monitoring is done by Directorate General's Office through its regional offices. So far, 12 cases have been reported out of which three have already been settled and others are at various stages of investigation. As far as Rajasthan is concerned, India tourism, Northerm Region has been in constant touch with the State Government of Rajasthan to prevent crimes against the tourists.

Establishment of Mango Pulp Extraction Industries

2028. SHRI RAMANAND SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether mango is grown in abundance in the State of Madhya Pradesh;

(b) if so, whether the Madhya Pradesh Government have made any recommendations or consulted the Union Government for the establishment of Mango pulp extraction industry in the Satna, Reewa, Panna, Katni, Sidhi and Shehdol districts;

(c) if so, the details thereof;

(d) whether the Union Government propose to encourage industrialists to establish such industries in these districts; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) As per National Horticulture Board, the production of mango in Madhya Pradesh is 75,150 metric tonne during the year 2000-2001.

(b) and (c) No such proposal has been received in the Ministry of Food processing Industries.

(d) and (e) The Ministry of Food Processing Industries provides financial assistance through its Plan Schemes to Private Sector Industries, Non-Governmental Organizations, Cooperatives, Public Sector Undertakings, Human Resource Development Institutions, Research & Development Institutions etc. for the development of processed food sector including industries based on mango pulp. The schemes of the Ministry are project specific and not State specific. [English]

Mumbai (Middle Vaitarna) Water Supply Project

2029. SHRI SUSHIL KUMAR SHINDE: SHRI VILAS MUTTEMWAR: SHRIMATI PRABHA RAU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Mumbai (Middle Vaitarna) Water Supply Project has been submitted to the Union Government by Maharashtra;

(b) if so, whether the project has been found to be feasible for implementation by the seismologists;

(c) if so, whether the environment impact assessment study as well as cost assessment of the project has also been done; and

(d) if so, the time by which the same is likely to be cleared and implemented?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) Yes, Sir. Municipal Corporation of Greater Bombay (Now, Municipal Corporation of Brihanmumbai) had submitted the feasibility report for the construction of Middle Vaitarna dam Central Water Commission during September, 1993 for technical scrutiny regarding construction and safety of the dam. Central Water Commission has approved the alignment of dam and spillway.

(c) and (d) On the basis of Environmental Impact Assessment Study report, the project has been apprised in the Ministry and project authorities have been advised to furnish additional information pertaining to activities envisaged within Tansa Wildlife Sanctuary, water quality and remedial measures etc, which is still awaited. Usually, decisions on projects are taken within 90 days of receipt of complete information.

Cargo Fare at Trivandrum International Airport

2030. SHRI KODIKUNNIL SURESH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Cargo fare of Gulf sector is higher at Trivandrum International airport as compared to cargo hubs at Kochi, Kozhikudu Airports;

(b) if so, whether the Government propose to remove this disparity of Cargo charge at the Trivandrum International Airport to Gulf Sector, and (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (c) Cargo rates from Trivandrum, Kochi and Kozhikudu Airports to various Gulf sectors are same except in the case of Dubai and Sharjah. These rates are purely market driven and based on factors like cargo capacity, availability of the space and rates offered by the competitors etc.

[Translation]

Shifting of Regional Quality Evaluation Unit

2031. SHRI KAILASH MEGHWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have decided to shift the Regional Quality Evaluation Unit of Central Cotton Technology Research Institute located at Sriganganagar to Sirsa (Haryana); and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) On the recommendation of Quinquennial Review Team (QRT) for CIRCOT the Indian Council of Agricultural Research (ICAR) has closed the Regional Quality Evaluation Unit of Central Institute for Research on Cotton Technology (CIRCOT) (previously Cotton Technology Research Laboratory) located at Sriganganagar, Ludhiana and Hisar and retained its Sirsa Unit which has been strengthened and provided with high capacity testing equipment for quality evaluation.

(b) The Quinquennial Review Team (QRT) appointed for CIRCOT to audit the work of the Institute for the period 1986–1996 had recommended, among other things the phasing out/reduction in the number of Regional Units of CIRCOT. In this respect QRT recommended that out of the four North Zone Regional Units which are at Ludhiana, Hisar, Sriganganagar and Sirsa, only the one at Sirsa may be retained.

ICAR has adopted the recommendations of QRT after approval of the same by its Governing Body. The Sriganganagar, Hissar and Ludhiana centres have been closed w.e.f. 1.6.2002 and man and material transferred to Sirsa centre.

The Breeders of North Zone as well as other cotton scientists of State Agriculture Universities (SAUs) agreed to retain only the CIRCOT Unit at Sirsa.

CIRCOT Unit at Sirsa has been strengthened and equipped with modern testing facilities such as High

Volume Instruments, Trash Separators etc. and better communication facilities like fax etc. and would be in a position to handle much more number of cotton samples as were being done earlier by these three centres. The Sirsa centre would thus serve all the SAUs of North Zone viz. PAU, Ludhiana, RAU, Bikaner and HAU, Hisar. The assurances have already been given to these SAUs.

[English]

National Science Museum

2032. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether National Council of Science Museum has set up several national level/regional level and district level science centres for promoting science and technology awareness among students and rural masses;

(b) if so, the details of such centres opened in the country till date;

(c) the criteria being followed for opening such centres;

(d) the role likely to be played by State Government in opening of such centres; and

(e) the capital expenditure sharing ratio between the Centre and State and likely cost for opening of such centres?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) and (b) National Council of Science Museums (NCSM) has set up six national level, eight regional level and twelve district/sub-regional level science centres in the country for popularising science and technology among the people in cities, urban and rural areas and to foster a spirit of scientific temper, enquiry and creativity among the students, in particular. The details of these centres are given in the attached Statement-I.

(c) The initiative for development of a science centre in a State comes from the concerned State Government. On the request of the State Government, NCSM prepares a project proposal indicating the project cost and the commitments expected from the State Government. After the necessary commitment are confirmed by the State Government, the proposal is considered by the Government of India keeping in view availability of resources.

(d) and (e) Information is given in Statement-II.

Level Name of the Museum/Centre SI. No. National Birla Industrial & Technological Museum (BITM), Kolkata 1. National Visvesvaraya Industrial & Tech. Museum (VITM), Bangalore 2. National Nehru Science Centre (NSC), Mumbai 3. National National Science Centre (NSC), Delhi 4. National Central Research & Training Laboratory (CRTL), Kolkata 5. National Science City, Kolkata 6. Shri Krishna Science Centre, Patna Regional 7. Regional Science Centre, Bhubaneswar Regional 8. Regional Science Centre, Guwahati Regional 9. Regional Regional Science Centre, Lucknow 10. 11. Regional Science Centre, Bhopal Regional 12. Regional Science Centre, Tirupati Regional 13. Raman Science Centre, & Planetarium, Nagpur Regional Regional Science Centre, & Planetarium, Calicut 14. Regional 15. North Bengal Science Centre, Siliguri Sub-Regional 16. Kurukshetra Panorama & Science Centre, Kurukshetra Sub-Regional 17 District Science Centre, Dharampur Sub-Regional 18. District Science Centre, Gulbarga Sub-Regional 19. District Science Centre, Tirunelveli Sub-Regional 20. District Science Centre, Purulia Sub-Regional 21. Sub-Regional Science Centre, Burdwan Sub-Regional 22. Sub-Regional Science Centre, Dhenkanal Sub-Regional 23. Digha Science Centre and National Science Camp, Digha Sub-Regional 24 Kapilas Science Park, Kapilas Sub-Regional 25. Goa Science Centre, Goa Sub-Regional

Statement I

Statement II

Science Activity Corner, Gwalior

26.

The State Government is to provide a suitable plot of land free of cost. For a regional level science centre the requirement is 10 acres, while for a sub-regional or district level science centre it is 5 acres. Besides, the State Governments, other than those in the North-East region and the island territories, are required to share 50% of the capital expenditure involved in development of a science centre. The Governments of North-Eastern States and Island Territories are required to share 10% of the capital expenditure. The Government of the State or the Union Territory concerned will also have to agree to take over, run and maintain the centre after its inauguration. They also have to bear the recurring cost for running and maintenance of the centre that

Sub-Regional

approximately works out to Rs. 25.00 lakh per year for a regional level science centre and Rs. 15.00 lakhs per year for a sub-regional science centre. The capital expenditure involved in setting up a regional science centre is Rs. 6.50 crores and for Sub-Regional or district level science centre Rs. 2.00 crores. Apart from providing the land free of cost, the State Governments, Government of Union Territories have to share 50% or 10% as the case may be of this capital expenditure. The necessary manpower is required to be provided by the State Governments concerned.

[Translation]

Project Tiger in Jharkhand

2033. SHRI BRAJ MOHAN RAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: (a) whether the Union Government have received any proposal from the Government of Jharkhand for the development of the Project Tiger in the State;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (c) The Annual Plan of Operation for the year 2002-2003 of Palamau Tiger Reserve, under the Centrally Sponsored Scheme for 'Project Tiger' and the External Aided India Ecodevelopment project have been received, and the following Sanctions have been accorded:

(Rs. in lakhs)

Project	Amount solicited in the Annual Plan of Operation	Total sanction	Total Central Assistance	Amount released in first instalment
(1) Project Tiger Centrally sponsored Scheme 2002-2003	370.33	41.25	23.125	18.00
(2) India Eco Development Project (Externally Aided)	417.59 (approved by World Bank)	417.59	417.59	272.61 (revalidated unspent balance of earlier years)

Opening of Dairy in Rajasthan

2034. DR. JASWANT SINGH YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to open a dairy in Rajasthan during the Tenth Five Year Plan;

- (b) if so, the details thereof;
- (c) the time by which it is likely to be opened; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) No Sir. No proposal for assistance under the Integrated Dairy Development Project in Non Operation Flood, Hilly and Backward Areas (IDDP) scheme has been received yet, from Government of Rajasthan.

(b) to (d) Does not arise.

[English]

Contract Awarded by Directorate of Maize Research, Pusa

2035. SHRI RAM MOHAN GADDE: SHRI G. PUTTA SWAMY GOWDA: DR. M.V.V.S. MURTHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any evaluation of the work contract awarded by the Directorate of Maize Research (DMR), Pusa, New Delhi during the last three years has been made;

(b) if so, the details thereof with break-up of cost involved and the work completed during the said period;

(c) the procedure being followed in awarding contracts by DMR;

(d) whether any surprise check has been made to ensure that the prescribed norms are not violated;

(e) if so, the findings thereof and the follow-up action taken thereon;

(f) the steps being taken to bring transparency in awarding the work contract in DMR; and

(g) the reasons for giving extension after superannuation to the Project Director of DMR despite a clear cut policy of the DOPT in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The evaluation of the work contract has been done at the level of Directorate of Maize Research (DMR) at the time of awarding/renewing of the work contract.

(b) The cost involved in making payments to the work contractor for completing the identified work relating to field/lab during the last three years is Rs. 56.50 lakhs as per year-wise breakup given below:-

Year	Payment made (Rs. in lakhs)
1999-2000	15.75
2000-2001	18.45
2001-2002	22.30
Total	56.50

The Directorate of Maize Research in is possession has a farm area of about 135 acres of land including the land at Begusarai Research Station. The work contract is assigned for specific items of work relating to various farm operations and laboratory work etc. involving labour.

(c) The contract is awarded to those contractors who are registered with Ministry of Labour after inviting open tenders.

(d) and (e) The Directorate of Maize Research ensures compliance with prescribed norms by conducting surprise checks at the farm level. Corrective measures, if required, are taken at the level of Directorate itself.

(f) Prescribed procedure is followed in awarding work contract in the DMR.

(g) No applicable, as the present Project Director (Maize) has not yet attained the age of superannuation.

Digging of Canals

2036. SHRI RAVI PRAKASH VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have received any proposal from State Governments including Uttar Pradesh for digging of canals in their States;

(b) if so, the details thereof State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) No proposal exclusively for digging of canals in the States including Uttar Pradesh have been received. However, the State Governments have submitted new irrigation schemes, which involve digging of canals also. The status of these projects is as per Statement.

	Statement										
S. No. States				Major					Medium	1	
		A	В	С	D	Total	A	В	С	D	Total
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	3	7		-	10	6	9	-	1	16
2.	Arunachal Pradesh	_			_	-		—	_	-	
З.	Assam	-	—	_	-		—	—	_	_	_
4.	Bihar	2	2	-	-	4	—	_		-	_
5.	Chhattisgarh	1		—	-	1	-	—	—	—	-

49 Written Answer

1	2	3	4	5	6	7	8	9	10	11	12
6.	Goa, Daman, Diu	_		_						_	
7.	Gujarat		1	_	_	1	1	_	_		1
8.	Haryana		2	_		2	1	_			1
9 .	Himachal Pradesh		1			1		1	_	_	1
10.	Jammu and Kashmir	1	_			1	7	2			9
11.	Jharkhand	3	4	_	_	7	_				_
12.	Karnataka	1	2	1	_	4	1			-	1
1 3 .	Kerala	_	1		—	1	1	-			1
14.	Madhya Pradesh	3	3		1	7		-			
15.	Maharashtra	5	5	_	1	11	24	8	_	-	32
16.	Manipur		1	_		1		_		1	1
17.	Meghalaya	_		_	_		-	_	_		
18 .	Nagaland	1	_	_		1		1			1
19.	Orissa	3	8	-		11	1	10	_	-	11
20.	Punjab	4		-	1	5	2	1	_		3
21.	Rajasthan	3	2			5	1	2	-		3
22.	Sikkim	_		—	-			_		_	_
23.	Tamil Nadu	1	1			2			1	-	1
24.	Tripura		—			_	_	-		-	
25.	Uttar Pradesh	5	7	_	-	12	1		-	-	1
26 .	Uttaranchal	-		1		1	-				
27.	West Bengal	1	_	_	_	1	_	_	-	—	-
	Grand Total	37	47	2	3	89	46	34	1	2	83

A - Project under varoius stages of Appraisal

B - Accepted by the Advisory Committee of MOWR subject to certain observations.

C - Deferred by Advisory Committee of MOWR

D - Recommended to Planning Commission for Investment Clearance.

Grounding of Aircraft

2037. SHRI G.S. BASAVARAJ: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a large number of aircraft belonging to Air India has been grounded for repairs in India and abroad; (b) if so, the total fleet strength of Air India (including leased aircraft) and the number of aircraft grounded and not in operation;

(c) whether for a total of twenty operating aircraft Air India is till engaging a crew of 380 pilots; and

(d) if so, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) and (b) As on date, Air India have 28 aircraft (including five dry-leased) of which six aircraft are underground major checks at Air India's maintenance facility at Mumbai and one aircraft at M/s Sogerma's Facility in France.

(c) and (d) Air India has a mixed fleet of long range and medium range aircraft. Pilots strength is based on fleet size, pattern of operations, duty time and rest requirements as stipulated by Directorate General of Civil Aviation (DGCA), bilateral, leave requirements, training requirements etc. Presently, Air India has 354 pilots effectively available for flying duties. The current pilots strength is adequate for the present fleet and pattern of operations.

Removal of Liquor Shops set up along National Highways

2038. SHRI A. BRAHMANAIAH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a large number of liquor shops have been set up along the National Highways;

(b) whether National Highways Authority of India (NHA) has received representations to remove such liquor shops;

(c) if so, the reaction of the NHAI thereto;

(d) whether NHAI has called any meeting with the petitioners to discuss the issue and its role in removing the liquor shops;

(e) if so, the venue and date of such a meeting; and

(f) the action being taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Yes, Sir. Some liquor shops have been permitted along the National Highways by the State Governments.

(b) Yes, Sir.

(c) to (f) One representation from Dr. P. Pulla Rao, Chairman, Road Safety Forum, Polavaram, West Godavari District, has been received which has been forwarded to the State Government. The issue and cancellation of licences for setting up liquor shops fall under the purview of State Government. However, National Highways Authority of India has requested Dr. Rao to intimate the date and venue for a seminar to be organized on Road Safety, in which this issue will also be discussed.

Organic Farming

2039. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the programmes in hand to implement Task Force recommendations for organic farming; and

(b) the proportion of cereals, vegetables/fruits, pulses, oil seeds which are likely to be grown on organic farming by 2010 and 2020?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) As per the recommendations of the Task Force on Organic Farming, a National Institute of Organic Farming is being set up during X Plan to provide the following:

- (i) Putting in place a system of certification of organic products.
- (ii) Assistance for setting up of organic production units.
- (iii) Promotion and extension of organic farming, etc.
- (b) There is no estimate available at this stage.

Cotton Monopoly Procurement Scheme

2040. SHRI ANANT GUDHE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have recently reviewed the performance of Monopoly Cotton Procurement Scheme under execution in Maharashtra for over last ten years;

(b) if so, the details of the achievements and deficiencies observed particularly during the last five years;

(c) the details of cotton procurement made during last five years alongwith the payment made/pending at the end of each year;

(d) whether the Government of Maharashtra has not paid the dues of cotton farmers;

(e) if so, the details of representation received in this regard and action taken thereon; and

(f) the details of policy initiatives taken/proposed for restructuring reorientation of cotton Monopoly Procurement Scheme in Maharashtra? THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) The State Governments of Maharashtra have informed that they have taken a decision to continue the implementation of Cotton Monopoly Procurement Scheme in the State to protect the Cotton growers from exploitation by traders and intermediaries and to ensure reasonable price for their cotton. During the last five years, the authorities have incurred losses in implementation of the Scheme which are given as under:-

Season	Rs. in Crore
1997-98	204.14
1998-99	622.87
1999-2000	923.04
2000-2001	600.00
2001-2002 (approx.)	1200.00

(c) The details of procurement and payment made during last five years are as under:-

Season	Procurement (Lakh qtl.)	Amount paid (Rs. in crores)
1997-98	88.26	1695.00
1998-99	120.48	234 5. 0 0
1999-2000	175.62	3623.00
2000-2001	74.54	1560.00
2001-2002	153.18	2408.00

For the year 2001-2002 full amount of Guaranteed Price (GP) has been paid to the farmers so far. State Government has agreed to pay Advance Additional Price (A.A.P.) totalling Rs. 624 crores.

(d) The State Government had decided to pay the total price of cotton procured during the season 2001-2002 in four installments, *viz.* 90% of G.P. to be paid at the time of procurement, 10% of G.P. before 31st March, 2002, 1st installment of A.A.P. from 2nd May, 2002 and 2nd installment of A.A.P. from 2nd August, 2002. However, due to financial crunch, the State Government could not make the payment of cotton as decided. Full amount of Guaranteed Price i.e. Rs. 2408 crore has been fully paid to the cotton cultivators and remaining amount of A.A.P. will be paid soon.

(e) The State Government have informed that they received representations in this regard from cotton cultivators as well as various cooperative societies and

representatives of people requesting the State Government to make the payment for cotton procured. The State Government has held discussions with cotton growers and their representatives and briefed them about the situation.

(f) Upto the cotton season 1993-94, the scheme was implemented in the State as per the provisions of Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971. This scheme has incurred heavy deficit, as the State Government adopted a policy of giving Advance Additional Price over the above Guaranteed Price from Cotton Season 1994-95 to 2001-2002. It is binding on the State Government to reimburse the deficit of the scheme as per the provisions of the Act. Question of implementation of the scheme in future was under consideration of the State Government as the continuation of the scheme in its present form is not considered feasible by the State. The State Government has taken a decision to implement the Scheme strictly as per the provisions of the Act, from the forthcoming season.

[Translation]

Assistance to MP from NCCF

2041. SHRI GAJENDRA SINGH RAJUKHEDI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Madhya Pradesh has submitted memorandum to the Union Government to tackle the drought situation prevailing in the State;

(b) if so, the details thereof;

(c) whether the Government have sanctioned any funds to the State from the National Calamity Contingency Fund (NCCF) so far;

(d) if so, the details thereof and if not the reasons for the delay;

(e) whether the drought affected areas of Madhya Pradesh have been identified on the basis of sowing of Kharif crop;

(f) whether Rabi Crop has also been affected due to reduction in area of the crop and non-availability of water in time;

(g) whether the Government are considering any scheme to give input subsidy and other assistance to the State for Rabi crop affected areas in addition to drought affected areas; and

(h) if so, the time by which input subsidy is likely to be given to the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (d) The Memorandum seeks assistance of Rs. 253.84 crore from the National Calamity Contingency Fund (NCCF). It has been considered by the Inter-Ministerial Group, in the light of the report of the Central Team. A final view in the matter has to be taken by the High Level Committee. It may also be added that the State Government has ready availability of funds to incur relief expenditure from its Calamity Relief Fund (CRF).

(e) The State Government declares areas affected drought taking into account various factors.

(f) No details are available.

(g) and (h) Under the items and norms of assistance for expenditure out of Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF), input subsidy is admissible to small & marginal farmers whose crop loss is 50% and above. Farmers are also entitled to compensation for damaged crops, under the National Agricultural Insurance Scheme (NAIS).

[English]

Seminar on Climate Change

2042. SHRI ASHOK N. MOHOL: SHRI A. VENKATESH NAIK: SHRI RAMSHETH THAKUR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any seminar on "Climate change and industry issues and opportunities" has been organised by the Government as reported in the *Hindu* dated July 14, 2002;

(b) if so, the details of discussion held therein and conclusions arrived there at; and

(c) the steps taken to bring down Green House Gas emissions?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) Yes, Sir. A conference on 'Climate Change: Issues and Opportunities' was jointly organized by Ministry of Environment and Forests, Tata Energy Research Institute and Federation of Indian Chambers of Commerce and Industry on July 13, 2002 at Chennai.

(b) The conference discussed various issues including climate change scenarios, projected impacts of climate change, vulnerability and adaptation, international negotiations under the United Nations Framework Convention on Climate Change (UNFCCC) and the Eighth Conference of the Parties to the UNFCCC scheduled for 23rd October–1st November, 2002 in New Delhi and opportunities for the Indian industries arising out of the various agreements under the Convention.

(c) Steps taken by the Government that address the greenhouse gas emissions in the country include power sector reforms, promotion of renewable energy, fuel switching to cleaner energy, afforestation and conservation of forests, efficient utilization of coal, promotion of energy efficiency measures in industry, reduction of gas flaring, installation of waste heat recovery systems in the oil and power sector and better cultivar practices in the agriculture sector.

[Translation]

Stock of Seeds and Fertilizers

2043. SHRIMATI RAMA PILOT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have sufficient stock of seeds and fertilizers for the total areas of cultivable land;

(b) if so, the requirement of seeds and fertilizers in various parts of the country alongwith the names of those places; and

(c) the mode of payment adopted by the Government for procurement of the agricultural produce from the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) Statements indicating the overall requirement and availability of certified/quality seeds and fertilizers (urea, Di-Ammonium Phosphates (DAP) and Muriate of Potash (MoP) are enclosed in Statement enclosed I to IV.

(c) Food Corporation of India (FCI) makes payment to farmers/Kacha Arthiyas' through cheques.

1 2 3 Kerala 27420 27420 Madhya Pradesh 300000 393302 (Qty. in guintal) Meghalaya 3664 3664 Maharashtra 774325 910300 Manipur 7480 3250 Mizoram 17364 17364 Nagaland 14630 14630 Orissa 345110 278865 Pondicherry 5570 9728 Punjab 71730 116181 Rajasthan 182300 206114 Sikkim 1220 1220 Tamil Nadu 145732 196624 Tripura 7554 7554 Uttaranchal 11766 7657 Uttar Pradesh 279350 317909 West Bengal 246899 256882 Grand Total 4141301 4683780

Statement II

Statement of ECA/Requirement, availability/sales/closing stock of Urea

Urea Kharif June

('000 Tonnes)

	Kharif-2002 (April-June)						
State	Suply	ECA/Required Availability	Closing Stock				
1	2	3	4	5			
Andhra Pradesh	1103.00	598.29	126.83	471.47			
Karnataka	711.00	279.51	123.62	155.89			
Kerala	64.00	37.76	24.17	13.59			
Tamil Nadu	382.00	239.00	100.07	138.93			

Statement I

State-wise summary of requirement and availability of certified and quality seed of all agricultural crops in Kharif 2002

Name of the State	Requirement	Availability		
1	2	3		
Andaman & Nicobar	245	245		
Andhra Pradesh	703861	881541		
Arunachal Pradesh	7185	7185		
Assam	13100	13100		
Bihar	115410	62310		
Chhattisgarh	53570	40705		
Goa	2620	2620		
Gujarat	220966	277799		
Haryana	56060	119309		
Himachal Pradesh	15395	15395		
Jammu & Kashmir	12675	12930		
Kamataka	498100	481977		

59 Written Answer

1	2	3	4	5
Gujarat	467.00	224.33	86.38	137.95
Madhya Pradesh	389.00	26.34	81.12	175.23
Chhattisgarh	301.00	170.50	58.59	111.91
Maharashtra	1051.00	567.97	221.63	346.3 5
Rajasthan	420.00	206.73	133.32	73.41
Haryana	581.00	373.27	226.22	147.05
^o unj ab	945.00	673.50	597.82	75.68
Uttar Pradesh	2380.00	1247.62	754.26	493.36
Jttaranchal	105.00	62.91	47.29	15.63
Bihar	662.00	258.04	113.79	144.25
lharkhand	105.00	44.41	13.52	30.88
Drissa	339.00	125.59	7.85	117.74
Vest Bengal	446.00	176.40	66.11	110.29
ssam	84.00	60.39	34.71	25.69
ripura	10.00	2.64	1.56	1.08
lanipur	33.00	15.48	14.29	1.19
leghalaya	3.00	0.24	0.24	0.00
lagaland	0.30	0.40	0.00	0.40
runachal Pradesh	0.40	0.44	0.00	0.44
ikkim	0.70	0.70	0.70	0.00
lizoram	0.70	0.60	0.00	0.60
ndaman & Nicobar	0.50	0.10	0.10	0.00
ondicherry	8.00	5.79	3.66	2.13
akshadweep	0.00	0.00	0.00	0.00
aman & Diu	0.31	0.05	0.03	0.02
àoa	1.35	0.65	0.42	0.22
limachal Pradesh	30.00	20.59	10.01	10.59
ammu & Kashmir	63.00	31.35	26.11	5.24
Chandigarh	0.05	0.00	0.00	0.00
Delhi	5.00	0.07	0.07	0.00
Dadar & Nagar Haveli	0.90	0.24	0.21	0.03
Grand Total	10692.21	5681.91	2874.68	2807.23

Statement III

Statement of Requirement, availability/sales/closing stock of DAP

DAP Kharif June

('000 Tonnes)

State	Kharif-2002 (April-June)			
	Requirement	Availability	Cumulative Sale	Closing Stock
1	2	3	4	5
Andhra Pradesh	425.00	124.92	47.22	77.70
Karnataka	250.00	141.78	86.81	54.97
Kerala	6.00	4.78	1.95	2.83
ramil Nadu	135.00	40. 9 4	25.79	15.15
Gujarat	210.00	105.04	59.03	46.01
Madhya Pradesh	225.00	190.06	60.82	129.24
Chhattisgarh	75.00	47.48	21.74	25.74
Maharashtra	300.00	201.23	135.06	66.16
Rajasthan	250.00	126.01	50.41	75.59
Haryana	160.00	140.56	90.47	50.08
Punjab	225.00	197.28	144.43	52.85
Jttar Pradesh	450.00	254.57	82.06	172.51
Uttaranchal	9.50	5.53	2.52	3.01
Bihar	120.00	34.61	23.56	11.05
Jharkhand	60.00	47.43	35.14	12.29
Orissa	75.00	37.65	13.86	23.80
West Bengal	150.00	99.17	21.16	78.01
Assam	23.00	14.27	4.68	9.59
Tripura	0.30	0.02	0.02	0.00
Manipur	4.00	0.12	0.12	0.00
Meghalaya	1.50	0.72	0.72	0.00
Nagaland	0.20	0.00	0.00	0.00
Arunachal Pradesh	0.07	0.00	0.00	0.00
Sikkim	0.54	0.00	0.00	0.00

	-		4	5
1	2	3	••	
Mizoram	1.00	0.00	0.00	0.00
Andaman & Nicobar	0.28	0.00	0.00	0.00
Pondicherry	2.60	2.14	1.11	1.03
Goa	0.50	0.22	0.21	0.01
Himachal Pradesh	0.10	0.00	0.00	0.00
Jammu & Kashmir	35.00	15.17	12.40	2.77
Delhi	3.00	0.01	0.01	0.00
Dadar & Nagar Haveli	0.85	0.00	0.00	0.00
Grand Total	3198.44	1831.67	921.28	910.39

Statement IV

Statement of Requirement, availability/sales/closing stock of MOP

MOP Kharif June

('000 Tonnes)

State	Kharif-2002 (April-June)			
	Requirement	Availability	Cumulative Sale	Closing Stock
1	2	3	4	5
Andhra Pradesh	125.00	39.48	25.19	14.30
Karnataka	160.00	63.46	48.0	15.26
Kerala	80.00	41.51	20.35	21.16
Tamil Nadu	150.00	63.01	39.44	23.58
Gujarat	40.00	38.99	11.50	27.49
Madhya Pradesh	25.00	12.62	2.56	10.06
Chhattisgarh	30.00	26.55	4.85	21.70
Maharashtra	140.00	108.99	40.66	68.33
Rajasthan	5.00	2.57	1.18	1.39
Haryana	10.00	6.45	2.56	3.89
Punjab	35.00	17.77	9.36	8.41
Uttar Pradesh	65.00	28.86	3.81	25.05

65 Written Answer

1	2	3	4	5
Uttaranchal	4.50	1.43	0.24	1.20
Bihar	40.00	20.05	4.84	15.21
Jharkhand	5.00	0.00	0.00	0.00
Orissa	60.00	17.78	3.62	14.16
West Bengal	120.00	38.06	17.31	20.75
Assam	35.00	22.00	11.86	10.14
Fripura	4.95	0.02	0.02	0.00
Manipur	2.50	0.06	0.06	0.00
Meghalaya	0.20	0.06	0.06	0.00
lagaland	0.03	0.00	0.00	0.00
Arunachal Pradesh	0.03	0.01	0.01	0.00
Sikkim	0.12	0.00	0.00	0.00
Mizoram	0.50	0.00	0.00	0.00
Andaman & Nicobar	0.10	0.00	0.00	0.00
Pondicherry	3.10	2.23	1.52	0.71
Goa	0.50	0.19	0.12	0.06
limachal Pradesh	0.40	0.03	0.03	0.00
lammu & Kashmir	6.00	0.12	0.09	0.03
Delhi	0.06	0.00	0.00	0.00
Dadar & Nagar Haveli	0.02	0.00	0.00	0.00
State (Total)	1148.55	552.31	249.44	302.88
Complex	300.00	238.80	193.26	45.54
Grand Total	1448.55	791.11	442.69	348.42

[English]

Aims and Objectives of NAFED

2044. SHRI SHEESH RAM SINGH RAVI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the NAFED has been successful in achieving its aims and objectives;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) NAFED was established with the objectives to provide regular marketing support to the farmers by organizing, promoting and developing marketing, processing and storage of agricultural, horticultural and forest produce of its member cooperatives. In furtherance of these objectives, NAFED has been undertaken a number of activities in varied fields.

In order to achieve its aims and objectives, NAFED has been playing an effective role in handling the
procurement and marketing of agricultural, horticultural and forest produce through the involvement of cooperative marketing network. NAFED undertakes procurement of a wide range of agricultural commodities in its commercial account, joint venture account. Government account (PSS/ MIS), consignment account etc. directly from the farmers without the involvement of any middlemen to ensure that the benefit of competitive prices offered by NAFED directly goes to the farmers and its member marketing cooperatives. Similarly, NAFED also arranges sale of agricultural commodities by according preference to the cooperatives.

(c) Question does not arise.

Cases of Spurious Pesticides and Insecticides

2045. SHRI BHAN SINGH BHAURA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the cases of spurious pesticides and insecticides are increasing throughout the country;

(b) if so, the details of such cases recorded during the last three years State-wise;

(c) the details of the measures taken by the Government to check this menace; and

(d) the details of persons who have been prosecuted, State-wise during the above period and thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) No, Sir. The percentage of substandard pesticides has decreased from 3.7%-3.01% during the last five years. The details may be seen at Statement enclosed. (c) Government of India under the different provisions of insecticides Act and Rules framed thereunder have taken several steps to check the manufacture of duplicate/ spurious pesticides. Accordingly, the direct vigil is kept apart from taking following steps:-

- (i) Drawal of samples from Manufacturing premises as well as distribution/sale points by notified Insecticide Inspectors for analysis in the State Pesticide Testing Laboratories for ensuring the quality of pesticides.
- (ii) Launching of prosecution against the manufactures and dealers of duplicate/substandard pesticides under the provision of Insecticides Act, 1968 and the Rules framed thereunder.
- (iii) Constituting teams of officers at block and district level to check the sale of various pesticides and setting up of flying squad for conducting surprise raids in the premises of dealers/distributors.
- (iv) Periodical review during National/Zonal Conferences for effective enforcement of various provisions of the Act for ensuring the availability of quality pesticides.
- (v) Technical auditing of State Pesticide Testing Laboratories has been carried out by Central & State Insecticides Analysts for strengthening the laboratory facilities.

(d) The details of persons who have been prosecuted may be seen at Statement-II.

Statement I

Name of the	1997-1998		1998-1999		1999-2000		2000-2001		2001-2002	
States/UTs	Sample Analysed	Sub- standard								
1	2	3	4	5	6	7	8	9	10	11
Andhra Pradesh	7291	127 (1.74)	7979	141 (1.77)	9026	88(0.97)	6112	133(2.18)	4365	91(2.08)
Assam	143	4 (2.80)	127	3 (2.36)	76	4 (5.26)	26	- (0)	6	- (0)
Bihar	-	- (-)		- (-)	_	- (-)	_	- (-)	-	- (-)
Gujarat	2178	134 (6.15)	2270	162 (7.14	2079	131 (6.30)	2142	115 (5.37)	2262	135 (5.97)
Haryana	1819	233 (12.8)	1904	216 (11.36)	1932	194 (10.04)	1623	144 (8.87)	428	32 (7.48)

The Statistics of the analysis of pesticide samples for quality control in State Pesticides Testing Laboratories (SPTLs) during 1997–2002*

1	2	3	4	5	6	7	8	9	10	11
Jammu & Kashmir	729	6 (0.83)	747	22 (2.95)	455	22 (4.83)	465	37 (7.96)		- (-)
Kamataka	2000	101 (5.05)	3399	138 (4.06)	3419	101 (2.95)	3966	133 (3.35)	2956	91 (3.08)
Kera la	1784	6 (0.34)	1501	24 (1.60)	1780	7 (0.37)	1698	-(0)	1075	3 (0.28)
Madhya Pradesh	654	108	642	91 (14.17)	531	96 (18.08)	634	106 (16.72)	395	139 (35.19)
		(16.52)								
Maharashtra	2838	93 (3.28)	1994	76 (3.81	3928	106 (2.70)	2534	79 (3.12)	2461	90 (3.66)
Manipur	18	- (0)	15	- (0)	1	- (0)	19	- (0)		- (-)
Orissa	956	- (0)	815	2 (0.25)	769	1 (0.13)	857	1 (0.12)	630	- (0)
Pondicherry	500	- (0)	500	- (0)	500	3 (0.6)	500	9 (1.8)	502	6 (1.20)
Punjab	3603	178 (4.94)	3900	114 (2.92)	3850	95 (2.47)	3922	81 (2.07)	3302	124 (3.76)
Rajasthan	1138	122 (10.72)	1144	133 (11.63)	1345	87 (6.47)	1682	104 (6.18)	1623	105 (6.47)
Tamil Nadu	15772	315 (2.0)	16506	186 (1.12)	13586	181 (1.33)	16648	121 (0.73)	12296	55 (0.45)
Uttar Pradesh	2939	204 (6.94)	292 5	143 (4.89)	2025	103 (5.09)	2305	108 (4.69)	1740	154 (8.85)
West Bengal	-	- (-)	170	- (0)	222	2 (0.91)	306	12 (3.92)	_	-
Grand Total	44362	1631 (3.7)	46538	1451 (3.12)	45524	1221 (2.68)	45439	1183 (2.60)	34041	1025 (3.01)

*Information based on the statistics received from the State/UTs till date: () Percent substandard samples.

Statement II

Quality Control of Pesticides-Action Taken Statistics by the States during 1997-2000*

SI.	No. States/UTs	Licence									
			Suspended						Cancelled	t	
		97-98	98- 9 9	99-2000	2000-01	2001-02	97-98	98-99	99-2000	2000-01	2001-02
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	16	50	7	9	5	1	248	193	190	273
2.	Arunachal Pradesh	_		Nil	Nil	Nil	-		Nil	Nil	Nil
3.	Assam	_	_	Nil	Nil	Nil	-	_	Nil	Nil	Nil
4.	Bihar			-	-	-	—				
5.	Chhattisgarh			_	_		-	-			
6 .	Goa	_	_		_	_	-	_	_		
7.	Gujarat	1	26	0	3	1	-	4	10	4	2
8.	Haryana	_	2	4	23	1	_	_	Nil	Nil	Nil

1 · 2	3	4	5	6	7	8	9	10	11	12
9. Himachal Pradesh	-	_	Nil	Nil	Nil			Nil	Nil	Nil
10. Jammu & Kashmir	—	_	Nil	Nil		_	_	Nil	-	_
11. Jharkhand				_		_	-			_
12. Karnataka	13	19	23	2	Nil	12	1	10	Nil	Nil
13. Kerala	4		Nil	Nil	Nil	_	_	Nil	Nil	Nil
14. Madhya Pradesh	11	26	25	12	14	29	_	13	5	2
15. Maharashtra	9	_	4	2	7	341	44	20	37	10
16. Manipur	_		Nil	Nil	Nil			Nil	Nil	Nil
17. Meghalaya	-	_	_	_	_	_	_		_	—
18. Mizoram			_	-		_	_	-	_	_
19. Nagaland	_		_	_				_		_
20. Orissa	_	-	_				_			_
21. Punjab	-	3	Nil	81	12	150	102	9 5	81	75
22. Rajasthan	_		Nil	Nil	14		_	Nil	Nil	2
23. Sikkim				_		_		_	_	
24. Tamil Nadu	39	73	158	72	27	-	—	Nil	Nil	Nil
25. Tripura	-	—	Nil	Nil	Nil	_	—	Nil	Nil	Nil
26. Uttar Pradesh	—	—	Nil	1	Nil	-	_	9	2	Nil
27. Uttaranchai	-	—		_	_	_	_			_
28. West Bengal	_		_		—	_	_	-		
29. Andaman & Nicobar Islands	_	—	Nil	Nil	Nil		_	Nil	Nil	Nil
30. Dadra & Nagar Haveli	-	_	_	—		—		_		—
31. Chandigarh	_	-	_	-	-	—		_	—	—
32. Delhi	-	_	-	_	_		—	_	_	_
33. Daman & Diu	-	—	_	_			_		_	_
34. Lakshadweep	_			_	_	_	_	—	_	_
35. Pondicherry	_	_	3	9	6		_	52	11	16

SI. No. States/UTs

Launched Judgement Obtained 97-98 98-99 99-2000 2000-01 2001-02 97-98 98-99 99-2000 2000-01 2001-02 2 7 3 4 5 6 9 10 1 8 11 12 Andhra Pradesh 26 32 15 8 7 31 20 6 1. 17 11 Nil Nil Nil 2. Arunachal Pradesh Nil --Nil Nil ----____ ----

Prosecution

2	3	4	5	6	7	8	9	10	11	12
3. Assam	_	_	Nil	Nil	Nil		-	Nil	Nil	Nil
4. Bihar	_	_	-							-
5. Chhattisgarh	_	_	_		-	-	-	-	-	
6. Goa		_	_	-			-	-	—	-
7. Gujarat	28	132	60	77	66	15	31	27	12	4
8. Haryana		185	194	137	8	—	-	Nil	36	Nil
9. Himachal Pradesh		_	Nil	Nil	Nil	—		Nil	Nil	Nil
10. Jammu & Kashmir	_	7	7	_				Nil	 '	
11. Jharkhand	_			-			-	_	-	
12. Karnataka	28	23	22	35	5		—	Nil	Nil	Nil
13. Kerala			Nil	Nil	Nil	_	_	Nil	Nil	Nil
14. Madhya Pradesh		3	1	Nil	Nil	-	-	Nil	2	Nil
15. Maharashtra	8	16	53	34	2	1		Nil	2	Nil
16. Manipur	_		Nil	Nil	Nil	-	_	Nil	Nil	Nil
17. Meghalaya		_	_			-	-	_	-	
18. Mizoram		_	_	_		-	_	-		_
19. Nagaland		_	-	-			-	-		
20. Orissa	_	2		_	-	-	-			
21. Punjab	11	5	82	44	18		_	Nil	Nil	Ni
22. Rajasthan	40	48	7 9	63	48	_		Nil	Nil	2
23. Sikkim	_	_		-		-		-	-	
24. Tamil Nadu	19	13s	23	29	8	10	10	23	29	14
25. Tripura		-	Nil	Nil	Nil	-		Nil	Nil	Ni
26. Uttar Pradesh	37	75	39	94	117	_	9	8	25	Ni
27. Uttaranchal		_	_		_			-	-	
28. West Bengal	_		_		-	_	-	-	-	
29. Andaman & Nicobar Islands	-		Nil	Nil	Nil	_		Nil	Nil	Ni
30. Dadra & Nagar Haveli	_	_	_	-	_		-	-	-	-
31. Chandigarh		-	-	-		-	-	_		
32. Delhi	_	_	_	-	-		-		-	
33. Daman & Diu	_	-	-	-	-	-	-	_	-	-
34. Lakshadweep	_	-	_	-	-			-	_	-
35. Pondicherry	_		11	Nil	Nil			Nil	Nil	Ni

* Information based on the statistics received from the state/UTs till date,

- Report not yet received from State/UTs.

Wild life Seizure Project

2046. DR. MANDA JAGANNATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Union Government has been drawn towards the news-item captioned "WWF 'red tape' spells end for wiidlife seizure project" appearing in the *Indian Express* dated July 6, 2002;

(b) if so, the details and the fact thereof;

(c) the reaction of the Union Government thereto;

(d) whether the Union Government propose to review and give life to programme of WWF-Traffic India; and

(e) if so, the efforts made so far by the Union Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (e) TRAFFIC-India was helping conservation efforts of the Government by providing intelligence and helping in apprehending the persons indulging in illegal trade of wildlife and its products. There are many other NGOs in Delhi doing similar type of work. Further, the Government has involved CBI, Customs Department and Directorate of Revenue Intelligence in control of poaching and illegal trade of wildlife products. Under these circumstances termination of TRAFFIC-India project of WWF is unlikely to have any adverse impact on the wildlife conservation efforts in the country. Closure of TRAFFIC-India is international matter of WWF and it will not be appropriate for Government of India to intervene in the matter.

[Translation]

Utilization of Funds Earned through Diversion of Forest Land

2047. SHRI MAHESHWAR SINGH: SHRI SURESH CHANDEL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government ask the concerned departments to deposit certain estimated amount to grow trees in lieu of permission granted to them for utilization of forest land or for executing any other developmental activities under Forest (Conservation) Act. 1980; (b) if so, the details of such amount deposited with the Government during each of the last three years, Statewise;

(c) whether the respective State Forest Departments particularly Himachal Pradesh Forest Department have utilized such amount in compliance with the spirit of the Act;

(d) if not, the reasons therefor;

(e) whether the National Hydroelectric Power Corporation has paid rupees 86 lakh for the great Himalayan National Park to compensate the loss of forests and environment and in lieu of the land required for Parvati Hydel Power Project; and

(f) if so, the manner in which the above money has been utilized?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) Yes, Sir.

(b) The details are given at Statement-I.

(c) and (d) Himachal Pradesh Forest Department has utilized Rs. 881.51 lakh out of the Rs. 1089.95 lakhs deposited by user agencies during last three years for compensatory afforestation. Utilization of the fund by various States/Union Territories is not satisfactory since required funds have not been released to Forest Department. State-wise position of utilization is given in Statement-II.

(e) and (f) Against Parvati Stage-II National Hydroelectric Project, National Hydro Power Corporation has deposited Rs. 1.00 crore for Great Himalayan National Park at Kullu. The position of utilization of the amount upto 31.3.2002 is as under:-

Physical	Financial
Conservation of Flora & Fauna at Great Himalayan National Park-ex-situ	36.26 lakh
Conservation of endangered species at GHNP	33.74 lakh
Consultancy charge of the Wildlife Institute of India for preparation of plans.	30.00 lakh
Total	Rs. 100.00 lakh

(Rs. in lakhs)

Statement I

Amount deposited by user agencies for compensatory afforestation

				(113: 111 14
SI.No.	Name of State/UTs	1999-2000	2000-2001	2001-2002
1.	Andhra Pradesh	258.0	568.00	2453.00
2.	Aruanachal Pradesh	54.00	486.00	747.00
3.	Assam	0.00	187.00	0.00
4.	Bihar	0.00	0.00	2.00
5.	Goa	144.00	86.00	114.00
6.	Gujarat	973.00	2170.00	1002.00
7.	Haryana	116.00	262.00	0.00
8.	Himachal Pradesh	358.34	138.58	593.03
9.	Jammu & Kashmir	0.00	0.00	0.00
0.	Karnataka	1064.00	650.00	227.00
1.	Kerala	4095.00	37600	1505.00
2.	Madhya Pradesh	0.00	0.00	0.00
3.	Maharashtra	0.00	0.00	1092.00
4.	Manipur	0.00	0.00	0.00
5.	Meghalaya	0.00	1.00	0.00
6.	Mizoram	0.00	422.00	0.00
7.	Orissa	303.00	228.00	615.00
8.	Punjab	1039.00	260.00	329.00
9.	Rajasthan	539.00	75.00	497.00
20.	Sikkim	255.00	0.00	357.00
1.	Tamil Nadu	0.00	110.00	133.00
2.	Tripura	0.00	22.00	49.00
23.	Uttar Pradesh	0.00	0.00	0.00
24.	Uttaranchal	0.00	0.00	3229.00
25.	West Bengal	177.00	0.00	407.00
26.	Andaman & Nicobar Island	0.00	0.00	15.00
27.	Dadra & Nagar Haveli	0.00	102.00	0.00
	Total	9375.39	6143.58	13366.03

Statement II

State-wise position of utilization of funds deposited by user agency for compensatory afforestation against diversion of forest land

(Rs. in lakhs)

. No		Funds to be realised from user agency	Funds actually realised	Money spent	Percentage of realised money spent
1.	Andhra Pradesh	7034	7165	3421	47.74
2.	Aruanachal Pradesh	1156	897	230	26.64
З.	Assam	566	566	136	24.02
4.	Bihar	175	38	3	7.89
5.	Goa	367	365	261	71.5
6.	Gujarat	10034	9679	7119	73.55
7.	Haryana	939	820	134	16.34
8 .	Himachal Pradesh	1960	1875	1046	55.78
9 .	Jammu & Kashmir	954	90	0	0
10.	Karnataka	5346	5248	4691	89.38
11.	Kerala	11623	6077	5287	87
12.	Madhya Pradesh	7045	6106	2100	34.39
13.	Maharashtra	16452	12918	8223	63.66
14.	Manipur	0.05	0.05	0	0
15.	Meghalaya	96		0	0
16.	Mizoram	1338	607	267	43.99
17.	Orissa	4130	3853	1296	33.63
18.	Punjab	1820	1703	1018	59.77
19 .	Rajasthan	2269	1994	750	37.61
20.	Sikkim	612	612	342	55. 88
21.	Tamilnadu	528	482	103	21.36
22.	Tripura	177	177	33	18.64
23 .	Uttar Pradesh	2091	1723	928	53.85
24.	Uttaranchai	3308	3229	1158	35.86
25.	West Bengal	744	739	554	74.96
26.	Andaman & Nicobar Islands	s 90	84	15	17.85
27.	Dadra & Nagar Haveli	118	102	0	0
	Total	80972.05	67149	39115	

[English]

Dubious Investment in Jet Airways

2048. SHRIMATI KANTI SINGH: SHRI KIRIT SOMAIYA: SHRIMATI D.M. VIJAYA KUMARI: DR. RAGHUVANSH PRASAD SINGH: DR. B.B. RAMAIAH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the progress made in the investigations relating to the dubious investments in Jet Airways;

(b) the interim measures sought to be taken against the Jet Airways to prevent further dubious investments;

(c) the preliminary inquiries undertaken to see whether such dubious investments have taken place in other private airlines in the country,

(d) the steps taken to halt such investments; and

(e) the steps taken to expedite the investigations relating to Jet Airways?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (e) The matter relating to dubious investments in Jet Airways is still under consideration of the Government. No report about dubious investments made in other Private Airlines in the country has been received in the Ministry of Civil Aviation.

Plant Quarantine Station

2049. SHRI SUNIL KHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Comptroller and Auditor General of India (CA&G) has recommended investigation both by customs authorities and Ministry of Agriculture regarding serious lapses detected at plant Quarantine Station at Panitanki in West Bengal resulting risk of import of infected plants/ plant materials worth Rs. 1.66 crores; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The Comptroller and Auditor General of India (CA&G) has forwarded a draft paragraph on the object. (b) Since July 2000, Customs authorities are referring the consignments and the same are being subjected to quarantine inspections.

The comments have been communicated to Director (Inspection), Office of the Director of Audit (Central), Kolkata. The copy of the comments is annexed as Statement.

Statemnet

Draft Paragraph on 'Loss of Revenue' relating to Plant Quarantine Station, Kalimpong for inclusion in CAG's Audit Report, Union Govt. (Civil) for the year ended 31.3.01.

Points of Irregularities:

- 1. From September 1987 to July 2000 all consignments of imported plant material were allowed into the country without necessary certification from the PPO. The gross negligence and failure resulted in the risk of import of infected plant material into the country and a revenue loss of Rs. 1.66 crore for the period September 1987 to July 2000.
- Since PPO did not carry out a single such inspection of infected plant material, a large part of the expenditure incurred during the period September 1987 to July 2000 on his office amounting to Rs. 81.59 lakh was infructuous.

Comments:

The audit themselves have observed that PPO could not inspect imported consignments of agricultural products for the period since inspection of the Plant Quarantine Station in September 1987 to July 2000 because the customs authorities, (for whom it was obligatory to release these consignments only after inspection and clearance certificate from the PPO did not refer the consignments to Plant Quarantine Station (PPO), Panitanki and released the imported consignments without such inspection. It was also observed by the audit that the Superintendent of Customs, Land Customs Station, Panitanki wrote to the Asstt. Commissioner of Customs, Naxalbari Division only in December 1998 seeking instructions in this regard. Due to non-receipt of instructions, the Superintendent of Customs, Land Customs Station, Panitanki did not refer any consignment of imported plant material to the PPO till July 2000. Inspections by the PPO could commence from August 2000 after there were referred to him (PPO). It is further stated that non-inspection of agricultural commodities at Plant Quarantine Station, Panitanki during the period under report was neither due to negligence nor failure in anyway on the part of the Plant Protection Office at Plant Quarantine Station, Panitanki as the Plant Quarantine Office neither had any access nor any authority to inspect such consignments unless referred to

them by Customs Department through an official endorsement on the body of the bill of entry/import documents. No importers or their customs agents approached the Plant Protection Officer, Panitanki with the bills of entry during the period under reference. It is further mentioned that Customs Officers at L.C.S., Panitanki did not refer any such consignments in spite of several instructions by their Senior Officers from time to time.

Opening of Plant Quarantine Station at Panitanki was an essential step towards implementation of legal/statutory requirements under DIP Act 1914 and provisions of PFS Order, 1989. Non-inspection of materials during the period under report was beyond the control of Plant Protection Officer (PPO) a the competent custom authorities did not refer the plant materials to the PQ Station, Panitanki, for inspection/release. However, since the inception of the Plant Quarantine Station, Panitanki in September 1987, the issuance of PSCs, which is not linked with the Customs Authorities, has been continuing there as a major Plant Quarantine activity.

Points of irregularities:

- The Customs authorities were also at fault in releasing the consignments without inspection and certifications from the PPO.
- 4. The case calls for investigation both by the Customs authorities and Ministry of Agriculture for such serious lapses, which besides causing financial losses, also exposed the country to the risk of getting infected plant material into the country.

Comments:

The Plant Protection Officer or other Plant Quarantine officials at Panitanki were not at fault. As Customs authorities did not refer the consignments and released them without being inspected from Plant Quarantine angle, they are responsible for the lapse on their part, though it was legal binding responsibility on them to refer the plant/plant materials to Plant Quarantine Station, Panitanki. Further, it is stated that all possible steps were taken by Plant Quarantine Officials from time to time and the Customs authorities were approached to get the consignments referred for PQ inspection.

In view of the foregoing facts and also in the light of efforts made by PPO, Panitanki to get the consignments referred for Plant Quarantine inspection, it is requested that audit paragraphs may kindly be dropped from the Audit Report with reference to Ministry of Agriculture, Department of Agriculture and Cooperation, Directorate of Plant Protection, Quarantine and Storage and Plant Quarantine Station, Panitanki.

Acquisition of Land for National Highway No. 47

2050. SHRI V.S. SIVAKUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government are aware of the inordinate delay in the completion of over-bridge at Chakkai side on National Highways No. 47;

(b) if so, the steps taken/proposed to be taken in this regard;

(c) whether the Government have taken up land acquisition programme from Mukkola to Kanjiramkulam under phase-II of National Highway by-pass, Neyyattinkara on NH-47 during current financial year;

(d) if so, the details thereof;

(e) whether the said programme falls under National Highway Development Programme (NHDP);

(f) if so, the details thereof;

(g) whether the cost of land acquisition for widening and providing four lanes in the stretches of NH-47 from Karamana to Pravachambalam and Kebavadasapuram to Breekariyam to be considered under NHDP; and

(h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Yes, Sir. Due to geotechnical problems the completion of the approaches of the Road Over Bridge (R.O.B.) has been delayed. The revised proposal is awaited from the Kerala PWD.

- (c) No, Sir.
- (d) Does not arise.
- (e) No, Sir.
- (f) Does not arise.
- (g) No, Sir.
- (h) Does not arise.

Distribution of Degraded Forest Land

2051. SHRI RAMANAIDU DAGGUBATI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the efforts made by the Union Government to distribute degraded forest land among the landless poor; and

(b) the measures proposed to identify excess lands in villages and towns for distribution among the poor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) According to the guidelines issued under the Forest (Conservation) Act, 1980, forest land can not be diverted for non-site specific activities including distribution of land to the landless poor.

[Translation]

Boring through Telescope in Madhya Pradesh

2052. SHRI PRAHLAD SINGH PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of districts in Madhya Pradesh where tubewell boring has been done through telescopic method; and

(b) the expenditure incurred on ordinary and telescopic boring in the State?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) In all the districts of Madhya Pradesh, tubewell boring has been done through telescopic methods.

(b) The Central Ground Water Board (CGWB), under the Ministry of Water Resources undertakes drilling of tubewells in the country including Madhya Pradesh for the purpose of collecting scientific data. Expenditure on tubewell boring varies from place to place and depends on number of factors like geological formation of an area, depth and diameter of the tubewells, type of wells construction, material used etc. The expenditure is booked under a composite scheme and separate accounts for ordinary and telescopic boring is not maintained by the CGWB.

Urban Water Harvesting Scheme

2053. SHRI THAWAR CHAND GEHLOT: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of proposals received by the Union Government from the State Governments under the Urban Water Harvesting Scheme during the last three years; and

(b) the time by which the proposals are likely to be approved?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) and (b) A total of 77 schemes have been received by the Central Ground Water Board (CGWB) from the State Governments during the IX Five Year Plan and the same have been approved by the CGWB under the Central Sector Scheme for Study of Recharge to Ground Water on "pilot basis". The details of such approved schemes are given in the enclosed Statement.

Statement

List of Roof top rain water harvesting schemes approved for implementation under Central Ground Water Board's scheme on study of recharge to ground water during last three years

S. No.	Name of State	Name of Scheme
1	2	3
1.	Arunachal Pradesh	Scheme for roof top rain water harvesting in Ruksin sub-division in East Siang district, Arunachal Pradesh.
2.	Assam	Rain Water harvesting in Selected areas of Sonapur Block & Guwahati Area of Kamrup district, Assam.
3.	Bihar	Project proposal for artificial recharge ground water in Patna University Campus, Patna, Bihar.
4.	Chandigarh	Artificial recharge to ground water under central sector scheme in Punjab university, Chandigarh.
5.	Chandigarh	Scheme of artificial recharge of ground water at Teacher Training Institute, Chandigarh.
6.	Chandigarh	Scheme for roof top rain water harvesting at Bhujal Bhawan, Chandigarh.

2	3	1 2	3
. Chandigarh	Scheme for Artificial recharge to ground water at office of Chandigarh Housing Board in Sector 9, Chandigarh		project design and implementation of roof top rain water harvesting at Government women college, Gandhi Nagar, Jammu (J&K)
8. Chandigarh	Scheme for Rain Water Harvesting at DAV School in Sector 8, Chandigarh	17. Jammu & Kashmir	Roof top rain water harvesting at Govt. school
). Gujarat	Central Sector Scheme for Roof top harvesting of Rain		Bharwal, District Kathua, J&K.
	water at Gujarat High Court Building, Sola Ahmedabad, Gujarat.	18. Jammu & Kashmir	Artificial recharge project– Jammu action plan for project design and
10. Gujarat	Central Sector Scheme for Roof top harvesting at Physical Research Laboratory, Ahmedabad,		implementation of root top rain water harvesting at Bhalwal district, Jammu (J& K)
11. Gujarat	Gujarat. Proposal for rain water harvesting scheme—IFFCO Residential colony	19. Jammu & Kashmir	Roof top rain water harvesting for Mata Viashno Devi shrine, Udahampur district J&K
12. Haryana	Kasturinagar-Sertha, District Gandhinagar, Gujarat. Scheme for artificial	20. Jammu & Kashmir	Scheme for Roof Top Rain Water Harvesting at Nirman Bhawan, Panama Chowk,
	recharge to ground water at Aravalli view Rail Vihar, Sector-56, Gurgaon.	21. Jammu & Kashmir	Jammu Scheme for Roof Top Rain Water Hangeting at Aimed
13. Haryana	Scheme for Artificial Recharge through Roof		Water Harvesting at Airport Building, Satvari, Jammu.
	Top Rain Water Harvesting in DC office, Faridabad (Haryana).	22. Jharkhand	Proposal for roof top rain water harvesting in the office building of Central
14. Himachal Pradesh	Pilot scheme for roof top rain water harvesting to recharge ground water in		Horticultural (Indian Institute of Horticulture Research, Ranchi, Jharkhand
	the premises of Executive engineer, IHP division, Indora, Kangra.	23. Jharkhand	Project proposal for roo top rainwater harvesting and artificial recharge to
15. Himachal Pradesh	Pilot scheme for roof top rainfall harvesting to recharge ground water in		ground water in Dipatol Cantonment area, Ranchi Jharkhand
	IPH office at Palanpur town district Kangra, Himachal Pradesh.	24. Jharkhand	Project proposal for roo top rain water harvesting for engineers line
16. Jammu & Kashmir	Artificial recharge project- Jammu action plan for		cantonment area, Ranchi Jharkhand

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1	2	3	1		2	3
25.	Kerala	Scheme proposal for roof water harvesting in Mayyil Colony, Taliparambha taluk, Kannur, Kerala.	36.	New	Delhi	Scheme for rain water harvesting in Shram Shakti Bhawan, New Delhi
26.	Madhya Pradesh	Pilot project for Ground water recharge through	37.	New	Delhi	Roof top rain water harvesting at Laxman school, New Delhi.
		Roof Top Rain Water harvesting in Narmada Water Supply, PHED Colony, Musakhedi, Indore	38 .	New	Delhi	Scheme for Artificial Recharge to Ground Water at Sena Bhawan, South Block, New Delhi
27.	Madhya Pradesh	Scheme for roof top rain water harvesting for Dewas City, Dewas district, M.P.	39.	New	Delhi	Scheme for Artificial Recharge to ground water at Deen Dayal Updhyay Hospital, New Delhi
28.	Maharashtra	Roof top rain water harvesting at Panchayat Samiti Office premises, Warud, district Amravati	40.	New	Delhi	Artificial Recharge Scheme in park of D-block, Vasant Vihar, New Delhi.
		Maharashtra	41.	New	Delhi	Scheme of artificial
29.	Maharashtra	Roof top rain water harvesting in KITS campus, Ramtek, Maharashtra				recharge to ground water at 5, Janpath Road, New Delhi
30.	Meghalaya	Scheme for roof top rain water harvesting in Shillong city, Meghalaya,	42 .	New	Delhi	Artificial recharge to ground water at Safdarjung Hospital, New Delhi
31.	Mizoram	Scheme for roof top rain water harvesting in Mizoram.	43.	New	Delhi	Scheme for Artificial Recharge to ground water at group housing for Abhiyan CGHS Ltd., Plot-
32.	New Delhi	Scheme for Artificial Recharge to Ground water				15, Sector-12, Dwarka, New Delhi
		at Meera Bai Polytechnic Campus, Maharani Bagh, New Delhi.	44.	New	Delhi	Artificial recharge to ground water at Sultangarhi tomb, New Delhi
33	New Delhi	Artificial Recharge Scheme for President Estate, New Delhi.	45.	New	Delhi	Artificial recharge to ground water at Ryan International School,
34	. New Delhi	Scheme for artificial recharge to ground water				Sector-C, Pocket-8, Vasant Kunj, New Delhi
		at Vayusenabad, Air Force Station, Tughlakabad, New Delhi.	46.	New	Delhi	Scheme for Artifiical Recharge to ground water at DTC Central
35	. New Delhi	Scheme for artificial recharge to ground water				Workshop-II, Okhla, New Delhi
		at Prime Minister's office, South Block, New Delhi	47.	Naga	aland	Project for rooftop rain water conservation for

2	3	1 2	3
18. Nagaland	multipurpose use in Kohima and Mokokchung townships, Nagaland. Roof top rain water	58. Rajasthan	Roof top/pavement rain water runoff harvesting structures at State Secretariat (Part-I & Part- II), Jaipur.
Ū	harvesting in Mokokchung Town, Nagaland.	59. Rajasthan	Concept Plan for project
19. Nagaland	Roof top rain water harvesting and storage in Rengma Area, Nagaland.		design and implementation of Roof top/pavement rain water run-off harvesting structure premises of
50. Orissa	Pilot project scheme for roof top rain water		PHED, Head office (New building), Jaipur, Rajasthan.
	harvesting for application for artificial recharge in the Premises of Hydrology project building delta square Bhubaneshwar.	60. Rajasthan	Concept Plan for project design and implementation of Roof top/pavement rain water run-off harvesting structure at collectorate (I), Jaipur, Rajsthan.
51. Orissa	Scheme for rain water harvesting/roof top rain water harvesting at Raj Bhawan Area, Bhubaneshwar	61. Rajasthan	Scheme for construction of roof top/pavement rain water harvesting structures for artificial recharge in the office building of CGWB,
52. Rajasthan	Roof top rain water harvesting at Chief Minister's residence, Jaipur.	62. Rajasthan	Wetern Region, Jaipur. Roof top/pavement rain water run off harvesting at
53. Rajasthan	Rooftop rain water harvesting at Governor house, Raj Bhavan, Jaipur.	63. Rajasthan	Sinchai Bhawan, Jaipur Concept plan for project design and implementation
54. Rajasthan	Roof top/pavement rain water runoff harvesting structures at Rajasthan High Court Jaipur		of Roof top/pavement rain water run-off harvesting structures at officers training school (OTS, Nehru Bhawan), Jaipur,
55. Rajasthan	Roof top/pavement rain water runoff harvesting at Reserve Bank of India, Ram Bagh Circle, Jaipur, Rajasthan	64. Rajasthan	Rajasthan Artificial Recharge at College of Technology and Engineering, (CTAE), Udaipur, Rajasthan
56. Rajasthan	Roof top/pavement rain water runoff harvesting at Vitta Bhavan, Jaipur, Rajasthan.	65. Rajasthan	Roof top rainwater harvesting structure at ground water department building premises, Jaipur,
57. Rajasthan	Roof top runoff harvesting artifiical recharge structures part of Institutional building of MREC, Jaipur	66. Tamil Nadu	Rajasthan. Scheme proposal for implementation of rain water harvesting in

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1	2	3	
		Collectorate complex, Ramanathapuram, T.N.	
67. Ta	mil Nadu	Scheme for Artificia recharge to ground water in Central Leather Research Institute, Chennai, Tamil Nadu	
68. Ta	mil Nadu	Formation of a pond in Kosavampalayam village near Arasur in Udumalpet Talk, Coimbatore, Tamil Nadu.	
39. Utt	ar Pradesh	Scheme for rainwater harvesting in order to recharge ground water, 110 Engr. Regt. C/O 56 APO, Lucnow.	
70. Utt	ar Pradesh	Scheme for artificial recharge ground water through storm water run off in Aligarh city, U.P.	
'1. Utt	ar Pradesh	Project proposal for artificial recharge by roof top rain water harvesting at New Lucknow University Campus, Jankipuram, Lucknow, UP	
'2. Utt	ar Pradesh	Project proposal for artificial recharge by roof top rain water harvesting at Jal Nigam Colony, Indira Nagar, Lucknow, UP	
73. Utt	ar Pradesh	Project proposal for artificial recharge by roof top rain water harvesting at Bhujal Bhavan, Lucknow.	
74. Utt	ar Pradesh	Roof top rain water harvesting at Vikas Bhawan, Allahabad	
75. Utt	ar Pradesh	Roof top rain water harvesting at Sangam Place, Civil Lines, Allahabad	
76. Utt	ar Pradesh	Artificial recharge through roof top rain water	

1 2	3
	harvesting in Lucknow at seven sites.
77. West Bengal	A pilot study to evaluate the effect of Roof top rain water harvesting on ground water resources (unconfined shallow aquifer) of Visva Bharati Area, Bolpur, West Bengal.

Crop Damaged by Pests

2054. SHRI RAJO SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a large part of the crop is damaged by pests in different places of the country particularly in Tal and Diara areas of Bihar;

(b) whether the Government have declared this problem as natural calamity;

(c) if not, the reasons therefor;

(d) whether the Government propose to compensate the loss; and

(e) if so, the details of compensation provided during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Sir, considering the vastness of cropped areas, damage caused by pests in different places of the country particularly in Tal and Diara areas of Bihar is negligible.

(b) and (c) The damage caused to crops by pests has not been included in the natural calamity by 11th Finance Commission of the Union of India.

(d) and (e) In view of (b) and (c) above, the Question does not arise.

[English]

Maimed Livestock in Border Areas

2055. COL. (RETD.) SONA RAM CHOUDHARY: SHRI SUSHIL KUMAR SHINDE: SHRI VILAS MUTTEMWAR: SHRIMATI PRABHA RAU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a big decline in the Livestock population of border villages as reported in the 'Hindustan Times' dated June 21, 2002;

(b) if so, the facts thereof;

(c) whether the Government are aware that main source of livelihood in the border areas is rearing of livestock particularly in Punjab, Jammu and Rajasthan especially in Barmer and Jaisalmer districts;

(d) whether most of animals are useless to their owners since they are maimed and crippled;

(e) if so, whether the Government have undertaken on the spot study about loss of livestock and its effect on the poor border people;

(f) if so, whether the Government propose to give some special package for their survival; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (g) Information is being collected and will be laid on the Table of the House.

Identification of Child Labour

2056. SHRI AMBAREESHA: SHRI C. SREENIVASAN:

Will the Minister of LABOUR be pleased to state:

(a) the States which have taken huge stride in the direction of identifying the Child Labours in various industries/organizations and have released child labourers therefrom; State-wise;

(b) whether many States have been facing problems due to paucity of funds and requested for financial assistance to speed up the process of identifying child labourers and releasing them; and

(c) if so, the details and the action taken by the Union Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children in 13 Occupation and 51 Processes listed in the scheduled to the Act. The State wise position regarding the number of working children identified in hazardous occupations as per the affidavit filed in July, 2001 in the Hon'ble Supreme Court in Civil Writ petition No. 465 of 1986 of M.C. Mehta Vs. State of Tamil Nadu and others is statement placed below.

(b) During 1995-97 an amount of Rs. 1.95 lakh and Rs. 5.00 lakh were released to each of the 133 child labour endemic districts, for conducting a survey and creating awareness generation against the evils of child labour.

(c) The Government of India has been implementing two schemes, for rehabilitation of children withdrawn from work, namely the scheme of National Child Labour Projects (NCLPs) and the scheme of Grants-in-aid to Voluntary Organisation. The major activity under NCLP is running special schools/centres for rehabilitation of children withdrawn from work. Awareness Generation activities are taken up in the project area. The project is preceded by a survey. 100 NCLPs are being implemented in child labour endemic states for the coverage of about 2.11 lakh children withdrawn from work.

			Number of Child Labourers	
5.No.	Name of State/UT	In hazardous occupations	Non-hazardous occupations	Total
	2	3	4	5
۱.	Andhra Pradesh	7769	39000	46769
2.	Andaman & Nicobar Island U.T.	Nil	38	38
3.	Arunachal Pradesh	24	1095	1119
١.	Assam	4	6102	6106
5.	Bihar	21281	27761	49042

Statement

1	2	3	4	5
6 .	Chandigarh U.T.	Nil	150	150
7.	Chhattisgarh	996	632	1628
8.	Dadra & Nagar Haveli U.T.	Nil	Nil	Nil
9.	Daman & Diu U.T.	Nil	Nil	Nil
10.	Delhi U.T.	10	1071	1081
11.	Goa	35	74	109
12.	Gujarat	1417	172	1589
13.	Haryana	6	2813	2819
14.	Himachal Pradesh	83	231	314
15.	Jammu & Kashmir	19818	4417	24235
16.	Jharkhand	3570	6375	9945
17.	Kamataka	3006	39459	42465
18.	Kerala	1081	8986	10067
19.	Lakshadweep U.T.	Nil	Nil	Nil
20.	Madhya Pradesh	10226	2893	13 119
21.	Maharashtra	1023	20391	21414
22.	Manipur	Nil	589	589
23.	Meghalaya	Nil	16	16
24.	Mizoram	Nil	Nil	Nil
25.	Nagaland	Nil	2076	2076
26.	Orissa	23761	191461	215222
27.	Pondicherry U.T.	Nil	617	617
28.	Punjab	91	3523	3614
29.	Rajasthan	3026	5064	8090
30 .	Sikkim	Nil	38	38
81.	Tamil Nadu	9270	10609	19879
2.	Tripura	11	264	275
3.	Uttar Pradesh	27276	2930	56580
14 .	Uttaranchal	121	1326	1447
5.	West Bengal	464	15792	16256
	Total (Provisional)	133905	406547	540452

Troublesome Landing for PM

2057. DR. M.V.V.S. MURTHI: SHRI RAM MOHAN GADDE:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "a troubled landing for PM" appearing in the 'Hindu' dated June 30, 2002;

(b) if so, the facts of the matter reported therein;

(c) the factors attributed thereto;

(d) whether any inquiry has been conducted in this regard;

(e) if so, the details and outcome thereof; and

(f) the follow-up action taken if any, thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (c) Yes, Sir. At 6.56 p.m. on 28th June, 2002, Indian Airlines flight IC-903 which landed before the PM's flight, complained about variation of localizer signals while making approach to runway 10 at Indira Gandhi International Airport, Delhi which is provided with Instrument Landing System (ILS). The ILS was subsequently changed over from main to stand-by and interruption of signals for few seconds was reported by IC-658. These two variations were within tolerable limits of ILS. However, ILS facility was withdrawn at runway 10 for taking ground check readings to reconfirm the normal operations of the facility. Due to heavy air traffic at Palam. the ground check took some time and on completion of ground check, the facility was restored. No international Airlines had revised their schedule due to non-availability of ILS at runway 10 and there was no delay in arrival and departure of any flight. The alternate instrument procedures exist for landing of an aircraft in case the ILS is not available. In this case, the PM's aircraft was vectored by radar for DVOR/DME approach on runway 10. The aircraft was given due priority and landed without any delay.

(d) to (f) The incident was inquired into. The finding was that the ILS facility was withdrawn due to certain reports received from the pilots about the variation of the localizer signals, though this variation was within the specified limits of the ILS. Action has been initiated against the erring officials for unjustified withdrawal of the ILS facility.

[Translation]

National Highway No. 2

2058. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any scheme to pay compensation to the farmers and others for the land acquired in connection with the widening of National Highway No. 2;

(b) if so, the details thereof;

(c) the norms fixed for the same and the time by which compensation is likely to be paid;

(d) whether the factor of public institutions has been kept in view while constructing median opening during the course of four laning and widening of the National Highway No. 2;

(e) if so, the number of requests received from public institutions or other individuals in this regard; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Yes, Sir.

(b) and (c) The compensation to the farmers and others for the land acquired for widening of National Highway No. 2 is determined as per the provisions of National Highways (Amendment) Act, 1997/Land Acquisition Act, 1984, as the case may be. The rate of compensation is determined by the Competent Authority after taking into account the provision of the respective Act and other relevant factors. The amount so determined is placed at his disposal by National Highways Authority of India. The Competent Authority, thereafter, disburses the amount to the affected individuals. The payments have already been disbursed to the farmers in many stretches of National Highway No. 2. Efforts are being made to get the compensation amounts determined by the Competent Authority in the remaining cases expeditiously and get them disbursed by March, 2003;

(d) Yes, Sir.

(e) and (f) One request was received regarding a median opening for a school near Naurmai in the District of Mainpuri in Uttar Pradesh, which was not agreed to, as median opening was already available nearby and too many closely spaced openings in the median are safety hazards.

length in kms.

Funds for Repairing of Highways

2059. SHRI MANSINH PATEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of the two, four, six and eight lane highways in the country, State-wise;

(b) the funds spent on the repair of said highways during the last two years; State-wise;

(c) the names of the highways which are in bad condition at present;

(d) the time by which these are likely to be repaired; and

(e) the criteria followed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Presumably, the information is sought about National Highways. Lane-wise details of National Highways are enclosed at Statement-I.

(b) The State-wise details of allocation of funds for maintenance and repairs of National Highways, during the last 2 years, are enclosed at Statement-II.

(c) to (e) The National Highways are maintained in traffic worthy condition within available resources. However, there are some sections of National Highways which are in need of additional maintenance efforts. Government has also initiated a programme for the improvement of riding quality of existing National Highways since 1999. Riding quality of about 23,000 km has so far been improved. Riding quality of balance length of the National Highways is targeted to be improved within the next two years. Works for improvement of riding quality are taken up on the basis of traffic needs, *inter-se* priority and availability of funds.

SI. No.	States	Total length of National Highways	Length of National Highways having Single/ intermediate lane carriageway	Length of National Highways having 2 Iane carriageway	Length of National Highways having 4/6 lane carriageway
1	2	3	4	5	6
1.	Andhra Pradesh	4038	348	3617	73
2.	Arunachal Pradesh	392	392	0	0
З.	Assam	2836	848	1988	0
4.	Bihar	3502	2196	1291	15
5.	Chandigarh	24	0	11	13
6.	Chhattisgarh	1774	891	877	6
7.	Delhi	72	0	0	72
8.	Goa	269	121	148	0
9 .	Gujarat	2461	0	1954	507
10.	Haryana	1361	555	456	350
11.	Himachal Pradesh	1188	825	363	0
12.	Jammu & Kashmir	823	97	726	0
13.	Jharkhand	1413	829	541	43

Statement I

۱	2	3	4	5	6
14.	Karnataka	3570	1617	1848	105
15.	Kerala	1440	516	890	34
16.	Madhya Pradesh	4664	1396	3217	51
7.	Maharashtra	3626	314	3092	220
18.	Manipur	954	734	211	9
19.	Meghalaya	717	428	289	0
20.	Mizoram	927	927	0	0
21.	Nagaland	369	268	101	0
22.	Orissa	3301	1603	1665	33
23.	Pondicherry	53	0	53	0
24.	Punjab	1553	0	1389	164
25.	Rajasthan	4597	1716	2632	249
2 6 .	Sikkim	62	62	0	0
27.	Tamil Nadu	3758	367	3292	99
2 8 .	Tripura	400	400	0	0
2 9 .	Uttar Pradesh	4942	581	4189	172
30.	Uttaranchal	1075	760	315	0
31.	West Bengal	1951	505	1361	75
	Total	58112	19296	36516	2300

Note: There is no National Highway having eight lane carriageway

Statement II

Allocation of funds for manaintenance and repairs of National Highways

			(Rs. in lakhs)
SI. No.	Name of the States/UTs	2000-2001	2001-2002
1	2	3	4
1.	Andhra Pradesh	5413.75	4220.04
2.	Assam	4778.92	4149.18
З.	Bihar	6448.55	4516.12
4.	Chandigarh	44.54	46.00

1	2	3	4
5.	Chhattisgarh	1180.00	2419. 99
6.	Delhi	82.00	102.00
7.	Goa	605.53	400.00
8.	Gujarat	2457.79	2582.17
9 .	Haryana	1953.49	1942.61
10.	Himachal Pradesh	3351.03	1992.42
11.	Jammu & Kashmir	284.42	85.92
12.	Jharkhand	960.84	1999.56
13.	Kamataka	4683.83	3943.45

SRAVANA 7, 1924 (Saka)

1	2	3	4
14.	Kerala	3340.03	2335.64
15.	Madhya Pradesh	8634.19	6082.43
16.	Maharashtra	4295.00	5291.00
17.	Manipur	824.49	936.05
18.	Meghalaya	1016.71	113465
19.	Mizoram	981.43	499.53
20.	Nagaland	361.25	203.05
21.	Orissa	4776.99	4888.17
22.	Pondicherry	182.10	85.29
23.	Punjab	2085.62	2525.97
24.	Rajasthan	4104.10	4468.55
25.	Tamil Nadu	5380.57	4544.78
26 .	Uttar Pradesh	6076.50	6619.14
27.	Uttaranchal	459.30	1068.36
28.	West Bengal	5374.80	4202.77

[English]

Sick Animal Population

2060. DR. RAM CHANDRA DOME: Will the Minister of AGRICULTURE be pleased to state:

(a) the comparative figures of ratio between animal and human population in India and other countries;

(b) whether the Government maintain figures about sick animal population;

(c) if so, the number thereof, State-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The comparative figures of ratio between animal and human population in India and other countries are at statement.

(b) No, Sir.

(c) Question does not arise.

(d) Animal Husbandry, including Disease Control is a State subject. Central Government supplements the efforts of the State Governments in disease control by way of providing grants-in-aid under Centrally Sponsored Schemes. However, under the animal Disease Surveillance component of the scheme, "Assistance to States for Control of Animal Diseases", State Governments submit the information only on infectious/contagious disease incidences and animals affected on monthly basis to the Department. According to this information, a total of 278153 animals have been affected due to various infectious/contagious diseases during 2001 in the country.

Statement

Ratio of Livestock and Human Popula	ation of India and other countries
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Country	Population-Estimates (in million)	Total Livestock (in million)	Ratio of Livestock and Human population
1	2	3	4
China	1282.44	867.49	0.68
India	1008.94	513.50	0.51
USA	283.23	171.24	0.60
Indonesia	212.09	39.93	0.19
Brazil	170.41	235.09	1.38
Russian Federation	145.49	63.32	0.44

1	2	3	4
Pakistan	141.26	121.30	0.86
Bangladesh	137.44	59.96	0.44
Japan	127.10	14.46	0.11
Nigeria	113.86	70.71	0.62
Mexico	98.87	74.11	0.75
Germany	82.02	43.42	0.53
Vietnam	78.14	27.89	0.36
Philliphines	75.65	23.41	0.31
Iran, Islamic Rep of	70.33	89.03	1.27
Egypt	67.88	18.05	0.27
Turkey	66.67	49.64	0.74

First 15 countries as per human population and their livestock population has been taken for preparing the data Livestock includes cattle, buffaloes, sheep, goat, pigs, horses, mules, assess and camels Source: FAOSTAT DATABASE, Year 2000

[Translation]

Butterfly Park in Delhi

2061. SHRI RAMPAL SINGH: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether any proposal is under consideration of the Government for setting up a Butterfly park in Delhi on the lines of Singapore;

(b) if so, the details thereof; and

(c) the estimated expenditure likely to be incurred on the said park and the time by which the work is likely to be completed?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) and (b) Government of Delhi has informed the Central Government that they are considering a proposal to set up a Butterfly Park in Delhi.

(c) The projected cost by the Government of Delhi is said to be around Rs. 150.00 lakhs and the proposed duration for its completion is around 18 months from the commencement of the project.

Eco-Tourism

2062. SHRI PUNNU LAL MOHALE: SHRI P.R. KHUNTE:

Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government propose to develop Ecotourism for the conservation of environment and forest;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir.

(b) and (c) In the new National Tourism Policy, 2002, greater emphasis have been laid on eco-tourism whose parameters need to be broader than those of nature tourism alone. It must help in eliminating poverty, in ending unemployment, in creating new skills, in enhancing the status of woman, in preserving cultural heritage, in encouraging tribal and local crafts and in improving overall environment and facilitating growth of a more just and fair social order. [English]

Golden Quadrangle

2063. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the progress made so far in the survey and alignment of the Golden Quadrangle, the highway connecting the four metros;

(b) whether the eastern and western express warp form of the Quadrangle; and

(c) if so, the precise alignment of these expressways?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) The survey and alignment for Golden Quadrilateral Project have already been completed and all the contracts, except for Allahabad bypass (84 km stretch), have been awarded.

(b) and (c) Presumably the information has been sought on Western and Eastern Peripheral Expressways around Delhi, which relates to Ministry of Urban Development and Poverty Alleviation. National Capital Regional Planning Board has decided the alignment for these Expressways. The proposed alignment of Western peripheral Expressway passes through National Capital Territory of Delhi and Haryana, while that of Eastern Peripheral Expressway passes through Haryana and Uttar Pradesh.

New Quarantine Bill

2064. SHRIMATI SHYAMA SINGH: SHRI NARESH PUGLIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to introduce a new Quarantine Bill;

(b) if so, the details thereof;

(c) whether due to inadequate testing and detection facilities, several pests infected with various diseases have been imported in the past few years which has caused considerable damage to Agricultural crops; and

(d) if so, the extent to which introduction of Quarantine Bill is going to check such States of affairs? THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) There was a proposal to establish a Plant Quarantine Authority through a separate Plant Quarantine Bill. However, the proposal has not been agreed to by the Ministry of Finance.

(c) No pest has been introduced because of inadequate testing and detection fecilities.

(d) Question does not arise.

Frequent Changes in Motor Vehicles Act

2065. SHRI G. PUTTA SWAMY GOWDA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the number plates of Motor Vehicles have been replaced from 1st July, 2002 as per the amended Motor Vehicles Act;

(b) if so, whether the Government again propose to introduce/enforce high security number plates for motor vehicles with effect from February 28, 2003; and

(c) if so, the reasons for this whole exercise when the existing number plates are again to be changed and thereby putting financial strain on general public?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (c) The amendment to Central Motor Vehicles Rules, 1989 mandating introduction of new high security registration plates shall come into force on 28th February, 2003 in respect of new vehicles. Vehicles already registered have been given a lead time of two years thereafter to switch over to the new High Security Registration Plates. Pending fitment of new high security registration plates, the changes in the colour scheme on the existing registration plates i.e. letters and figures in black colour on yellow background in case of transport vehicles and in black colour on white background in case of other vehicles has been mandated on or before 1st February, 2002 in respect of transport vehicles and on or before 1st July, 2002 in other cases. This has been done as the new colour scheme offers maximum retro-reflectivity and visibility and also ensures safety of road users.

[Translation]

Assistance to Non-Governmental Organisations

2066. SHRI RAMSHAKAL: Will the Minister of AGRICULTURE be pleased to state:

(Do in Jokh)

(a) the details of schemes run by this ministry under which financial aid is given to Non-Governmental Organisations;

(b) the details of funds allocated in Uttar Pradesh and Bihar during the last three years, organization-wise, scheme-wise; and

(c) the steps taken by the Government to provide the benefit of these schemes at the village level?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The following schemes provide financial assistance to Non-Governmental Organizations (NGOs):

- Agricultural Extension through Voluntary Organizations
- Krishi Vigyan Kendras (KVKs) through NGOs
- Human Resource Development in Horticulture

- Development in Bee Keeping
- Involvement of NGOs as Project Implementing Agencies (PIAs) under National Watershed Development Project for rainfed areas.

(b) Details pertaining to Extension and KVK Schemes are given at Statement enclosed | and || respectively.

- (c) The steps being taken include the following:
 - Planning and organizing the programmes in accordance with the local priorities-focus on farmers training, demonstrations, on farm testing study tours, etc.
 - Obtaining reports on physical and financial performance.
 - Conducting annual reviews through workshops/ seminars as also Inter-Disciplinary Team visits.

Statement I

Release of funds to NGOs of Uttar Pradesh and Bihar during last three years (1999-2000 to 2001-2002) under the scheme agricultural extension through voluntary organisations

					(Rs. in la
SI. No.	Name of NGOs	Release of fund as grant-in-Aid		Total	
		1999-2000	2000-2001	2001-2002	
. U	TTAR PRADESH				
1.	Vanvasi Seva Ashram Sonbhadrda (U.P.)	4.26	4.50	_	8.76
2.	Jyoti Gramodyog Sansthan, Gangoh, Saharanpur (U.P.)	5.00	5.00	5.00	15.00
3.	Gram Vikas Samiti, Distt. Deoria, U.P.		5.00	5.00	10.00
4.	Swami Kalyan Dev Gramothan Samiti, Distt. Muzaffarnagar, U.P.	_	5.00	5.00	10.00
5.	Action for Green Earth, Baghpat, U.P.	5.00	5.00	5.00	15.00
	Total	14.26	24.50	20.00	58.76
II. E	BIHAR				
1.	Gram Nirman Mandal Nawada, (Bihar)	_	5.00	4.99	9.99
2 .	Gramin Vikas Kendra, Distt. Nalanda Bihar	_	5.00	5.00	10.00
3.	Muzaffarpur Janhit Pratisthan Muzaffarpur, Bihar		5.00	5.00	10.00
	Total		15.00	14.99	29.99

Statement II

Amount released to Krishi Vigyan Kendras (KVK) under NGOs in the State of Bihar and Uttar Pradesh during the last three years

			(Rs. in Lakh)
SI. No.	Name & Address of KVK	Host Organization	Amount Released (1999-2000 to 2001-2002)
1	2	3	4
BIH	AR (4)		
1.	Training Organiser, Krishi Vigyan Kendra, P.O. Sokhodeora, Nawada-805106	General Secretary, Gram Nirman Mandal Ashram Sokhodeora, Nawada - 805106 (Bihar)	77.93
2.	Training Organiser, Krishi Vigyan Kendra, Vanvasi Seva Kendra, P.O. Adhaura, Bhabua-821116	President, Banavasi Seva Kendra, Andhaura, Bhabhua-821116 (Bihar)	47.39
3.	Training Organiser, Krishi Vigyan Kendra, Sharma Bharati Khadigram, Khadigram, P.O. Jamui-813313	Chairman, Khadi Gramydog Sangh, Khadigram, Jamui-813313	52.80
4.	Training Organiser, Krishi Vigyan Kendra, VPO Basaith, Chandpura, Madhubani-847102	Chairman, S.K. Choudhary Edn. Trust, New Delhi	63.49
		Total	241.61
UTT 5.	AR PRADESH (7) Training Organiser, Krishi Vigyan Kendra, C/o Kamla Nehru Memorial Trust, Sultanur- 228118 (UP)	Secretary, Kamla Nehru Memorial Trust, Sultanpur-228118 (UP)	94.92
6.	Training Organiser, Krishi Vigyan Kendra, Jat Prabha, Gram-Gopalgram, Khargu (Chandpur, Gandhi Park, Ghonda-271001	Chairman, Deen Dayal Research Instt. Rani Jhansi Road, New Delhi	88.50
7.	Training Organiser, Krishi Vigyan Kendra, Ganjwan Banda-210206 (UP)	-do-	72.00
8.	Training Organiser, Krishi Vigyan Kendra, Sohna, Sidharthnagar- 272193 (UP	The Secretary, Leond Tel Area Deve Society, Sohna, Sidharthnagar -272193 (UP)	85.50

1	2	3	4
9.	Training Organiser,	Chairman, Kunwar Ram Bux	60.85
	Krishi Vigyan Kendra, Unnao*	Singh Edn.Society, Dhausa,	
		Hasanganj, Unnao	
10.	Training Organiser,	Chairman, Raja Avdesh Singh	53.45
	Krishi Vigyan Kendra, Pratapgarh*	Memorial Society, Ainthn	
		(Kalakankar). Pratapgarh	
11.	Training O rganise r,	P.G. College,	6.30
	Krishi Vigyan Kendra, Ghazipur*	Ghazipur	
		Total	461.52

*KVKs Sanctioned during IX Five Year Plan.

[English]

Dedicated Air Service to North Eastern Region

2067. DR. JAYANTA RONGPI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to procure passenger aircraft specially for dedicated service to North Eastern region with Guwahati, as the hub;

(b) if so, the details thereof; and

(c) the time-frame by which North East shall be able to have such dedicated air service?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (c) The proposal of Indian Airlines for purchase of six 50 seater ATR 42-500 aircraft was considered by the Government in June, 1999. However, the proposal was not found viable. Therefore, the Government advised Indian Airlines to explore the possibility of acquiring these aircraft on lease basis. Currently, Indian Airlines is in the process of finalising dry-lease of ATR-42-320 aircraft.

Price of Byadigi Variety Chilli

2068. SHRI CHADA SURESH REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Chilli farmers of Andhra Pradesh are in distress following a sudden and steep fall in the price of byadigi variety chilli; and

(b) if so, the measures proposed to be taken by the Government to help the farmers who took heavy loans and are unable to sell surplus yields?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) No, sir. As per information furnished by the State Government of Andhra Pradesh, the chilli farmers are not distressed because the prevailing market prices of chilli are remunerative to the farmers.

(b) Does not arise.

Fake Pollution Control certificates

2069. SHRI V. VETRISELVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that authorised vehicle pollution checking centres are issuing fake certificates;

(b) if so, whether the pollution checking authorities have made any surprise checks on these pollution control agencies issuing fake certificates;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the effective steps taken by the Government to curb this menace?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) During first week of July, 2002 it was reported in certain section of Press that some of the pollution checking centres were issuing Pollution Under Control (PUC) certificates to the vehicles without conducting pollution checks in Delhi.

(b) and (c) The Government of National Capital Territory of Delhi conducted surprise checks between 4th and 6th July, 2002 at the authorised pollution checking centres through its mobile enforcement team. The surprise checks revealed that concerned pollution checking centres were issuing only after conducting pollution checks.

(d) The Government of National Capital Territory of Delhi is conducting surprise checks of the pollution checking centres from time to time to prevent malpractices.

[Translation]

Construction of Bridges on National Highways

2070. SHRIMATI JAS KAUR MEENA: SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of road bridges constructed on National Highways during the last three years;

(b) the expenditure incurred thereon during the said period;

(c) the details of new bridges proposed to be constructed during 2002-2003;

(d) the time by which these bridges are likely to be completed;

(e) the target fixed for construction of new bridges in the country during Tenth Five Year Plan, State-wise and location-wise;

(f) the amount earmarked for the purpose; and

(g) the time by which each of these bridges are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) 325 numbers.

(b) It is not feasible to give expenditure exclusively for bridge projects, as many of them are part of road improvement projects.

(c) and (d) State-wise numbers of major and minor bridges included in the Annual Plan 2002-2003 are given in Statement-I. It is too early to indicate dates of their completion.

(e) and (f) The State-wise details of bridges provided for sanction during the Tenth Five Year Plan is placed at Statement-II. The total estimated cost for construction of bridges provided in Tenth Plan is Rs. 2447 crores.

(g) It is too early to indicate the dates of completion of these bridges.

SI. No.	Name of the State		struction/ Instruction
		Major Bridges in Numbers	Minor bridges in Numbers
1	2	3	4
1.	Andhra Pradesh	7	6
2.	Arunachal Pradesh	0	0
3.	Assam	2	2
4.	Bihar	14	5
5.	Chandigarh	0	1
6.	Chhattisgarh	2	13
7.	Delhi	0	0
8 .	Goa	1	0
9 .	Gujarat	С	0
10.	Haryana	3	1
11.	Himachal Pradesh	7	10
12.	Jammu & Kashmir	0	0
13.	Jharkhand	5	6
14.	Karnataka	4	8
15. I	Kerala	2	0
16. I	Madhya Pradesh	0	0
17. I	Vaharashtra	1	39
18. I	Manipur	2	6
19. I	Meghalaya	4	9
20. I	Mizoram	3	1
21. I	Nagaland	0	0
22. (Drissa	4	11
23. I	Pondicherry	1	1
24. F	Punjab	1	7

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1 2	3	4
25. Rajasthan	4	3
26. Tamil Nadu	2	9
27. Tripura	1	0
28. Uttar Pradesh	7	18
29. Uttaranchal	6	5
30. West Bengal	0	5

Above details do not include bridges on National Highways being widened into four/six lane under National Highways Development Project (NHDP), and Port connectivity being implemented by National Highway Authority of India, as bridges are generally being constructed as part of four/six laning and project.

Statement II SI. Name of **Reconstruction/** No. the State New construction Major Minor Bridges in bridges in Numbers Numbers 2 3 4 1 1. Andhra Pradesh 43 43 2. Arunachal Pradesh 0 0 3. Assam 2 2 4. Bihar 31 50 5. Chandigarh 2 1 6. Chhattisgarh 19 74 7. Delhi 1 0 8. Goa 2 0 9. Gujarat 4 0 10. Haryana 7 0 11. Himachal Pradesh 97 10 12. Jammu & Kashmir 0 0 13. Jharkhand 26 62 14. Karnataka 161 12 13 15. Kerala 4

1 2	3	4
16. Madhya Pradesh	16	25
17. Maharashtra	15	0
18. Manipur	2	6
19. Meghalaya	12	55
20. Mizoram	3	1
21. Nagaland	0	0
22. Orissa	10	29
23. Pondicherry	3	3
24. Punjab	1	23
25. Rajasthan	7	0
26. Tamil Nadu	26	45
27. Tripura	1	0
28. Uttar Pradesh	7	18
29. Uttaranchal	11	5
30. West Bengal	0	3

Above details do not include bridges on National Highways being widened into four/six lane under National Highways Development Project (NHDP), and Port connectivity being implemented by National Highway Authority of India, as bridges are generally being constructed as part of four/six laning road project.

National Food Processing Policy

2071. SHRI MANSUKHBHAI D. VASAVA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government are preparing a National Food Processing Policy in order to increase the percentage of processed food items from the present two to ten per cent;

(b) if so, the details thereof; and

(c) the investment to be made by the Government for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) A draft National Food Processing Policy has been prepared. SRAVANA 7, 1924 (Saka)

(b) The Draft Policy envises among other things creation of enabling environment, infrastructure development, linkages at farm level, etc.

(c) Investment in the food processing sector has to essentially come from private sources, both domestic and foreign. The Ministry of Food Processing Industries provides financial assistance under Plan Schemes to private industries, public sector undertakings, non-Governmental organizations, cooperatives, etc. for facilitating food processing.

[English]

Development of National Highways in Western-Northern Region

2072. SHRI SAVSHIBHAI MAKWANA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government have been developing National Highways in the Western-Northern Region;

(b) if so, the funds allocated and released for the purpose during each of the last three years, State-wise/ National Highway-wise; and

(c) the present status of the said highways?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Yes, Sir. Development of National Highways is a continuous process.

(b) Funds are allocated State-wise. The details of funds allocated for development of National Highways in various States during last three years are annexed.

(c) Efforts are made to keep the National Highways in traffic worthy condition within the available resources.

Statement

Details of funds allocated to State for development of National Highways

(Rs. in lakhs)

SI.No. Name of State		Allocation of funds	
	1999-2000	2000-2001	2001-2002
1 2	3	4	5
1. Andhra Pradesh	5707.87	11188.26	10379.7
2. Assam	4239.32	5253.64	7605.19
3. Bihar	6117.52	6927.56	6532
4. Chandigarh	100	144	150
5. Chhattisgarh	0.00	1227.8	3228
6. Delhi	700	483	600
7. Goa	1700.02	2300	2000
8. Gujarat	8851.9	9099.97	7042.710
9. Haryana	10000	10100	10388.47
0. Himachal Pradesh	4000	4415	5500
1. Jammu & Kashmir	100	250	230
2. Jharkhand	0.00	2200	3500
3. Karnataka	6113.84	8104	10947.56
4. Kerala	12837.07	8978.03	9261.56

1	2	3	4	5
15.	Madhya Pradesh	12334.8	13472.11	9099
16.	Maharashtra	17808.08	21236.2	. 19371.95
17.	Manipur	1014.15	851.31	1452.59
18.	Meghalaya	1785.28	1708.34	2270
19.	Mizoram	300	1000	2600
20.	Nagaland	800	1500	1500
21.	Orissa	9228.02	10046.89	7912.7
22 .	Pondicherry	319.46	200	212
23.	Punjab	5300.1	5365	6413
24.	Rajasthan	5214.02	8720	8746
25.	Tamil Nadu	6754.08	10342.21	9739
26 .	Tripura	50	0.00	0.00
27.	Uttar Pradesh	12647.45	14949.76	14662.88
28.	Uttaranchal	0.00	199.35	25000
29.	West Bengal	8818.02	12800	8422.04

Research on Lakes in Himalayas

2073. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any UN research is being undertaken on lakes in the Himalayas;

- (b) if so, the purpose thereof;
- (c) whether India has blocked the same; and
- (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) The Ministry of Environment and Forests has not undertaken any research on lakes in the Indian Himalayas through any UN Body.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

[Translation]

Production/Export of Spices

2074. SHRI DILIPKUMAR MANSUKHLAL GANDHI: SHRI RAM SINGH KASWAN: SHRI VIJAY KUMAR KHANDELWAL: SHRI JAIBHAN SINGH PAWAIYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of annual demand and production of spices in the country during the last two years and the current year;

(b) the details of spices exported during the last two years alongwith the value thereof; and

(c) the incentives and assistance given and proposed to be given in order to promote the production of spices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The reliable estimate of demand of spices in the country are not available. However, the latest available estimates of production of spices in the country for the vears 1998-99 to 2000-2001 are given below:

Year	Production (lakh tonnes)
1998- 99	30.91
1999-2000	30.23
2000-2001	31.00 (provisional)

(b) The quantity and value of export of spices during 2000-2001 and 2001-2002 is given below:

Year	Quantity (lakh tonnes)	Value (Rupees in Crore)
2000-2001	2.30	1612.07
2001-2002 (provisional)	2.45	1625.35

(c) In order to promote production of spices, assistance is provided for production of planting material, establishment of nurseries, area expansion pest and disease management, setting up of laboratories for bio control agents, field demonstrations plots, establishment and maintenance of demonstration-cum-progency gardens in North-Eastern State and transfer of technology through trainings, seminars etc. under the Centrally Sponsored Scheme on "Macro Management in Agriculture – Supplementing/Complementing the State Efforts through Work Plans." The scheme provides flexibility to State Government to prioritize the crops and interventions as per the need. Spices Board also provides support to improve production and productivity of cardamom and vanilla for production of planting material, replanting/new planting, irrigation, low cost drier for large cardamom and curing house for vanilla.

[English]

Promotion of Pisciculture

2075. SHRI RAM PRASAD SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of programme chalked out by the Government for promotion of Pisciculture in the country particularly in Bihar; and

(b) the funds released for the purpose during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The Government of India is implementing a Centrally Sponsored Scheme on "Development of Freshwater Aquaculture" through fish Farmers Development Agencies (FFDAs) in the States/UTs for promotion of fresh water acquaculture in the country. Under the scheme 429 FFDAs have been sanctioned for establishment in the country including 33 FFDAs in Bihar. The expenditure on developmental activities such as construction of new ponds, renovation of ponds and tanks, first year inputs (fish seed, fish feed, fertilizers, Manures etc.), running water fish culture, integrated fish farming, fish seed hatcheries, fish feed mills, training of fish farmers etc. is shared on 75:25 basis between the Government of India and the State/UT Governments.

(b) The information on release of funds to States/UT and above scheme during the last three years is given below in the statement.

Statement

Details of funds released for development of fresh water aquaculture through FFDAs

(Rs. in lakh)

S. No. State/UTs		Funds released	
	1999-2000	2000-2001	2001-2002
1 2	3	4	5
1. Andhra Pradesh	0.00	0.00	0.00
2. Arunachal Pradesh	8.00	25.00	35.00
3. Assam	0.00	0.00	0.00

	2	3	4	5
4.	Bihar	70.11	0.00	0.00
5.	Gujarat	0.00	0.00	0.00
6 .	Haryana	38.06	0.00	61.55
7.	Himachal Pradesh	0.00	22.73	5.00
8 .	Jammu & Kashmir	0.00	0.00	12.50
9 .	Karnataka	31.24	0.00	0.00
10.	Kerala	0.00	0.00	0.00
11.	Madhya Pradesh	185.84	87.00	0.00
12.	Maharashtra	40.00	184.46	0.00
13.	Manipur	0.00	43.47	0.00
14.	Meghalaya	0.00	0.00	45.00
15.	Mizoram	10.00	30.00	35.00
16.	Nagaland	26.66	103.14	109.85
17.	Orissa	0.00	0.00	0.00
18.	Punjab	0.00	50.00	0.00
19.	Rajasthan	0.00	0.00	17.26
20.	Sikkim	3.50	5.86	3.64
21.	Tamil Nadu	0.00	0.00	0.00
22.	Tripura	31.00	40.00	71.68
23.	Uttar Pradesh	283.34	205.00	337.77
24.	West Bengal	140.25	333.99	358.96
25.	Pondicherry	0.32	2.32	0.00
26 .	Chhattisgarh	0.00	35.00	21.48
27.	Uttaranchal	0.00	27.07	0.00
28.	Jharkhand	0.00	0.00	51.97
	Total	868.32	1195.04	1166.76

Upgradation of State Highway

2076. SHRIMATI BHAVANABEN DEVRAJBHAI CHIKHALIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any proposal to upgrade the Bhuj-Kavada India Bridge-Dharmshala State Highway into National Highway is under consideration of the Government;

- (b) if so, the details thereof; and
- (c) the time by which it is likely to be executed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (c) 26 proposals for declaration of state roads as National Highways in Gujarat, including the said proposal, had been received and have now been returned to the State Government in June, 2002 for review, based on the revised criteria for declaration of new National Highways. There is no proposal to declare any new National Highway in the country at present due to fund constraint. The Government may however, consider declaration of a few State Highways as National Highways during the course of the 10th Five Year Plan from amongst the modified proposals to be received from various States, keeping in view the traffic needs, *inter-se* priority and availability of funds.

[Translation]

Farming of Herbs

2077. SHRI P.R. KHUNTE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government provides assistance towards farming of herbs in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) A Central Sector Scheme on development of Medicinal and Aromatic Plants was approved for implementation in the Department of Agriculture and Cooperation, Ministry of Agriculture during the IX Plan with the financial outlay of Rs. 14.50 crores. The scheme has been subsumed under the Centrally Sponsored Scheme on Macro Management in Agriculture Supplementation/Complementation of State Efforts through Work Plan with effect from 2000-2001, which provides flexibility to the state to take up programmes as per the needs.

The Components under the scheme include production and distribution of quality planting material, establishment and maintenance of herbal gardens, Nursery Centres, establishment of demonstration cum seed production plots, maintenance of regional analytical laboratories and transfer of technology.

(c) Does not arise.

[English]

Central Sheep Breeding Farm

2078. SHRI RAMJEE MANJHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Haryana had taken back thousands of acres of land provided in 1997 to the Central Sheep Breeding Farm, Hissar;

(b) if so, the reasons therefor; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) Government of Haryana had taken back about 4028 acres of land on 7-5-1997 for allotting it to Haryana Agriculture University.

(c) Ministry of Agriculture has been pursuing State Government for extending lease for remaining land.

Land under Irrigation

2079. SHRI C. SREENIVASAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the irrigated land in the country has come down sharply during the last three years;

(b) if so, the details thereof, State-wise and year-wise;

(c) the reasons for this fall; and

(d) the remedial steps taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (d) As per the latest Land use Statistics compiled by the Ministry of Agriculture for the years 1996-97, 1997-98 and 1998-99, the statewise net irrigated area are given at Statement-I. Depending upon the availability of water for irrigation and the cropping pattern adopted by the farmers, the net irrigated area varies from year to year. The data of the past few years does not indicate any downward trend in net irrigated area. Irrigation being a State subject, all types of irrigation projected to increase area under irrigation are conceived, planned, investigated and executed by the respective State Governments from their own plan resources and according to their own priorities. Due to resource constraints with the State Governments, a number of irrigation projects are pending for completion for years. For expeditious completion of such major and medium irrigation projects, Government of India is providing Central Ioan Assistance (CLA) to the State Governments under the Accelerated Irrigation Benefits Programme (AIBP) since 1996-97. Minor irrigation schemes of the special category states comprising the

North-Eastern States and Sikkim, the hilly states of J&K, Himachal Pradesh and Uttaranchal as well as the drought prone Kalahandi, Bolangir and Koraput districts of Orissa are also eligible for the CLA under AIBP with effect from 1999-20000. Under the programme, CLA of Rs. 8480.03 crore has been provided to the state governments upto the end of March 2002, which includes Rs. 472.86 crore provided as 100% loan assistance to identified major/medium projects in the advance stage of construction that can be completed in one year (two working seasons) under the Fast Track Programme.

Statement

	State-wise	details	of	net	Irrigated	Area
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S. No.	Name of State			
		1996-97	1997-98	1998-99
1	2	3	4	5
1.	Andhra Pradesh	4395	3945	4538
2.	Arunachal Pradesh	36	36	36
3.	Assam	572	572	572
4 .	Bihar+Jharkhand	3624	3508	3682
5.	Goa	23	24	22
6 .	Gujarat	3042	3058	3058
7 .	Haryana	2755	2793	2842
8.	Himachal Pradesh	105	103	103
9 .	Jammu & Kashmir	313	309	309
0.	Kamataka	2325	2363	2492
1.	Kerala	357	350	375
12.	Madhya Pradesh+Chhattisgarh	6309	6304	6560
13.	Maharashtra	2567	2936	2946
14.	Manipur	65	65	65
15.	Meghalaya	48	47	48
16.	Mizoram	7	8	9
17.	Nagaland	62	62	63
8.	Orissa	2090	2090	2090
9 .	Punjab	3847	4004	4004
20.	Rajasthan	5588	5421	5499
21.	Tripura	35	35	35

1	2	3	4	5
2 2 .	Tamil Nadu	2892	2945	3019
23.	Uttar Pradesh+Uttaranchal	11999	12012	12691
24 .	West Bengal	1911	1911	1911
25.	Sikkim	16	16	16
26.	UTs	66	69	70
	Total	55049	54985	57053

Development of Garhmukteshwar

2080. SHRI BASU DEB ACHARIA: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government propose to develop the places of historical importance in the country, particularly Garhmukteshwar in UP on lines of Hardwar;

(b) if so, the details thereof and the time by which the work is likely to be started; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) to (c) It has been decided to take up a limited number of important projects in the country for integrated development of tourism circuits and destinations in consultation with the State Governments/UT Administrations during the 10th Plan. Tourism projects of U.P. to be taken up during the current financial year have not been identified as yet.

Declaration of Support Price for Arecanut

2081. SHRI T. GOVINDAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received any proposal to declare support price for arecanut at Rs. 100 per kilo as done by the State Government of Goa; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) No, Sir.

(b) Question does not arise.

Spiritual Tourism

2082. SHRI VIRENDRA KUMAR: SHRI ANANTA NAYAK:

Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government have any proposal to promote Spiritual Tourism;

(b) if so, the incentives proposed for promoting the same in various States; and

(c) the progress made in the direction so far?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) to (c) Yes, Sir. Special emphasis is being given for promotion of tourism to places connected with alternate systems of medicines, like Ayurveda, yoga and meditation with a view to promote the ongoing flow of tourist traffic, coming for spiritual rejuvenation.

Overall development of these places is being taken up under the scheme of Destination Development of the Government of India.

Tourism Centres in World Tourism Map

2083. SHRI K. MURALEEDHARAN: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the names of tourism centers in Kerala likely to be included in the World Tourism Map; and

(b) the funds proposed to be provided by the Government to Kerala in the Tenth Five Year Plan for tourism development?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) The identification of Tourism Centres for inclusion in the World Tourism Map is primarily the responsibility of State Governments/Union Territory Administrations. (b) The scheme-wise allocation of funds for tourism projects for the Tenth Five Year Plan have not been approved by Planning Commission.

Wood Based Industry in North-East Region

2084. SHRI K.A. SANGTAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a number of units of wood panel based industry in North East Region particularly in Nagaland are on the verge of closure due to certain extraneous circumstances;

(b) if so, whether any financial assistance has been extended to revive them; and

(c) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (c) Presently there is no proposal to extend financial assistance to wood based industrial units in North-Eastern States including Nagaland for revival if they become sick.

Poaching of Peacocks

2085. SHRI CHANDRA BHUSHAN SINGH: SHRI SURESH RAMRAO JADHAV: DR. M.V.V.S. MURTHI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that our National Bird, Peacock is being indiscriminately killed for its feathers resulting in decline of its population;

(b) if so, the details indicating the number of such deaths noticed during the last three years and thereafter alongwith action taken against the poachers, State-wise;

(c) whether the Government are considering for imposing a ban on trade in peacock feathers;

(d) if so, the time by which the ban is likely to be imposed; and

(e) whether the Government have received any proposals/suggestions in this regard and if so, the action taken thereon?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) Isolated cases of killing of peacock for their meat have been detected in various states from time to time. But there are no reports regarding killing of peacocks exclusively for obtaining its feathers.

(c) to (e) Export of peacock tail feathers and articles made therefrom is banned. Suggestions have been received for banning the domestic trade in peacock feathers also. Opinion of the State Governments has been sought about the socio-economic impact of banning the domestic trade of peacock tail feathers and the articles made therefrom.

Reduction of Air Fare

2086. SHRI SANAT KUMAR MANDAL: SHRI NARESH PUGLIA: SHRI DANVE RAO SAHEB PATIL: SHRI J.S. BRAR: SHRI SAIDUZZAMA: SHRI G. BASAVARAJ: SHRI SADASHIVRAO DADOBA MANDLIK: SHRI C.N. SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines and Air India reduced Air fare recently;

(b) if so, the details thereof (Sector-wise);

(c) whether it would apply to senior citizens, cancer patients and defence service categories also;

(d) whether the fares have fallen below railway and road fare;

(e) if so, whether the other ministries were also consulted;

(f) whether the new fare structure will be able to meet the operation cost;

(g) if not, how this loss would be covered;

(h) whether the fares would be hiked during peak season; and

(i) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (i) In response to market requirements, Indian Airlines introduces promotional fares on its domestic network from time to time. The level of fare reduction varies from sector to sector, season to season depending on various market factors like seasonality, strength of Indian Airlines versus competitors, supply demand equation etc. On 5th July, 2002 Indian Airlines has introduced the Advance Purchase Scheme (APEX Fare Scheme) on selected 50 domestic city Pairs for economy class travel between 1st August, 2002 to 31st October, 2002. The fares offered under this scheme are lower than the existing normal fares by 12% to 64%. These fares are higher than the 2nd class Railway AC fares on comparable sectors. No such comparison has been made with road travel.

The scheme aims at attracting passengers travelling by alternate modes of transport in the identified routes having low seat factor during lean season. It envisages attracting incremental traffic using the spare capacity. The revenue that is generated will be additional, at very marginal cost.

No fares have been reduced by Air India recently.

Separate concessional fares are offered by Indian Airlines to Senior Citizens, Cancer Patients and Defence Services categories.

[Translation]

Policy of Land Use

2087. SHRI BAL KRISHNA CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any policy with regard to land use in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the area of agricultural land being used for nonagricultural activities all over the country, State-wise;

(d) the average per capita area of agricultural land in the country;

(e) whether the average per capita area has been declining for the past several years; and

(f) if so, the remedial steps being taken by the Government to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) land is a State Subject. However, a 19 points National Land Use Policy Outline has been circulated by the Government of India to the State Governments for their guidance. (c) As per available estimate the area under Nonagricultural uses was 22.81 million ha. in the year 1998-99.

(d) and (e) The average per capita area of agricultural land is 0.14 ha. and it has been declining for the past several years.

(f) National Agricultural Policy launched during the year 2000 lays emphasis on sustainable use of land resources.

In the National Land Use Policy Outline the States have been advised against indiscriminate diversion of agricultural land to non-agricultural uses. In addition the Ministry of Rural Development is implementing the integrated Wasteland Development Project.

Misappropriation of Funds

2088. SHRI SUBODH ROY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether crores of rupees received by Irrigation Department in Muzaffamagar in Uttar Pradesh have been misappropriated;

(b) if so, whether the Government propose to inquire the matter through CBI; and

(c) if so, the details thereof and the action taken against erring officials if any, so far?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) Irrigation being a State subject, execution of irrigation projects and ensuring proper utilisation of funds falls within the purview of the State Governments.

[English]

Golden Quadrilateral and Express Highways

2089. SHRI N.N. KRISHNADAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the project of the Golden Quadrilateral and Express Highways;

(b) the amount spent thereon so far;

(c) the estimated cost of the project; and

(d) the present status of proposed Salem-Cochin Express Highway?
THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Roads connecting four metropolitan cities of Delhi, Kolkata, Mumbai and Chennai are being widened to 4/6-lane under the Golden Quadrilateral (GQ) project being implemented by National Highways Authority of India. The present status of the project is as under:

Total length	-	5846 km
Completed works	-	1159 km
Contracts awarded	-	4603 km
Balance for award	-	84 km

There is no one Expressway viz., Ahmadabad-Vadodara Expressway, which is part of GQ Project. The details are at Annex.

(b) An amount of Rs. 5510.66 crores has been spent upto 30.6.2002 on GQ Project, which includes Rs. 198.42 crores on Ahmadabad-Vadodara Expressway. (c) The estimated cost of GQ Project is Rs. 25050 crores, including Rs. 766.52 crores for Ahmadabad-Vadodara Expressway.

(d) There is no proposal of Salem-Cochin Express Highway. However, 4-laning of Salem-Cochin section of National Highway-47 is being taken up as a spur to North-South corridor to National Highway Development Project (NHDP).

Present status of the section is as under:-

(i) Km 0 (Salem) to km. 316	-	Detailed preparation being taken up.
(ii) Km. 316 to km. 332	-	In progress.
(iii) Km. 332 to km. 349 (Cochin)	-	Already 4 laned.

Statement

The details of Ahmedabad-Vadodara Expressway Project

SI. No.	Details of Project	Estimated Cost (Rs. in crores)	Amount spent upto June, 2002 (Rs. in crores)
1.	Ahmedabad-Vadodarra Expressway-	766.52 (on Special	127.74
	Phase-I (km. 0.02 to km 43.4	Purpose Vehicle	
	in the State of Gujarat)	basis)	
2.	Ahmadabad-Vadodara Express-		70.68
	Phase-II (k. 43.42 to 93.302 in		
	the State of Gujarat)		

[Translation]

Violation of Labour Laws by MTNL

2090. DR. BALIRAM: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware that labour laws and Industrial Dispute Act, 1947 are being violated by the Mahanagar Telephone Nigam Limited (MTNL);

(b) if so, the details thereof;

(c) whether the Labour Commissioner propose to instruct the MTNL to initiate discussions with the unions and resolve the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) No specific case of violation has been reported. However, as a part of the on going process to resolve issues, the enforcement machinery has received applications under various Labour Laws.

(c) and (d) No separate instructions are issued by the Labour Commissioner. However, when any issues are reported the enforcement machinery intervenes by calling the parties with a view to resolving the issues in accordance with the statutory provisions of Law. [English]

National Child Development Project

2091. SHRI NARESH PUGLIA: Will the Minister of LABOUR be pleased to state:

(a) whether some proposals are pending with the Union Government sent by the Government of Maharashtra under the National Child Development Project;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be accorded approval by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) The Government has received proposals from the State Government of Maharashtra for setting up National Child Labour Projects in certain districts of the State.

Initial scrutiny of the proposals has been done and letters issued to the concerned districts for resubmitting revised proposals as per the scheme of National Child Labour Projects through the State Government.

Ground Handling Facilities at Hyderabad Airport

2092. SHRI GANTA SREENIVASA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether hand trollyes at Hyderabad Airport are obsolete and insufficient?

(b) if so, the measures taken by the Government to upgrade the ground handling facilities at the Airport and provide more modern and sleek trolleys;

(c) the current situation of the work; and

(d) the expenditure incurred on the upgradation, till date?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (d) 700 nos. of new passenger baggage trolleys have been provided at a cost of Rs. 25.55 lakhs on January, 2002 to upgrade the ground handling facilities at Hyderabad airport.

National Agricultural Insurance Scheme

2093. SHRI KOLUR BASAVANAGOUD: SHRI VIRENDRA KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have a proposal to introduce insurance for all the crops in the country;

(b) whether the Government of Karnataka has requested to extend the National Agricultural Insurance Scheme to more crops; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Nc Sir, however, National Agricultural Insurance Scheme (NAIS), covers all the food crops, Oilseeds and all the annual commercial/horticultural crops for which yield data for sufficient number of years is available.

(b) and (c) No Sir, however, Government of Kamataka requested, sometime back, for inclusion of horticultural crops like onion and potato. These crops are in the category of annual commercial/horticulture crops, which have already been covered under NAIS.

Upgradation of National Highway

2094. SHRI P.C. THOMAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is a plan to upgrade the National Highways to the standard of International levels; and

(b) if so, the details thereof and the steps taken/ being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Four/Six laning of about 13,500 km of National Highways has been taken up under National Highway Development Project comprising of Golden Quadrilateral, North-South and East-West Corridors and Port Connectivity at an estimated cost of Rs. 58,000 crore (at 1999 prices). Upgradation of remaining length will be considered keeping in view the traffic needs, inter-se priority and availability of funds.

Committee on Medical Delivery System

2095. SHRI A. NARENDRA: Will the Minister of LABOUR be pleased to state:

(a) whether a committee of experts was set up for studying the existing medical delivery system under ESI;

(b) if so whether the committee has submitted its report;

(c) if so, the details thereof; and

(d) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (d) Yes, Sir. The Government constituted a Committee under the Chairmanship of Shri S. Sathyam to revise the services provided in the ESI hospitals/dispensaries. The Committee submitted its report on 14.1.1999.

The short term recommendations of the Satyam Committee such as enhancing the ceiling one medical care for Insured Persons to Rs. 600/-, issue of identity cards to insured persons, creation of posts in the medical scheme as per ESI norms, issue of common guidelines in respect of reference of cases to non-ESI institutions, enhancing of in-house capabilities to minimize referrals to other institutions, introduction of health record booklet for each beneficiary, preparation of list of formularies and rate contract, no specific reservation in favour of small scale industries sector for supply of medicines, quality control checks in purchase of medicines, penal action for supply of sub-standard drugs, purchase of medicines in strip packs, provision of medicines for supply by the hospitals or specialist clinics for minimum period, streamlining the purchase procedure with adequate delegation of powers, have been accepted.

The long term recommendations like party in all respect with medical officers of ESI Scheme and their counterparts in the general health services, contractual arrangements for running ambulance services, cleaning, security, laundry, kitchen and maintenance of equipments etc. have been approved.

Recommendation such as grant of exemption in the event of both the employer and employees unanimously requesting for exemption, flow of funs from ESIC directly to the State Government ESI Schemes, privatization of hospital management, and introduction of IMP system are at different stages of examination for implementation.

[Translation]

Policy for Boosting Agro Exports

2096. SHRI RAMCHANDRA PASWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a proposal to formulate a permanent policy for boosting agro exports is pending with the Government;

(b) if so, the time by which this policy would be implemented; and

(c) the manner in which agro exports will receive a boost following the implementation of this policy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c) Policy of exports of agricultural products forms an integral part of the EXIM Policy of the country for 2002-2007. Review of export performance of agricultural products is an ongoing process, and accordingly, poll interventions are made, as and when considered necessary, with a view to making agricultural exports increasingly viable.

The Government have initiated various measures to promote export of agricultural products. These, inter alia, include setting up of agri export zones to provide enhanced international market access and improved infrastructural facilities and better flow of credit, as also removal of export restrictions like requirement for registration, packaging, etc.

[English]

National Highway No. 80

2097. SHRI ABUL HASNAT KHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Mokama-Farakka National Highway-80 is under construction;

(b) whether the alignment of this Highway from Jharkhand border to Farakka has been finalised;

(c) if so, the details thereof; and

(d) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) 7 nos. of works for Improvement of riding quality in a total length of 83 km at a sanctioned cost of Rs. 17.17 crores, 2 nos. of widening works in a length of 20 km at a sanctioned cost of Rs. 5.93 crores and construction of 3 nos. of bridges at a sanctioned cost of Rs. 7.18 crores are in progress on National Highway No. 80.

(b) and (c) No Sir. Feasibility study for the alignment of Jharkhand border-Farakka Section is included in Annual Plan 2002-2003.

(d) It is too early to indicate the time of completion.

Changes in Investment Norms of EPF

2098. SHRI SUBODH MOHITE: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received any request from Employees Provident Fund Organisation to change investment norms of the fund;

(b) if so, the details thereof;

(c) whether Dave Committee has made any recommendations in his report in this regard;

- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (e) The Central Board of Trustees (Employees' Provident Fund) has recommended greater flexibility in investment of funds between Central Government Securities. State Government Securities and Public Sector Bonds, etc.

Dave Committee in its report examined and recommended the matter of Old Age Social and Income Security for the workers. The committee, inter-alia, suggested a new regulatory agency namely the Indian Pension Authority (IPA). One of the primary roles of IPA suggested in the report is prescription of the investment guidelines and accounting standards for Pension Fund Managers.

Promotion of Horticulture

2099. SHRI G.J. JAVIYA: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken to promote horticulture in the country during the last three years, State-wise;

(b) the details of the areas brought under horticulture during the said period, State-wise; and

(c) the target fixed in each State to promote horticulture during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) The Government have been implementing the following schemes during the last three years to promote horticulture in the country:-

- 1. Integrated Development of Fruits
- 2. Integrated Development of Vegetables including Root and Tuber Crops
- 3. Integrated Development of Mushrooms
- 4. Integrated Development of Spices
- 5. Development of Commercial Floriculture
- 6. Development of Medicinal & Aromatic Plants
- 7. Development of Horticulture through Plasticulture Intervention
- 8. Integrated Development Programme of Cashew & Cocoa
- 9. Development of Beekeeping for improving Crop Productivity
- 10. Technology Mission for Integrated Development of Horticulture in North Eastern States including Sikkim
- 11. National Horticulture Board Programmes.
- 12. Coconut Development Programmes
- 13. Human Resource Development in Horticulture
- 14. Integrated Development of Horticulture in Tribal/ Hilly Areas

With effect from December 200, the first nine schemes have been subsumed under the Centrally Sponsored Scheme on Macro Management in Agriculture – Supplementation/Complementation of State Efforts through Work Plans. Under these schemes, the State Governments can prioritize their activities as per their felt needs and requirements. The State-wise details of area brought under horticulture during the last three years is given in the statement at Annexure-I.

(c) No specific annual State-wise targets are fixed for horticulture.

Statement

State-wise area under Horticulture

Area in Hectares

State		Area under Horticulture	
	1998-99	1999-2000	2000-2001 (Provisional)
1	2	3	4
Andhra Pradesh	1214257	Not finalized	1350236
Arunachal Pradesh	34970	41601	52831
Assam	542942	547795	572200
Bihar	935628	950762	979762
Delhi	131890	122558	235599
Goa	100660	101961	120391
Gujarat	596850	636740	100000
Haryana	148427	166179	138200
Himachal Pradesh	207240	211743	226210
Jammu & Kashmir	213728	217545	249545
Karnataka	1721624	1797375	1959023
Kerala	2202704	Not finalized	Not finalized
Madhya Pradesh	637887	887995	1280399
Maharashtra	1554000	1626000	1739000
Manipur	39785	40065	42000
Meghalaya	120617	130175	178708
Mizoram	45915	32187	39357
Nagaland	28395	31370	36410
Orissa	1076000	987000	1056000
Punjab	213200	175100	186000
Rajasthan	562000	489000	734000
Sikkim	33680	33960	35290
Tamil Nadu	783000	800000	985000
Tripura	64386	67358	74263
Uttar Pradesh (Hills)	279300	276000	291000

1	2	3	4
Uttar Pradesh (Plains)	2277000	2325000	2385000
West Bengal	1100652	1132850	1190100
Andaman & Nicobar	37837	38863	47878
Chandigarh	121	80	Not finalized
Dadra & Nagar Haveli	1825	1841	2063
Daman & Diu	400	Not finalized	Not finalized
Lakshadweep	3050	3110	3330
Pondicherry	4781	4064	4460

Improvement of Infrastructure in Cultural Cities

2100. SHRI PRABODH PANDA: Will the Minister of TOURISM AND CULTURE be pleased to state:

 (a) whether the Government have proposed to improve infrastructure of religious and cultural cities/towns in the country;

(b) if so, the detail thereof, State-wise;

(c) the cities and towns identified for the purpose; and

(d) the time by which the same is likely to be done?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) and (b) The Department of Tourism, Government of India has formulated new scheme i.e. Integrated Development of Tourism Circuits and Product/ Infrastructure and Destination Development for Central financial assistance in the year 2002-2003 for promotion of tourism in all States/UTs in the country. This would include development of infrastructure at religious and cultural cities and towns in the country.

(c) the State Governments/UT Administrations have been requested to send proposals for the year 2002-2003.

(d) Does not arise.

Scheme to Harness Excess Water

2101. SHRI MOHAN RAWALE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have formulated any comprehensive scheme to harness the excess water flowing from rivers to drought prone areas besides simultaneously checking the floods in vast tracks of land; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) and (b) In 1980 the Ministry of Water Resources, then known as the Ministry of Irrigation, formulated a National Perspective Plan for water resources development which envisages inter linkages Peninsular Rivers and Himalayan Rivers for transferring water from water surplus basins to water deficit areas for optimum utilisation of water resources. The Himalayan component would provide substantial flood control in Ganga and Brahmara basins besides providing additional irrigation and generation of hydropower. The Government of India has established the National Water Development Agency (NWDA) in 1982 as an autonomous society to carryout water balance and other studies and prepare feasibility reports. NWDA has identified 30 links under the National Perspective for preparation of the feasibility reports and has completed feasibility reports of 6 links under Peninsular Component. It is programme to complete feasibility reports of all the identified water transfer link schemes under the Peninsular Component by the year 2004 and those under the Himalayan Component by the year 2008.

Irrigation Projects in Assam

2102. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have decided to complete two long pending irrigation projects in Assam namely Dhansri Irrigation Project in Darrang district and Champamati Irrigation Project in Bongaigaon by way of 100% Centrally Funded Schemes under AIBP; (b) if so, the details of action taken so far in this regard;

(c) if not, the reasons therefor;

(d) whether the Government have formulated any action plan to create the necessary Irrigation Infrastructure in the most backward and much neglected Bodoland Territory by way of constructing a good number of irrigation projects on certain viable rivers and tributaries under 100% Centrally Funded Programmes/Yojanas so as to help-facilitate the growth and development of agriculture sector in the Bodo-Tribal dominated areas within Bodoland Territory; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) Dhansiri and Champamati irrigation projects of Assam have been included under Accelerated Irrigation Benefits Programme (AIBP) since inception of this programme in 1996-97. An amount of Rs. 39.650 crore has been released to these projects as Central Loan Assistance (CLA) under AIBP till date. In case, the State Government agrees to undertake reforms in the Irrigation Sector, 100% funding can be provided for these projects under AIBP.

(d) and (e) Irrigation being a State subject, the planning, funding and execution of irrigation projects is done by the State Governments themselves. The projects benefiting Tribal areas are given priority under AIBP.

Review of Implementation of NPCBB Schemes

2103. SHRIMATI RENUKA CHOWDHURY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have reviewed the implementation of National Project for Cattle and Buffalo Breeding (NPCBB) and provide additional funds to the States to achieve the target;

(b) if so, the quantum of funds released for the implementation of the scheme during the last three years and current year, State-wise; and

(c) the name of the States in which the said scheme is already under implementation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Madam. Action Plan of the States as well as progress made under the National Project for Cattle and Buffalo Breeding in participating States are reviewed in the Department at the level of Central Project Management Unit (CPMU), Joint Secretary in-charge of the Scheme as well as a Project Steering Committee headed by the Secretary of the Department. Grants to the States are released on the basis of these reviews as well as recommendations of Standing Finance Committee/ Expenditure Finance Committee.

(b) and (c) The Scheme was initiated in 2000-2001 and details of year-wise release to the participating States are given in the enclosed statement.

Statement

State-wise Funds released under National project for Cattle and Buffalo breeding

				(Rs. in Lakt
S. No.	State/UT	2000-2001	2001-2002	Total released
1	2	3	4	5
1.	Andhra Pradesh	339	741.75	1080.75
2.	Arunachal Pradesh	140	0	140
3.	Chhattisgarh	0	274	274
4.	Haryana	523	323	846
5.	Kerala	0	209.75	209.75
5.	Madhya Pradesh	0	829.47	829.47
7.	Manipur	67.75	0	67.75

2	3	4	5
8. Mizoram	0	18.93	18.93
9. Nagaland	0	97.3	97.3
0. Orissa	0	40	40
1. Punjab	501	0	501
2. Rajasthan	0	559.3	559.3
3. Sikkim	0	168.93	168.93
4. Uttaranchal	0	248	248
5. West Benga	0	677.02	677.02
Total	1570.75	4187.45	5758.2

[Translation]

Toll Tax on National Highways

2104. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether toll tax on National Highways has been introduced by the Government;

(b) if so, the amount likely to be collected in one year by levying toll tax; and

(c) the manner in which this tax is likely to be distributed between State Governments and Union Government

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Yes, Sir. Government has decided to levy user fee on four-lane sections on National Highways and on BOT projects for improvement of roads and bypasses. User fees was already being charged on bridge costing over Rs. 100 lakhs since 1st May, 1992.

(b) Since most of the projects proposed of levy of user fee are under implementation, it is too early to estimate the amount likely to be collected on user fee. During the year 2001-2002, an amount of Rs. 136.15 crores was collected from user fee on NH Projects, excluding projects taken up on BOT for which user fee is retained by the entrepreneur.

(c) User fee collected on bridges is ploughed back for development of NHs in that State.

[English]

Position of Vayudoot

2105. SHRI PRIYA RANJAN DASMUNSI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the current status of Vayudoot service;

(b) the number of aircraft of Vayudoot that have been sold or put on lease till 31st March, 2002; and

(c) the number of employees of Vayudoot who have been inducted in Indian Airlines and Alliance Air?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) and (b) It was decided by the Government to merge Vayudoot Ltd. with Indian Airlines on 25.5.93 in view of the serious financial position of the Company. Accordingly, the functions, assets and liabilities of Vayudoot Ltd. have been taken over by Indian Airlines Ltd.

(c) One thousand and twenty three (1023) employees of Vayudoot have been absorbed in Indian Airlines. No Vayudoot employee has been absorbed in Alliance Air.

[Translation]

Water Supply Projects in Rural Areas

2106. SHRI RAM SINGH KASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Germany is providing any financial assistance for water supply projects in rural areas of the country;

(b) if so, the details thereof; and

(c) the districts of Rajasthan where the said assistance is proposed to be provided?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) and (b) Yes, Sir. The details of German assisted rural water supply and sanitation projects under implementation in the country are given in the Annexure.

(c) The districts of Hamunagarh and Churu in Rajasthan are covered under the assisted project.

Statement

Details of German assisted rural water supply and sanitation projects under implementation in the country

S. No.	Name of the State	Name of the project	Total cost (in Rs.)	Donor contribution
1.	Rajasthan	Integrated Water Supply, Sanitation and	Original: 253.01 crore	Loan: DM 40 Million
		Community Participation programme in Rajasthan (Phase-1)	Revised: 402.57 crore	Grant: DM 105 Million
2.	West Bengal	Bolpur-Raghunathpur Rural Water Supply Project	150.00 crores	Grant: DM 50 Million
3.	Maharashtra	Rural Water Supply and Environmental Sanitation Project in three (3) districts of Maharashtra	153.00 crores	Grant: Rs. 6.21 crore Soft Loan: Rs. 100.97 crore

[English]

Privatisation of Agro Industries

2107. SHRI T.T.V. DHINAKARAN: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) whether the boards and showrooms of Agro Industries are being privatised;

(b) if so, the details thereof and the reasons therefor; and

(c) the manner in which the Government propose to promote agro industries in the country?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA): (a) and (b) The Coir Board is the only Board under the Ministry of Agro and Rural Industries and is a statutory body. There is no proposal to privatize the Coir Board. The Expenditure Reforms Commission (ERC) have, however, recommended that the showrooms-cum-sales depots of Coir Board should progressively be handed over on agency or commission basis to trading houses with the exception of a few showrooms in metropolitan towns which may be retained for demonstration purposes. The Government is in agreement with the recommendations of the ERC.

(c) The Government through the Khadi and Village Industries Commission (KVIC) is already implementing the Rural Employment Generation Programme (REGP) throughout the country for the development of Khadi and Village Industries including agro and rural industries. Under this scheme, the KVIC provides margin money assistance at the rate of 25% of the project cost upto Rs. 10 lakhs and for the project above Rs. 10 lakhs and upto Rs. 25 lakhs, rate of margin money is 25% of Rs. 10 lakhs plus 10% on remaining cost of the project. In the case of SC/ ST/OBC/Women/Physically Handicapped/Ex-Servicemen and Minority Community beneficiary/institution and for hill border and tribal areas, North Eastern Region, Sikkim, Andaman & Nicobar Island, Lakshadweep, the margin money grant is 30% of the project cost upto Rs. 10 lakhs but above this amount and upto Rs. 25 lakhs it is 10% of the remaining cost of the project. Under this scheme, the beneficiary's contribution is at least 10% of the project cost. In case of SC/ST and other weaker

sections, beneficiary's contribution is 5% of the project cost. This scheme is being implemented through Public Sector Banks, Regional Rural Banks etc.

In order to further strengthen the KVI sector, a package was announced by the Government on 14.5.2001, which is under different phases of implementation. The package consists of Rebate Policy for five years, option of Rebate and Market Development Assistance (MDA), Insurance cover to Khadi artisans, emphasis on improvement of Khadi products, creation of packaging and design facilities, measures to promote marketing, brand building, cluster development etc.

Decline in Profit of Hotel Industry

2108. SHRI KALAVA SRINIVASULU: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether profits of the Indian Hotel has slumped in the last year;

(b) if, so, the details of such figures during the last three years pertaining to major hotels;

(c) whether the Government have gone into the reasons of this downward trend; and

(d) if so, the details thereof and the steps taken/ proposed to be taken to improve the situation?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir.

(b) The net profit/loss of some of the leading hotel chains are given below:

		Rs. in lakhs)	
Name	1999-2000	2000-2001	2001-2002
EIH (Oberoi Group)	5951.00	8363.00	3026.00
Indian Hotels (Taj Group)	11664.00	11266.00	2614.00

(c) The Indian Tourism industry in general, and hotel industry in particular, has been facing a downtrend due to the global economic slowdown as well as a consequence of the 11th September 2001 episode in the USA, the attack on our Parliament in December, 2001, the Gujarat incidents, the increase in tensions on the Indo-Pak border and the issue of advisories by our major markets like U.S.A., U.K; France, Japan etc. (d) Various financial and fiscal incentives such as tax exemptions, concessional customs duty on imports etc. are available to approved/classified projects and hotels. A Special Tourism Promotion Task Force (STPTF) has also been set up to look at possible steps that could counter adverse publicity.

Adventure Tourism in Andhra Pradesh

2109. SHRI B.K. PARTHASARATHI: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government have any proposal to develop adventure tourism in Andhra Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir.

(b) and (c) The following Adventure Tourism activities have been introduced in the State of Andhra Pradesh:

- (i) Trekking at Srisailam of Kurnool District and Araku Valley of Visakhapatnam District.
- (ii) Wilderness Camps at Srisailam and also at Araku Valley, Water based para-sailing activities are being introduced at Hussainsagar lake, Hyderabad.

Allocation for Farm Research

2110. SHRI GUNIPATI RAMAIAH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the allocation for farm research is much lower in comparison to the amount being spent in other countries;

(b) whether any committee has recommended allocation of one percent of the agricultural gross domestic product for research and education in the agricultural field;

(c) if so, the details thereof;

(d) whether the Government propose to increase the allocation during the Tenth Five Year Plan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) No, Sir.

(b) Yes, Sir.

(c) The Working Group on Agricultural Research and Education constituted by the Planning Commission and the Parliamentary Standing Committee on Agriculture have recommended that one percent of Agricultural Gross Domestic Product be spent on Agriculture Research and Education.

(d) Yes, Sir.

(e) The Planing Commission have allocated Rs. 4868 crore as X Plan outlay and Rs. 775 crore as Annual Plan outlay (2002-2003). They are higher than the corresponding figures of the 9th Plan and the previous Annual Plan.

Poultry Industry

2111. SHRI GUTHA SUKENDER REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any request from Government of Andhra Pradesh to take certain measures to protect the ploutry Industry in the State from disaster;

- (b) if so, the details thereof; and
- (c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) and (c) The suggestions made by the State Government were to impose a levy of 150% Anti-Dumping duty on import of chicken and chicken meat products; and provide exemption of 33-1/3% of gross income from poultry farming from the purview of Income Tax Act. The request of Government of Andhra Pradesh was forwarded to Ministry of Commerce and Ministry of Finance being the nodal Ministry for the above issues. The State Government was informed accordingly to take up the matter with those Departments from their end.

Construction of Bridges over Major Rivers

2112. SHRI BHARTRUHARI MAHTAB: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the allocation made, funds actually released and utilized for each of the projects in Orissa indicating the physical target achieved during the last two years;

(b) the allocation proposed to be made during the current financial year and target fixed; and

(c) the status of various bridges proposed over major rivers of the State during the Ninth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Presumably, Hon'ble Member is seeking information regarding bridges on National Highways in the State of Orissa. Funds for the development of National Highways including that for construction of bridges are allocated and released Statewise. Allocation of funds to National Highways in the State of Orissa and expenditure incurred during the last two years and allocation in the current year are as below:

(Figures in Rupees Lakhs)

Year	Allocation	Expenditure
2000-2001	6704	6292.25
2001-2002	6140	4640
2002-2003	6500	

(c) Status of construction of major bridges during the Ninth Five Year Plan are as below:

(Amount in Rupees Lakhs)

S. No.	National Highway No.	Name of Bridge	Sanctioned Amount	Present Status (physical progress in percentage)	Target for completion
1	2	3	4	5	6
١.	023	Bridge over Neta Nallah	345.12	87	December 2002
2.	043	Bridge over Hardaput Nallah	127.78	100	Completed
3.	023	Bridge over Suidhi Nallah	423.30	100	Completed

1	2	3	4	5	6
4.	023	Bridge over Samakoi River	874.19	30	September 2003
5	042	Bridge over Lingara Nallah	322.85	100	Completed
5.	005	Bridge over Mahandi River	4731.00	100	Completed
	005	 (i) Bridge over Palasuni river (ii) Bridge over Kathajodi River (iii) Bridge over Kuakhai River (iv) Bridge over Taladanda River 	4645.00	100	Completed

National Highways Authority of India has taken up implementation of 4-laning of NH-5 and NH-60 in Orissa under Golden Quadrilateral of National Highways Development Project. Additional two lane bridge are being constructed at various locations in the section for 4-laning of the road. The Golden Quadrilateral including the bridges is targeted to be substantially completed by December 2003.

Infrastructure for Horticulture Crop

2113. SHRI SUKDEO PASWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether 8.37% of horticultural output is going waste for want of adequate infrastructure for post harvest handling of horticultural crops; and

(b) if so, the steps taken by the Government to provide proper infrastructure to increase the shelf life of the crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Horticulture produce including fruits and vegetables are perishable in nature and as per the Report of the Working Group on Horticulture Development for the Xth Plan set up by the Planning Commission, the wastage of these crops ranges from 8-37% at various stages of handling after harvesting due to inadequate post harvest infrastructure including transport and storages.

(b) National Horticulture Board under the Ministry of Agriculture is implementing various programmes to reduce post harvest losses of horticulture crops like fruits, vegetables etc. through creation of post harvest infrastructure for increasing the shelf life of these crops. The programmes are (i) Capital Investment Subsidy Scheme for Construction/Expansion/Modernisation of Cold Storage and Storages for Horticulture Produce and (ii) Development of Commercial Horticulture through Production and Post Harvest Management. So far, Board has released a sum of Rs. 185.17 crores as subsidy for construction/expansion/modernization of cold storages and storages in the country.

Construction of By-Pass on NH-52

2114. SHRI MADHAB RAJBANGSHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal for construction of a By-Pass on National Highway-52 at Mangaldoi Town of District Darrang, Assam;

(b) if so, the details thereof and the time by which the work is likely to be started; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) No, Sir.

(b) Does not arise.

(c) Presently the emphasis is on improving the riding quality of existing National Highways, Construction of by passes has relatively low priority.

Unemployment Ratio

2115. SHRI P.D. ELANGOVAN: Will the Minister of LABOUR be pleased to state:

(a) whether India's unemployment ratio is one of the highest in developing countries of the world;

(b) if so, the details thereof, country-wise; and

(c) the corrective measures taken by the Government to provide employment to educated and technically skilled persons particularly youths, women in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) No, Sir. Unemployment rates in selected developing & developed countries are reported in World Employment Report 2001 are given in the Statement.

(c) The Tenth Plan will focus on providing gainful quality employment to the additions to the labour force and it will be one of the monitorable objectives for the 10th Plan and beyond. The growth strategy of the 10th Plan would lay emphasis on the rapid growth of those sectors which are likely to create high quality employment opportunities and deal with the policy constraint which discourage growth of employment. Particular attention would be paid to the policy environment influencing a wide range of economic activist which have a large employment potential.

Statement

Country	y Year Une as	
India	2000	2.23
Chi na		-
Japan	2000	4.9
Australia	1999	7.0
Malaysia	1999	3.4
France	1999	12.0
Germany	1999	8.7
Mexico	1999	2.0
Canada	1999	7.6
Israel	2000	8.3
Italy	1999	11.0
Korea	1999	6.3
Russia	1999	13.4
Singapore	1999	4.6
U.K.	1999	6.0
U.S.A.	1999	4.2
Pakistan	2000	5.9
Sri Lanka	1998	10.6

Source: World Employment Report 2001.

Licence for Airtaxi Service

2116. SHRI PRAVIN RASHTRAPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a number of proposals for grant of licence for air taxi services are pending with the Director General. Civil Aviation (DGCA);

(b) if so, the names of the companies whose proposals are awaiting clearance;

(c) the details of each proposal with number of aircraft declared by each private taxi operator and routes/regions demanded for air operation;

(d) the salient feature of the policy with regard to air taxi services; and

(e) whether the pending proposals are within the ambit of this policy and if so, the details thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) Grant of permits for scheduled/Non-scheduled operations to air service operators is an ongoing process. At present applications for Non-scheduled operators permit of four operators are under process in Directorate General of Civil Aviation (DGCA).

(b) and (c) The details of applications, under process are given below:-

- RC Aviation India (P) Ltd. has proposed to operate one Cessna 172 P aircraft with 3 passenger seating capacity;
- (ii) Futura Travels Ltd. has proposed to operate with one Bell 206L4 helicopter-5 seater and one Beech King Air B-200 9 seater.
- (iii) Summit Aviation Pvt. has proposed to operate one Bell 47-GS-2 seater and one Ceethah helicopter-5 seater.
- (iv) M.P. Flying Club, Indore has proposed to operate with 3 Cessna 152 and one Pusphpak MK1 aircraft.

(d) The salient feature of the Policy with regard to Non-Scheduled air transport services are given in Series "C" Part III Section 3 of Civil Aviation Requirements issued by DGCA.

(e) Yes, Sir. All these proposals are within the ambit of policy.

Misutilization of Funds under PMRY

2117. SHRI PRAKASH V. PATIL: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) whether the Government are aware that under PMRY many projects created with the Central assistance, either created to exist or were not set up leading to misutilisation of funds;

(b) if so, the details thereof and the reasons therefor, State-wise; and

(c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA): (a) and (b) According to the Evaluation Study (Second Round) of the Prime Minister's Rozgar Yojana (PMRY) conducted by the Institute of Applied Manpower Research (IAMR), New Delhi during 2001 for the years 1995-1996; 1996-97 and 1997-98 covering 16,397 beneficiaries in five States, namely, Andhra Pradesh, Assam, Manipur, Punjab and Rajasthan, assets have been created in 89.7% of the cases disbursed. The State-wise details of percentage of units not started/found closed as per the Evaluation Study are enclosed as Statement 'I', while the reasons for not starting the ventures and closure units are enclosed as Statement 'II' (c) Several measures have been initiated by the Government of India and the Reserve Bank of India to prevent misutilisation of funds under the PMRY which include, back end disbursement of subsidy by the banks; disbursement of loan amount by way of third party cheque to the supplier of goods rather than to the borrower directly, strictly dealing the cases of mis-appropriation of funds, etc.

Statement I

Percentage	of	Units	not	started/found	closed	the
		sai	mple	states		

State	Precentage of Units not started	Percentage of Units found closed
Andhra Pradesh	0.3	20.3
Assam	1.2	19.4
Manipur	6.0	17.6
Punjab	1.3	13.2
Rajasthan	0.1	15.0
Average	1.1	17.5

Source: As per the Evaluation Study (Second Round)

Statement II

Reasons for n	not starting the	ventures/closing	of	the	units	in	the	sample	states
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Reasons for not starting the Ventures		Reasons for closure of the Units		
Reasons	Percentage of Beneficiaries	Reasons	Percentage of Closed Units	
Domestic problem	49.2	Shortage of Skill Manpower	35.7	
Inadequate Finance	42.2	Tough Competition	27.2	
Lack of Demand	15.7	Inadequate Finance	19.8	
Lack of Management Skill	11.9	Domestic problem	18.6	
ack of Entreprenuerial Skill	8.6	Raw material not available	16.3	
Shortage of raw material	7.6	Product not in demand	10	
Other reasons	13	Got Alternative Employment	8.8	
		Other reasons	63.8	

[Translation]

Loss of Production of Crop due to Nimetod Infection

2118. SHRIMATI RENU KUMARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have conducted any study of loss of production of crops annually due to Nimetod infection;

(b) if so the details thereof, crop-wise; and

(c) the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Sir, from time to time studies have been conducted to asses the loss of production of crops caused by Nematods. The details of crop-wise studies conducted are as under:

Сгор	% loss
Cereals	8.0
Oilseeds	5.0
Pulses	8.0
Sugarcane	10.0
Vegetables	12.0
Fruits	10.0

(c) To reduce of the crop losses, Integrated Nematode Management practices are advocated which comprise of growing of resistant varieties, use of organic amendments biocontrol agents and botanical pesticides.

[English]

Funds for Completion of National Highway in Orissa

2119. DR. PRASANNA KUMAR PATASANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the progress and allocation of funds made for early completion of Bhubaneshwar to Berhampur National Highway in Orissa;

- (b) the reasons for delay;
- (c) the time by which it is likely to be completed:

(d) whether due to heavy traffic pressure there is a proposal to construct fly-overs in Bhubaneshwar city;

(e) if so, the details thereof and the steps being taken to ease the heavy traffic congestion in the city; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) The progress made in respect of four laning of Bhubaneshwar to Berhampur National Highway No. 5 on Golden Quadrilateral in the State of Orissa is as under:

Section	Contract Value (In Rupees Crores)	Physical Progress as on 30.6.2002
Bhubaneshwar-Khurda (km 414 - km 388)	118.90	23.93%
Khurda-Sunakhala (km 388-km 338)	140.80	14.14%
Sunakhala-Ganjam (Km 338-km 284)	163.26	7.42%
Ganjam-Berhampur-Ichapuram (km 284-km 255-km 223)	175.43	15.38%

(b) and (c) There is no delay. The projects are likely to be substantially completed by December 2003.

(d) to (e) It is proposed to construct one flyover at Jaydeb Vihar in Bhubaneshwar city.

(f) Does not arise.

[Translation]

Setting up of Irradiation Centre

2120. SHRI KANTILAL BHURIA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a proposal has been sent to the Union Government for setting up of an irradiation centre at Indore by the Government of Madhya Pradesh;

(b) if so, the action taken by the Government thereon; and

(c) the time by which it is likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) Yes, Sir.

(b) The Department of Atomic Energy are unable to guarantee the electron beam technology proposed for the Indore Plant till adequate data is generated under Indian conditions.

(c) in the light of the above position no time frame can be indicated for approval of the project.

Wasteful Expenditure

2121. SHRI RAMDAS ATHAWALE: SHRI AMAR ROY PRADHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether his Ministry has identified any sectors of his Ministry in which wasteful expenditure is maximum;

(b) if so, the details thereof;

(c) the quantum of wasteful expenditure identified therein during each of the last three years; and

(d) the steps taken so far to curtail/stop such expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) No, Sir.

(b) to (d) Do not arise.

Disha Airport in Gujarat

2122. SHRI HARIBHAI CHAUDHARY: Will the Minister of CIVIL AVIATION be pleased to state: (a) whether the Government propose to utilise Disha Airport in Gujarat for commercial purpose;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the total value of assets in this Airport and the annual amount being spent for its maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (d) No airlines has evinced interest in operating their commercial flights to/from Disha airport in Gujarat. Airports Authority of India has, therefore, no plan to use this airport for commercial purpose. The total value of assets in this airport is Rs. 37.15 lacs. No amount is being spent for its maintenance.

[English]

Misuse of Staff Car

2123. SHRI RAGHUNATH JHA: SHRI RAMJEE MANJHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the matter of misuse of staff car by the then Chairman, Kendriya Bhandar has since been investigated;

(b) if so the outcome thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c) The matter of misuse of Staff Car by the then Chairman, Kendriya Bhandar is under investigation.

Railway Booking Counters at Airports

2124. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airport Authority of India has requested Indian Railways to open booking counters at Hyderabad and Tirupathi Airports;

(b) if so, the details thereof; and

(c) the time by which a computerised railway counter is likely to be operational at Hyderabad Airport?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) and (b) Airports Authority of India (AAI) has requested the Indian Railways for opening of a Rail Reservation Counter at Hyderabad Airport. However, for Tirupathi airport, no such request has been made by AAI since there is no demand for this facility from the public.

(c) AAI has been making requests to Chief Commercial Manager and General Manager, South Central Railway since 1999 for opening of a Rail Reservation Counter at Hyderabad Airport, which are yet to be responded to.

Science City in Hyderabad

2125. SHRI Y.V. RAO: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government have received any proposals to set up science city in Hyderabad on the lines of Science Museum in Kolkata; and

(b) if so, the action taken or proposed to be taken in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir.

(b) The proposal is being considered in accordance with the Norms/Guidelines prescribed for establishing Science Cities.

Unemployed Labourers due to Economic Policy

2126. SHRI BHAN SINGH BHAURA: Will the Minister of LABOUR be pleased to state:

(a) the projected number of labourers likely to be rendered unemployed following the privatization and introduction of New Economic Policy;

(b) the details of programmes formulated by the Government for the welfare of such outstee-labourers; and

(c) the total number of labourers likely to be benefited through such schemes?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) Due to Globalization and Economic liberalization some employment opportunities in the older type of enterprises might have been reduced due to declining efficiency, but at the same time new employment opportunities are created in a number of new areas such as Information Technology, Tourism, Financial Services, etc. The employment which was of the order of 374 million during 1993-94 has gone up to 397 million in 1999-2000.

Curtailment of Wasteful Expenditure

2127. SHRI AMAR ROY PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether his Ministry has identified any sectors of his Ministry/Departments in which wasteful expenditure is maximum;

(b) if so, the details thereof;

(c) the quantum of wasteful expenditure identified therein during each of the last three years; and

(d) the steps taken so far to curtail/stop such expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (d) The expenditure of this Ministry is guided by the economy instructions issued by the Ministry of Finance from time to time. No instance of any wasteful expenditure has been noticed.

[Translation]

Repair and Expansion of National Highways in Maharashtra and Gujarat

2128. SHRI SHIVAJI MANE: SHRI HARIBHAI CHAUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the funds allocated for the repair and maintenance of National Highways in Maharashtra and Gujarat during the last two years and current year;

(b) whether the annual allocation for the purpose has always remained less;

(c) if so, the reasons therefor;

(d) whether the Government are aware that in the absence of maintenance and repair of roads most of the National Highways are in bad conditions; and (e) if so, the steps being taken by the Government in his regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) The following funds have been allocated for the repair and maintenance of National Highways in the States of Maharashtra and Gujarat during the last two years and current years:-

			(Rs. in lakh)
	2000-2001	2001-2002	2002-2003 (Provisional)
Maharashtra	4065.00	5201.00	4296.95
Gujarat	2145.00	2574.81	2196.42

(b) and (c) The allocations under the maintenance and repair of National Highways to the States are made on the basis of availability of funds for this purpose, which is about 40% of the demand as per norms of maintenance and repairs.

(d) and (e) National Highways are maintained in traffic-worthy condition within the available funds and priority from the State Governments. This Ministry has undertaken improvement of Riding Quality Programme since 1999-2000 and riding quality of about 23,000 km length has so far been improved.

Average Productivity of Agricultural Products

2129. SHRI C.N. SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the per hectare average productivity of Wheat, Sugarcane, Paddy and Mustard;

(b) the expenditure incurred thereon by the Government per hectare;

(c) the Minimum Support Price provided by the Government on the said crops during the current year;

(d) whether the Minimum Support Price being given by the Government is less than the expenditure incurred on the agriculture farm and research centre;

(e) if so, the reasons therefor;

(f) whether the Government propose to increase the Minimum Support Price; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The average productivity of wheat, sugarcane, paddy and rapeseed & mustard during 1999-2000, 2000-2001 and 2001-2002 is as given below:-

Average Productivity

(Ko	1./ł	180	ta	re)

Crop	1999-2000	2000-2001	2001-2002*
What	2778	2743	2747
Sugarcane	70935	69636	67098
Paddy	2979	2870	3081
Rapeseed & Mustard	960	941	1006

*Fourth Advance Estimates as on 27.6.2002.

(b) The net area sown during 1998-99 was 142.60 million hectares while the expenditure under Plan Schemes of the Department of Agriculture and Cooperation and Department of Agriculture Research & Education was Rs. 1776.35 crore. Thus, the expenditure works out to Rs. 124.57 per hectare.

(c) The minimum Support Price (MSP) declared by the Government for the above-mentioned crops for 2001-2002 is as under:

Сгор	MSP (in Rs./Quintal)
Wheat	620.00
Sugarcane	62.05
Paddy (Common)	530.00
Paddy (Grade A)	560.00
Rapeseed/Mustard	1300.00

(d) and (e) No, Sir.

(f) and (g) The Government decide on the MSP of various agricultural commodities taking into account the recommendations of the Commission for Agricultural Costs & Prices (CACP), the views of State Governments and Central Ministries, as well as relevant factors, which in the opinion of the Government are important for fixation of MSPs. Cost of cultivation is one of the major factors which is taken into account by the CAP while recommending the MSPs. The MSPs for 2001-2002 are higher than those for 2000-2001 in respect of all the above-mentioned commodities.

Increase in Flights from Aurangabad

2130. SHRI DANVE RAOSAHEB PATIL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to increase the frequency of regular flights to Aurangabad keeping in view the tourist centre of Ajanta and Ellora;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government propose to invite private airlines in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (c) At present, no such proposal is under consideration of the Government. The existing traffic carried by Indian Airlines between Delhi and Aurangabad as well as Mumbai and Aurangabad do not warrant increase in the frequency of operations to/from Aurangabad.

(d) and (e) Airline Operators are, free to operate on any sector subject to compliance with the Route Dispersal Guidelines.

[English]

Posting of Senior Officials in Tourism Offices Abroad

2131. SHRI SUSHIL KUMAR SHINDE: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether several tourist offices abroad are functioning without any senior officers to supervise their functioning;

(b) if so, whether the postings are being delayed due to disagreement between the professionals and others;

(c) if so, whether there are no clear guidelines in this regard;

(d) if so, the reasons therefor;

(e) whether the Government propose to post only professionals to such positions with a view to achieve better results; and

(f) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) The Indian tourism Offices abroad are being run by Gazetted Officers of the Government of India. However, some posts in few Indian tourism Offices abroad are lying vacant on account of restructuring/ reorganisation of India tourism Offices abroad and pending court case.

(b) No, Sir.

(c) No, Sir. There is clear cut guidelines which deals with the transfer and posting of officials posted abroad.

(d) Does not arise.

(e) and (f) Government's objective is to select the best and brightest officers for overseas posting who can aggressively market the rich cultural, spiritual and natural tourism product of India. While selecting the best officers, interalia, the due weightage shall be accorded to managerial ability, knowledge of global tourism scenarios. knowledge of administrative and financial skills and computer literacy possessed by the officer.

Pollution Control through Voluntary Organisations

2132. SHRI T. GOVINDAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have any scheme to effectively control the pollution through Voluntary Organisations;

(b) if so, the details thereof;

(c) whether the Government have implemented such schemes during the last three years; and

(d) if so, the details indicating the funds allocated and utilised, State-wise and year-wise?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (d) There is no specific scheme to control the pollution through voluntary organisations. However, token financial assistance is given to voluntary organisations for undertaking activities relating to abatement of pollution. These include interactive meetings on area-specific environment problems, training, distribution of water testing kits and printed material. The financial assistance provided during the last three years include Rs. 60,000/- during 1999-2000, Rs. 75,000/- during 2000-2001 and Rs. 2,15,000/- during 2001-2002.

[Translation]

Funds for Animal Husbandry and Fisheries

2133. DR. JASWANT SINGH YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the total outlay earmarked for agricultural education in the country during the Tenth Five Year Plan alongwith the extent to which it is more than the outlay earmarked for Eighth and Ninth Five Year Plan; (b) the details of the allocation made for animal husbandry, fisheries, agriculture and other related areas during the said plan; and

(c) the details of the expenditure incurred thereon during the last three years, State-wise

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) The details are as under:

(Rs. in lakhs)

Sector	Five Year Plans and allocations			
	VIIIth	lXth	Xth	
Crop Science	288.24	471.90	90100	
Horticulture	123.75	212.67	39800	
Natural Resource Management	156.27	238.04	45200	
Agril. Engineering	53.23	98.11	17600	
Animal Science	146.77	234.33	49200	
Fisheries	65.00	111.58	20400	
Agril. Economics and Statistics	9.00	12.36	2200	
Agril. Extension	200.32	290.46	51900	
Agril. Education	159.91	297.81	55900	
World Bank and EAPs	177.19	72.61	43200	
Management and Information Services	19. 48	474.28	4799	
New Initiatives and Pipeline Projects			66501	
Total (Crores)	1300.00	2514.17	486800	

(c) The Department does not allocate funds to any State Governments. However, the funds are allocated to Institutes/NRCs/PDs/AICRPs located in various States of the Country. The details of expenditure incurred by these Institutions are as under

		Expenditure (Re	s. in Crore)
Year	Plan	Non Plan	Total
1999-2000	498.46	790.64	1289.10
2000-2001	549.48	807.67	1357.15
2001-2002	648.00	(Figures are under consolidation	n)

[English]

Performance of Directorate of Maize Research

2134. SHRI RAM MOHAN GADDE: DR. M.V.V.S. MURTHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the performance of the Directorate of Maize Research (DMR), Pusa. New Delhi physical and financial terms since its inception, Year-wise;

(b) whether there is any mechanism to monitor and review the performance of the DMR;

(c) if so, the details thereof;

(d) the original cost earmarked for the Maize Research Projects and the cost over run recorded so far;

(e) the time by which the project is likely to be completed along with the projected escalation cost of the original estimate; and

(f) The facts attributed to the delay in completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The Directorate of Maize Research (DMR) was established in 1994. The objectives of the DMR and its achievements both in physical and financial terms, yearwise since its inception are given in Statement I & II.

(b) and (c) The work of DMR is reviewed periodically by inter-disciplinary teams like Quinquennial Review Team (QRT), Staff Research Council (SRC), Research Advisory Committee (RAC), constituted by ICAR. Also annual monitoring is done at the time of Annual Maize Workshop.

(d) The details of earmarked budget are given in Annexure-II. There is no cost over run so far.

(e) The project is of ongoing nature funded from Plan budget of the Council.

(f) Not applicable.

Statement-I

Objectives of the Directorate of Maize Research (DMR)

- (a) To undertake basic and strategic research activities with respect to germplasm enhancement like tolerance to abiotic and biotic stresses, quality improvement, specialized uses etc.
- (b) To conduct and coordinate the multi-locational testing of maize germplams, other research activities at different research stations of the country.
- (c) To develop efficient package of practices for increasing maize production and productivity.
- (d) To generate technologies for tailoring maize for diversified uses for industry and other sectors.

- (e) To organize activities related to overall development of maize like training programmes, on farm researches, frontline demonstrations, etc.
- (f) To develop effective collaborative programmes in maize research and development with national and international agencies/institutions.

Achievements

Since its inception in 1994 the Directorate of Maize Research has released 16 hybrids and six composites for cultivation in the various agroclimatic zones of the country. These cultivars have helped in increasing the productivity from 1493 Kg/Ha in 1994 to 2060 Kg/Ha in 2001. The total production has also increased from 9.1 million tonnes in 1994 to 13.51 million tonnes in 2001, which is a significant increase. Special emphasis was laid on development of nutritionally superior quality protein maize hybrids. Accordingly single cross hybrids Shaktiman-I and Shaktiman-2 were released. These hybrids will provide nutritional security to the tribal and poor strata of the society and also better feed for poultry industry. Maize has exceeded the targeted production (12 mt) to 13.5 mt, an increase of 1.5 mt in the year 2001.

Statement-II

Financial Allocation and Expenditure

There was no separate approved allocation during VIII Plan period for the Directorate of Maize Research as this Directorate's budget was met from the overall allocation of Indian Agricultural Research Institute, New Delhi. The year-wise remittance from the Council to IARI during 1994-95 to 1996-97 in respect of the DMR and expenditure against that remittance under the Directorate during the VIII Plan period are given in Table-1. The allocation during IX Plan and expenditure, year-wise are given in Table-2 below:-

VIII Plan (Tal	ble 1)	Rs. in crores	
Year	Remittance from Council	Expenditure	
1994-1995	0.40	0.30	
1995-19 96	1.44	0.76	
1996-1997	2.90 °	2.85*	
Total	4.74	3.91	

*Including AICRP.

crores

IX Plan	(Table	2)	Rs.	in
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Year	Approved Outlay	Expenditure
1997-1998	1.57	1.57
1998-1999	1.06	1.06
1999-2000	2.90	1.22
2000-2001	0.98	1.26
2001-2002	4.27	4.05
Total	10.78	9.16

As regards the All India Coordinated Research Project (AICRP) on Maize is concerned the total IX Plan approved outlay (for the period 1997-98 to 2001-2002) was Rs. 12.92 crores against which an expenditure of Rs. 11.53 crores was incurred during that period.

Assistance for Irrigation Schemes

2135. SHRI RAVI PRAKASH VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of Irrigation Schemes in various States including Uttar Pradesh for which World Bank sanctioned financial assistance during 2001-2002, 2002-2003, Statewise;

(b) the total amount provided by the World Bank for the purpose; and

(c) the total amount spent thereon?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) Eight irrigation projects have received World Bank assistance during 2001-2002 and 2002-2003. Details showing the projectwise amount provided by the World Bank and expenditure thereon during 2001-2002, 2002-2003 are given in the Statement attached as Annexure-I.

			otatoment			
S. No.	Name of Project	Date of agreement/due date of completion	agreement/due World Bank date of Assistance		Disbursement received in Million US\$	
				2001-2002	2002-2003	(Million & US \$)
1.	Andhra Pradesh Irrigation Project III	3.6.97 31.1.2003	325.00	23.14		141.59
2.	Andhra Pradesh Economic Restructuring Project (Irrigation Component)	30.1.999 31.3.2004	142.00	10.52	_	62.99
3.	Orissa Water Resources Consolidation Project	5.1.96 30.9.2002	290.90	16.63	_	184.909
4.	Tamil Nadu Water Resources Consolidation Project	22.9.95 31.3.2003	247.952	20.36	_	166.55
5.	Rajasthan Water Sector Restructuring Project	15.3.2002 31.3.2008	143.00	_	5.00	5.00
6.	UP Water Sector Restructuring Project	8.3.2002 31.10.2007	149.2	-	5.00	5.00
7.	Kamataka Community based tank management Project	6.6.2002 31.1.2009	98.90	_	_	-
8.	Haryana Water Resources consolidation Project	6.4.1994 31.12.2001	258.00	52.93	_	249.79

Statement

National Highway Authority of India

2136. SHRI A. BRAHMANIAH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a demand has been made to publish all cost/benefit studies made by the National Highway Authority of India (NHAI) with regard to selection of Bypass routes on its Highways;

(b) if so, the details thereof;

(c) whether the NHAI has agreed to publish such reports; and

(d) if so, the time by which it likely to be made available?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (d) No, Sir. However, the reports on cost benefit studies conducted by National Highways Authority of India can be shared with other interested organizations, as and when such requests are received, after examination on a case to case basis.

[Translation]

Clearance of Insurance Claims and Fixing of MSP

2137. SHRI GAJENDRA SINGH RAJUKHEDI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have cleared insurance claims of cotton and tuwal crops during Rabi Season 2001-2002 under National Agricultural Insurance Scheme;

(b) if not, the reasons therefor;

(c) the time by which it is likely to be cleared;

(d) whether the Government propose to provide its share to the implementation agency;

(e) if so, the details thereof;

(f) whether the Government of Madhya Pradesh have sent a proposal for fixing Minimum Support Price (MSP) for AISI; and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c) No Sir, admissible claims are worked out by the implementing Agency on the basis of yield data furnished by concerned State Government. Cut-off date for receipt of yield data for rabi 2001-2002 season is 31st July, 2002. No yield data has been received from the State so far.

(d) and (e) As per provision in the scheme cost of implementation i.e. claims liability, premier subsidy, contribution to Corpus Fund etc. is borne by the Government of India and the concerned State Government in the ratio of 50:50. There is no pending share of the Government for this crop season.

(f) and (g) Yes, Sir. The proposal of the State Government of Madhya Pradesh for fixing the Minimum Support Price (MSP) of linseed (Alsi) was received sometime back. Since the production of linseed is localized in nature and does not have all India importance in terms of area and production, therefore, it was not considered.

[English]

Artefects lying in Forts

2138. SHRI ASHOK N. MOHOL: SHRI RAMSHETH THAKUR:

Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether attention of the Government has been drawn the news-item captioned "Historical Wealth lying in dust" appearing in *The Hindu* dated July 14, 2002;

(b) if so, the facts in this regard;

(c) whether any survey was conducted by Archaeological Survey of India (ASI) to prepare a report on excavation;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) whether lack of recording importance data nullifies the entire excavation process; and

(g) if so, the details of the excavation done by the ASI during the Ninth Five Year Plan?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Yes, Sir.

(b) to (e) Information is given at Statement-I.

(f) No Sir, findings of all excavations are scientifically documented and recorded in the site note-book as well as through drawings and photographs. These are also published in the departmental publication Indian Archaeology – A Review for the corresponding year.

(g) Information is furnished at Statement-II.

Statement-I

But for the introductory chapter, report on the excavation of Burzahom (Srinagar, J&K) has been written and submitted to the Archaeological Survey of India (ASI) by the excavator, Shri T.N. Khazanchi and some chapters by Shri B.M. Pande. Shri Kazanchi has again been assured of all technical help for completing the remaining writing work. In respect of other sites reported in the news-item, the position is that the report on Nagarjunakonda has been written and it's Vol. I is published in 1953 as an ASI Memoir, while the second

and final one, is in press; Kalibangan Vol. I is written and submitted, is presently in press, while Vol. II, i.e., the final one, is under preparation; the Vikramsila report has been submitted by the excavator and now only incorporation of line-drawings and fresh photographs with legends and textual referencing remain to be done; in case of Thanesar, the excavator has already been invited to write and assured of necessary logistic and technical support and as far Dholavira the excavation is still continue and as such writing of detailed report at this stage does not arise. It is also necessary to mention that the results and highlights of each of the above-mentioned excavations have been duly published in the ASI bulletins of respective years of excavation besides in various research journals or books.

The selected and representative antiquities of all the sites are displayed in museums and others are kept in the safe custody of the ASI.

Statement-II

Site-wise details of places excavated by archaeological survey of India during	Ninth Five	Year Plan
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S. No.	Site	Distt.	State
1	2	3	4
1.	Sri Surjyapahar	Goalpara	Assam
2.	Talatal Ghar Complex, Joysagar, Sibagar	Sibsagar	Assam
3.	Maidam No. 2 (burial mound) at Charaideo	Sibsagar	Assam
4.	Warangal Fort, Warangal	Warangal	Andhra Pradesh
5.	Kapavaram	East Godavari	Andhra Pradesh
6.	Asokan Pillar Site at Kolhua	Muzaffarpur	Bihar
7.	Stupua mound at Kesariya	East Champaran	Bihar
8.	Old Jail Campus, Bankipura	Patna	Bihar
9.	Rajgir	Nalanda	Bihar
10.	Chandimau	Nalanda	Bihar
11.	Bakraur, (Sujata Kuti), Bodhgaya	Gaya	Bihar
12.	Tughalaqabad Fort, Delhi	Delhi	Delhi
13.	St. Augustine Church, Old Goa	North Goa	Goa
14.	Chandore	South Goa	Goa
15.	Dholavira	Kachchh	Gujarat

1	2	3	4
16.	Hatab	Bhavnagar	Gujarat
17.	Sahastraling Talav, Patan	Patan	Gujarat
18.	Sun Temple, Modhera	Mehsana	Gujarat
19.	Rakhigarhi, Rakhi Shahpur and Rakhi Khas	Hissar	Haryana
20.	Naurangabad	Bhiwani	Haryana
21.	Kangra Fort	Kangra	H.P.
22.	Kanispur	Baramaulla	Jammu & Kashmir
23.	Jafar Chak	Jammu	Jammu & Kashmir
24.	Guru Baba-ka-Tibba	Jammu	Jammu & Kashmir
25.	Ambaran	Jammu	Jammu & Kashmir
26 .	Hampi	Bellary	Karnataka
27.	Kanganhalli, Sannati	Gulbarga	Karnataka
28 .	Gudna	Uttara Kannada	Karnataka
29 .	Mirjan Fort	North Kanara	Karnataka
30.	Ancient Palace Lal Mahal	Srirangapatna	Karnataka
31.	Bekal Fort	Kasargod	Kerala
32.	Ummichipoil and Thaluyadukkam	Kasargod	Kerala
33.	Chichali	West Nimar	Madhya Pradesh
34.	Ubhariya	Betul	Madhya Pradesh
35 .	Sanchi	Raisen	Madhya Pradesh
36 .	Kotwal (Kutwar)	Morena	Madhya Pradesh
37 .	Satdhara,	Raisen	Madhya Pradesh
38 .	Bijamandal Mound, Khajuraho	Chattarpur	Madhya Pradesh
39 .	Mandhata	Khandwa	Madhya Pradesh
40.	Deur Kothar (Barhat)	Rewa	Madhya Pradesh
41.	Rock Shelter at Bhimbetka Tehsil Obedullahganj	Raisen	Madhya Pradesh
42.	Daraki Chattan, Indragarh	Mandsaur	Madhya Pradesh
43.	Mansar	Nagpur	Maharashtra
44.	Patithan	Aurangabad	Maharashtra
45.	Hingona Sim	Jalgoan	Maharashtra
46.	Khalkapatna	Puri	Orissa

1	2	3	4
47.	Udaigiri	Jajpur	Orissa
18.	Barabati Fort, Cuttck	Cuttack	Orissa
19.	Dhalewan	Mansa	Punjab
50.	Lachura	Bhilwara	Rajasthan
1.	Oyjena	Bhilwara	Rajasthan
52.	Shore Temple Complex, Mahabalipuram	Kanchi-puram	Tamil Nadu
3.	Fort Gingee, Gingee Taluk	Villupuram	Tamil Nadu
4.	Thakurani Tilla, Paschim Pillak	South Tripura	Tripura
5.	Shyam Sunder Tila, Pilak Village	South Tripura	Tripura
6.	Boxanagar	West Tripura	Tripura
7.	Aunha	Kanpur	Uttar Pradesh
8.	Bisokhar	Ghaziabad	Uttar Pradesh
9.	Sravasti (Mahet)	Sravasti	Uttar Pradesh
60.	Bhita	Allahabad	Uttar Pradesh
51.	Sanskisa	Farrukhabad	Uttar Pradesh
52.	Madarpur, Thakurdavara	Moradabad	Uttar Pradesh
З.	Mandli Village, Titwi	Muzaffamagar	Uttar Pradesh
64.	Katingra	Etah	Uttar Pradesh
65.	Bir Chhabili-ka-tila, Fatehpur Sikri	Agra	Uttar Pradesh
6.	Orajhar, Sravasti	Sravasti	Uttar Pradesh
67.	Chowkhandi Stupa, Sarnath	Varanasi	Uttar Pradesh
8.	Residency complex, Lucknow	Lucknow	Uttar Pradesh
9 .	Rajpat at Khalsa, Gosanimari Village	Cooch Behar	West Bengal
70.	Chandraketugarh	North 24 Paraganas	West Bengal
71.	Dum Dum Mound (Clive's house)	North 24 Pargana	West Bengal

Development of Tourist Centres in Punjab

2139. SHRI BHAN SINGH BHAURA: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the total allocation of funds proposed for development of new tourism centres in Punjab during the current financial year, project-wise; and (b) the time-frame by which the projects are likely to be completed?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) Central financial assistance is extended to States/UTs for tourism projects identified in consultation with them. Projects of Punjab for the current financial year have not been identified as yet.

(b) Does not arise.

Tiger Trail Programme

2140. DR. MANDA JAGANNATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that poaching of tigers has stopped in Periyar Tiger Reserve as a result of Unique programme called Tiger Trail;

(b) if so, the extent thereof alongwith the details of the said programme;

(c) whether the Government propose to implement the same in various States where forest land is in abundance; and

(d) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) The "Periyar Tiger Trail" Programme is an Eco Tourism initiative developed in Periyar Tiger Reserve under the India Eco development Project, which gives visitors to the park a rewarding experience through the services of local unemployed youths, who are fully conversant with the park. This project has reported reduced poaching in the area.

(c) and (d) Government of India is fostering such site-specific ecotourism models as part of eco-development around Protected Areas.

Disease Free Zone for Livestock

2141. SHRI A. VENKATESH NAIK: SHRI RAMSHETH THAKUR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have any proposal to make some States diseases free zone for their livestock;

(b) if so, the details thereof; and

(c) the Central assistance approved therefor, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) and (c) Since the scheme is under the process of finalisation and would be implemented on its approval, State-wise central assistance for this scheme has not firmed up.

[Translation]

Irrigated/Non-Irrigated/Waste Land

2142. SHRI AJAY SINGH CHAUTALA: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the total irrigated, non-irrigated and waste land in the agricultural sector, State-wise as on date;

(b) the target fixed for providing irrigation facilities and also to reclaim waste land during the last three years. State-wise and to what extent it has been achieved;

(c) whether any coordination between all the concerned agencies exist to evaluate the programmes of irrigation of unirrigated land and reclamation of waste land;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the steps proposed to be taken to achieve the objectives during 2002-2003 and 2003-2004;

(f) whether use of agricultural and land for nonagricultural purposes is increasing; and

(g) if so, the steps taken to increase fertility of the land during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) As per the available estimate, an area of 570.55 lakh ha. is agricultural irrigated land, 855.43 lakh ha. is nonirrigated land and 638.50 lakh ha. is Waste land. The State-wise details are in Statement-I.

(b) to (d) The Ministry of Water Resources had set a target of 170.55 lakh ha. area for creation of irrigation potential during 1997-2000 and created irrigation potential of 51.70 lakh ha. as per State-wise details in Statement-II.

Government of India through Ministry of Rural Development is implementing Integrated Wasteland Development Project for improvement of wasteland. During last three years an area of 25.41 lakh ha. has been reclaimed with expenditure of Rs. 381.28 crore as per State-wise details in Statement III.

The Technical Advisory Committee set up by the Ministry of Water Resource evaluates the proposals of Station Irrigation Departments for major irrigation projects and the projects are technically approve after clearance of Ministry of Agricultural from agronomical angle. For research and development in the field of irrigation a Joint Committee of Ministry of Agriculture and Ministry of Water Resources exist for exchange of expertise & action plan.

(e) Government of India has launched an Accelerated Irrigation Benefit Programme in 1997-1998 for expeditious completion of ongoing major and medium irrigation projects. Under this programme an amount of Rs. 8480.03 crore have been utilized upto March 2002 and budget provision for 2002-2003 under this programme is Rs. 2800.00 crore.

(f) and (g) Yes Sir. As per available estimate the area under non-agricultural uses have increased from 210.90 lakh ha. in 1990-91 to 228.10 lakh ha. in the year 1998-99. However, during the same period the net cultivated area has remained almost constant at about 1420.00 lakh ha. Two major schemes, namely, National Project on Development & Uses of Bio-Fertilizers and National Project on Organic Farming are being implemented for increasing fertility of land.

State-wise Agricultural Irrigated Land, Non Irngated Land and Wasteland				
S. No.	States/UTs	Agricultural Irrigated Land	Non-Irrigated Land	Wasteland
1	2	3	4	5
1.	Andhra Pradesh	4538.00	6440.00	5175.00
2.	Arunachal Pradesh	36.00	149.00	1833.00
З.	Assam	572.00	2129.00	2002.00
4.	Bihar	3682.00	3749.00	2100.00
5.	Chhattisgarh	•	•	•
6.	Goa	22.00	120.00	61.00
7.	Gujarat	3058.00	6616.00	4302.00
8.	Haryana	2842.00	786.00	373.00
9.	Himachal Pradesh	103.00	446.00	3166.00
0.	Jharkhand	••	••	••
1.	Jammu & Kashmir	309.00	424.00	6544.00
2.	Karnataka	2492.00	7997.00	2084.00
3.	Kerala	375.00	1884.00	145.00
4.	Madhya Pradesh	6560.00	13279.00	6971.00
5.	Maharashtra	2946.000	14786.00	5349.00
6.	Manipur	65.00	75.00	1295.00
7.	Meghalaya	48.0	173.00	990.00
B .	Mizoram	9.00	100.00	407.00
₽.	Nagaland	63.00	198.00	840.00
D.	Orissa	2090.00	3958.00	2134.00

Statement-I

1	2	3	4	5
21.	Punjab	4004.00	234.00	223.00
22.	Rajasthan	5499.00	10574.00	10564.00
2 3 .	Sikkim	16.00	79.00	357.00
24.	Tamil Nadu	3019.00	2616.00	128.00
25.	Tripura	35.00	242.00	2301.00
26 .	Uttar Pradesh	12691.00	4894.00	3877.00
27.	Uttaranchal	***	***	***
28.	West Bengal	1911.00	3529.00	572.00
2 9 .	Andaman & Nicobar Islands	0.00	38.00	28.00
30.	Chandigarh	2.00	0.00	0.00
31.	Dadra & Nagar Haveli	5.00	18.00	7.00
32.	Daman & Diu	1.00	3.00	4.00
33 .	Delhi	39.00	2.00	14.00
34.	Lakshadweep	1.00	2.00	0.00
35.	Pondicherry	22.00	3.00	4.00
	Total	57055.00	85543.00	63850.00

Area included in Madhya Pradesh

** Area included in Bihar

*** Area included in Uttar Pradesh

Statement II

Targets and Achievements on creation of Irrigation Potential

SI. No.	States	Creation of Irrigation Potential in '000 hectare		
		Targets for IX Plan (1997- 2000)	Achievement during 1999- 2000 (Prov.)	
1	2	3	4	
1.	Andhra Pradesh	608.03	488.10	
2.	Arunachal Pradesh	23.00	10.07	
3.	Assam	19.34	12. 94	
4 .	Bihar + Jharkhand	697.25	213.41	
5.	Goa	19.24	5.09	

1	2	3	4
6.	Gujarat	1937.10	86.53
7.	Haryana	278.35	44.22
8.	Himachal Pradesh	9.00	6.72
9.	Jammu & Kashmir	50.90	7.22
10.	Kamataka	1264.88	220.50
11.	Kerala	423.30	127.07
12.	Madhya Pradesh +		
	Chhattisgarh	534.75	120.10
13	Maharashtra	2283.00	777.00
14	. Manipur	65.38	27.00
15	. Meghalaya	12.70	6.24
16	. Mizoram	1.85	1.96

197 Written Answer

1 2	3	4
17. Nagaland	18.80	5.51
18. O rissa	1004.99	211.48
19. Punjab	367.86	64.09
20. Rajasthan	508.70	106.75
21. Sikkim	4.50	2.43
22. Tamil Nadu	16.37	8.31
23. Tripura	38.92	15.20
24. Uttar Pradesh + Uttaranchal	6000.00	2111.05
25. West Bengal	845.00	481.41
Total-States	17033.21	5160.40
Total-UTs	22.31	9.91
Total-States + UTs	17055.52	5170.31

Statement-III

State-wise Physical and Financial Achievement under integrated Wasteland Development Programme during last three years (1999-2002)

Physical in 000' Financial Rs. in lakh

S. No.	State	Financial	Physical
1	2	3	4
1.	Andhra Pradesh	4276.90	195.48
2.	Arunachal Pradesh	85.85	8.30
3.	Assam	2337.63	193.13
4.	Bihar	66.00	8.00
5.	Chhattisgarh	697.90	88.01
6.	Gujarat	2382.16	110.48
7.	Haryana	309.44	30.28
8.	Himachal Pradesh	2538.79	193.83
9 .	Jharkhand	189.49	24.68
10.	Jammu & Kashmir	693.13	30.57

1 2	3	4
11. Kamataka	1933.22	116.23
12. Kerala	241.03	19.47
13. Madhya Pradesh	3982.29	254.49
14. Maharashtra	1439.96	169.46
15. Manipur	825.11	20.50
16. Meghalaya	260.74	34.72
17. Mizoram	933.23	133.12
18. Nagaland	2419.11	127.18
19. Orissa	1905.94	112.19
20. Punjab	268.92	14.18
21. Rajasthan	2499.75	205.30
22. Sikkim	836.44	42.94
23. Tamil Nadu	1997.80	157.61
24. Tripura	160.23	19.42
25. Uttar Pradesh	4169.27	1 66 .70
26. Uttaranchal	632.33	79.16
27. West Bengai	45.00	5.46
28. Goa		-
29. Andaman & Nicobar Is	lands —	
30. Chandigarh		
31. Dadra & Nagar Haveli	-	-
32. Delhi	-	-
33. Daman & Diu	_	-
34. Lakshadweep		-
35. Pondicherry		-
36. DVC (Jharkhand)		-
37. HQ/Others		
Total	38127.66	2540.89

[English]

G.M. Technology

2143. SHRI MAHBOOB ZAHEDI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the present private sector dominance on GM Technology threatens to create a property right system, where a few large firms would own patents and control the use of plant materials;

(b) if so, whether it will lead to destruction of competitive market and threaten both the traditional varieties grown by farmers and the role of national research on agriculture;

(c) if so, the details of steps taken by the Government in his regard; and

(d) the measures, the Government propose to take to meet such a situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (d) Plant varieties, including genetically modified crop varieties are eligible for protection under the Protection of Plant Varieties & Farmers Rights Act, 2001. Under this Act, traditional/extant varieties can also be registered. The Act also provides for compulsory licensing for production, distribution and sale of seeds or other propagating material of registered varieties if the same are not available to the public in reasonable quantity and at reasonable price. The act also protects farmers' rights to save, use, sow, resow, exchange, share or sell their farm produce including seed of a protected variety except to sell branded of the protected variety.

Authority for Management of Water Bodies

2144. SHRI K. YERRANNAIDU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any separate authority has been constituted for conservation and management of all water bodies;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) A National River Conservation Authority (NRCA) under the Chairmanship of Hon'ble Prime Minister of India oversees the implementation of pollution abatement works in Rivers and Lakes with the objective to improve the quality of water of the rivers. The NRCA lay down, promoters and approves appropriate policies and programmes (long and short term) to achieve the objectives. The Authority examines and approves the works under the National River. Conservation Plan and reviews the progress of implementation of approved programmes.

[Translation]

Scheme for Improvement in Water Sector

2145. SHRI Y.G. MAHAJAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have formulated any scheme to bring improvement in the water sector;

(b) if so, the details thereof; and

(c) the details of amount spent on implementation of the said scheme during the last year, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) As 'Water' is a State subject, the responsibility of planning, execution and funding for water resources projects primarily rests with the State Governments. However, the Central Government facilities implementation of following projects/schemes to bring in improvement in management and development of water resources.

- (i) The Command Area Development Programme (CADP), a Centrally, Sponsored Scheme, is being implemented since 1974-75 with the objective of optimum utilization of created irrigation potential. Under the programme, assistance is provided to State governments for on-farm development works like construction of field channels, field drains, implementation of Warabandi, land leveling/shaping and reclamation of waterlogged areas. The implementation of CADP is proposed to have focus on optimal water use efficiency, particularly for agriculture, improvement of water conveyance system and participatory management practices.
- (ii) In order to complete long pending major and medium irrigation projects in the country and to get early benefits from the locked-up investments, the Accelerated Irrigation Benefits Programme (AIBP) was launched by the Government of India in 1996-97 to provide Central Loan Assistance (CLA) to the State Governments. The scope of the scheme has been expanded in 1999-2000 to include minor irrigation schemes in the special category states comprising North-Eastern States and Sikkim, hilly states of J&K, Himachal Pradesh and Uttaranchal and drought prone Kalahandi, Bolangir and Koraput districts of Orissa. It has also been decided to provide 100% loan assistance to identified major/medium projects in an advanced stage of constructions, which can be completed

in one year (2 working seasons) under the Fast Track Programme.

The State-wise details of funds released under CADP and AIBP during the last year i.e. 2001-2002 are given at Statement.

Statement

State-wise Details of Central Assistance Provided under Command Area Development Programme (CADP) and Accelerated Irrigation Benefits Programme (AIBP)

S. No.	Name of State	Financial Assistance provided in the year 2001-2002 (in Rs. crore)		
		Central Loan Assistance under AIBP	Central Assistance under CADP	
1	2	3	4	
1.	Andhra Pradesh	104.99	0.00	
2.	Arunachal Pradesh	15.00	0.35	
3.	Assam	14.521	0.35	
4.	Bihar	3.42	3.00	
5.	Chhattisgarh	48.2	0.46	
6.	Goa	58.00	0.00	
7.	Gujarat	487.69	0.00	
8.	Haryana	0.00	23.22	
9.	Himachal Pradesh	3.244	1.56	
10.	Jammu & Kashmir	11.07	1.71	
11.	Jharkhand	10.82	-	
12.	Karnataka	492.5	34.24	
13.	Kerala	11.275	5.08	
14.	Madhya Pradesh	117.38	0.16	
15.	Maharashtra	39.1	7.45	
16.	Manipur	9.36	0.00	
17.	Meghalaya	4.47	0.00	
18.	Mizoram	2.00	0.07	
19.	Nagaland	5.00	1.33	
20.	Orissa	104.045	5.05	

1 2	3	4
21. Punjab	113.69	0.00
22. Rajasthan	96.315	26.55
23. Sikkim	2.4	0.05
24. Tamil Nadu	0.00	13. 36
25. Tripura	21.063	0.00
26. Uttar Pradesh	314.96	22.74
27. Uttaranchal	0.00	-
28. West Bengal	38.608	0.00
Total	2129.12	146.73

Drought Proof Rice Variety

2146. SHRI IQBAL AHMED SARADGI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the University of Hyderabad in association with the US based Rockfeller Foundation has devised a drought-tolerant rice variety using molecular and genomic technologies;

(b) if so, whether the research project is a part of the National Rice Network Program of ICAR;

(c) if so, whether the research has been found successful; and

(d) the extent to which it will help the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) No, Sir.

(b) No, Sir.

(c) and (d) The basic research work under this project funded by US based Rockefeller Foundation is in the advanced stages at University of Hyderabad for genetic improvement of rice for water limited environments. However, so far no rice variety has been identified for drought tolerance.

[Translation]

Vocational Training Project

2147. SHRI MANSINH PATEL: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are implementing a Vocational Training Project in order to improve the quality of training; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) The World Bank assisted 'Vocational Training Project' was implemented from 1989 to December 1998. Under this project, 565 ITIs in 28 States/UTs were modernized, upgraded and strengthened at a cost of Rs. 535 crore.

Annual growth Rate of Employment

2148. SHRI NAWAL KISHORE RAI: DR. SUSHIL KUMAR INDORA: SHRI AJAY SINGH CHAUTALA:

Will the Minister of LABOUR be pleased to state:

(a) the details of annual growth rate of labour vis-avis employment during each of the last three years;

(b) whether inspite of more than 5% annual growth in the gross domestic product during the Ninth Five Year Plan, the annual growth rate of new job opportunities in the country has been dismal;

(c) if not, the year-wise growth rate in this regard;

(d) whether the Government have found out the annual growth rate of new job opportunities in Agriculture, Industry and other service sectors;

(e) if so, the details thereof;

(f) the extent to which the above rate is higher or lower in comparison to the Eighth Five Year Plan; and

(g) the fresh initiatives taken to increase the annual growth rate of employment during Tenth Plan, particularly for the coming two years?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) Assessment of employment, unemployment and Labour Force is made through the National Sample Surveys carried out by National Sample Survey Organisation (NSSO). As per the surveys carried out during 1983, 1993-94 and 1999-2000, the annual growth rate of the labour force which was of the order of 2.05% during 1993-1994 has gone down to 1.03% during 1994-2000. Similarly, annual growth rate of employment has also gone down from 2.04% during 1983-94 to 0.98% during 1994-2000.

(d)	to	(f)	Annuai	growt	h rate	of	employ	ment
opportun	ities	in	Agricultur	e and	Industry	are	given b	elow:

Period	Annual growth rate of Employment (%)			
	Agriculture	Industry	Total	
1983-94	1.51	2.14	2.04	
1999-2000	-0.34	2.05	0.98	

(g) The Tenth Plan will focus on providing gainful high quality employment to the additions to the labour force and it will be one of the monitorable objectives for the 10th Plan and beyond. The growth strategy of the 10th Plan would lay emphasis on the rapid growth of those sectors which are likely to create high quality employment opportunities and deal with the policy constraints which discourage growth of employment. Particular attention would be paid to policy environment influencing a wide range of economic activities which have a large employment potential.

[English]

Funds for Research on 'Neera'

2149. SHRI R.L. JALAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Karnataka has sought funds from Coconut Development Board to conduct research on "Neera"; and

(b) if so, the details of funds sanctioned and released by the Coconut Development Board so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Government of Karnataka has not sought funds from Coconut Development Board to undertake research on "Neera". The Coconut Development Board, however, released an amount of Rs. 17.83 crores to Government of Karnataka during 1999-2000 to 2001-2002 under the Central Sector Scheme on "Integrated Development of Coconut Industry in India" for promoting coconut cultivation, product diversification and by product utilisation.

Allocation for Eradication of Child Labour

2150. SHRI T.M. SELVAGANPATHI: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to raise allocation for eradication of child labour during the current plan period; (b) if so, the details thereof;

(c) the total amount spent for rehabilitation of child labourers under the National Child Labour Projects and the total number of labourers rehabilitated during the last three years; and

(d) the total number of cases filed during the above period against organisations or persons who had engaged child labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) In the Ninth Plan period the total allocation of funds for child labour Schemes was Rs. 249.60 crore. A proposal for an enhanced allocation for the Tenth Plan has been made. The Planning Commission has not yet indicated the total provision of funds for the above Schemes for the Tenth Plan Period.

(c) Funds amounting to Rs. 3678.00 lakh, Rs. 3698.69 lakh and Rs. 6099.00 lakh have been released for implementation of National Child Labour Projects during 1999-2000, 2000-2001 and 2001-2002 respectively. So far, 1.40 lakh children have been mainstreamed into the formal primary education system under the scheme.

(d) During last three years from 1998-2001 6,47,493 inspections were conducted resulting in 12,517 prosecutions.

[Translation]

Construction of New Bridges in U.P.

2151. YOGI ADITYA NATH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government have received proposals for construction of new bridges at different places on the National Highways in Uttar Pradesh;

(b) if so, the details and location thereof; and

(c) the time by which construction work is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Yes, Sir. Following proposal for three bridges have been received from Government of Uttar Pradesh and are under scrutiny in the Ministry:

- (i) Sewati bridge in km. 126 of National Highway No. 7
- (ii) Goan bridge in km. 432 of National Highway No. 24
- (iii) Bridge No. 46/1 of National Highway No. 56

(c) It is too early to indicate the dates of completion of the bridges at this stage.

Development of Zoos in Rajasthan

2152. SHRI KAILASH MEGHWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Rajasthan has sent any proposals in 1999 and also thereafter for providing adequate funds of the proper development of zoos particularly for the zoo at Kota in the state;

(b) if so, the details thereof;

(c) the reasons for not clearing the proposals so far; and

(d) the time by which the same are likely to be cleared and implemented?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (d) The zoos in Rajasthan have not been found to be viable at their present locations. The Government of Rajasthan has been assured that a financial assistance for relocation of zoos to new site will be provided in a phased manner. Assistant of Rs. 18.34 lakhs has been provided to the zoos in Rajasthan for upgradation of health care facilities and augmentation of water supply. Decision to close down Kota Zoo has been taken and no funding has been provided to it after 1998. The State Government has been requested to prepare detailed plans on the basis of which funds can be released to the State Governments.

[Translation]

Conversion of State Highways in Chhattisgarh

2153. SHRI PUNNU LAL MOHALE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: (b) if so, whether any proposal has been received in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) No Sir. At present there is no proposal to declare any new National Highways in the country including the said proposal due to fund constraints. However, Bilaspur and Raipur are already connected by National Highway No. 200.

(b) No Sir.

(c) Does not arise.

[English]

Plan for Water Conservation

2154. SHRIMATI SHYAMA SINGH: SHRI ADHIR CHOWDHURY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether water experts have emphasized the need for a master plan on water conservation;

(b) if so, the reaction of the Government thereto;

(c) whether a national workshop on ground water and water management was held at Bhopal recently; and

(d) if so, the concrete plan formulated to bring a policy decision on water conservation in the country?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) Government of Madhya Pradesh has organized a National Workshop on Ground Water Conservation and Management with special reference to Madhya Pradesh on 16th & 17th June, 2002 at Bhopal. The workshop inter alia called upon the state government to set up a separate agency for the development, conservation and protection of ground water and preparation of detailed master plan for ground water recharge by the agency. Water being a subject, the development and management of all water resources has to be undertaken by the state governments. As such, the Government of Madhya Pradesh has to consider the recommendation.

(d) The National Water Policy, 2002 adopted recently lays emphasis on conservation of water and calls for efficient utilization of water. The Policy provides that the water resources should be conserved and their availability augmented by maximizing retention, eliminating pollution and minimizing losses by way of selective linings in the conveyance system, modernization and rehabilitation of existing systems including tanks, recycling and re-use of treated effluents and adoption of traditional techniques like mulching or pitcher irrigation and new techniques like drip and sprinkler may be promoted, wherever feasible.

[Translation]

Development and Expansion of Airports

2155. SHRI MAHESHWAR SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the funds earmarked for the expansion and development of various airports in the country and the stage of the progress of the work;

(b) whether the Government propose to invest Rs. 32 crore for extension of Kullu airport to enable landing of ATR - 72 aeroplane; and

(c) if so, the steps initiated in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) The Airports Authority of India (AAI) has earmarked funds of Rs. 645.70 crores for the expansion and development of various airports in the country during the year 2002-2003. Such projects depend upon the traffic requirements, availability of resources, weather conditions etc. and are taken up in a phased manner depending upon the particular need of the airport. All the works such as construction of Fire Station, Hangar, Cargo Complex, Boundary Wall terminal building Control Tower, extension and Strengthening of runway etc. are as per schedule. The Progress of work of all the projects are closely monitored at Regional levels as well as at corporate level for timely completion.

(b) and (c) AAI is examining the technical aspects of extending the runway at Kullu Manali Airport, which involves training the flow of river Beas. [English]

Tourist Complex in Maharashtra

2156. SHRI RAMSHETH THAKUR: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government have any proposal to set up a tourist complex in Maharashtra;

(b) if so, the details thereof; and

(c) the funds earmarked and released for the purpose?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) to (c) Development and promotion of tourism is primarily undertaken by the State Governments/ UT Administrations. However, the Department of Tourism, Government of India provide funds for the identified projects in consultation with them every year.

During the 10th Five Year Plan the Department of Tourism, Govt. of India proposes to identify six travel circuits in the country on an annual basis and develop them to international standards. These circuits will be finalised and developed in close coordination and partnership with the State/UT Governments and the concerned Government of India Departments. In addition to this it is proposed to identify one major destination in each State/Union Territory for overall development each year. In this regard, proposals have been invited from all the State Governments/UT Administrations including the State of Maharashtra.

[Translation]

Export of Processed Food Items

2157. SHRI ABDUL RASHID SHAHEEN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the foreign exchange earned from the export of processed food items during the last three years, yearwise; and

(b) the names of items and countries to which these items were exported during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) Details are at Statement-I.

(b) Details are Statement-II.

Statement-I

Details of Export of Processed Food Items for the last 3 years

(Value : Rs. Crores)

Item	1999-2000	2000-2001	2001-2002
Processed Fruits and Vegetables	993.6	1345.5	1074.8
Animal Products	905.0	1637.1	1540.4
Other Processed Food (Guar Gum, Ground nut, Alcholic Beverages, Milled products etc.)	1494.4	1798.0	1490.4
Rice	3125.8	2943.3	3163.4
Walnuts	60.5	109.9	90.0° (April 2001– February 2002 Rs. 72.00 crores)
Marine Products	5116.6	6443.8	5957
Total	11695.9	14277.6	13316.03

(*Provisional for April 2001-March 2002)
211 Written Answer

Statement II

1

2

-a-vis Major Importing	<u></u>	2
·	Guar Gum	USA, Germany. China, Netherlands,
Major Markets		Hong Kong.
2	Alcoholic Beverages	UAE, Sweden, Netherlands, Korea,
		Nepal.
Egypt, Sri Lanka, USA, Bangladesh, Sudan.	Milled Products	Yamen, Bangladesh, Philippines, Oman, Sudan.
Saudi Arabia, UAE, Netherlands, Kuwait.	Rice	Saudi Arabia, Bangladesh, UAE, Singapore, UK,
UK, USA, Belgium,		Kuwait, USA.
Netherlands, Germany.	Walnuts	Spain, Germany, France, UK, Egypt.
Indonesia, USA, Netherlands,	Marine Products	Japan, USA, European Union.
Philippines.	[English]	
	Representation from	n Trade Unions
Malaysia, Egypt, Philippines, UAE, Iran.		
UAE, Saudi Arabia, Oman, Kuwait, Qatar.	representation from Trade Unio	ns to withdraw ceiling limit
UAE, Oman, Japan, Bangaldesh, Yamen.	(b) if so, the details thereof and	and action taken thereon;
Bangladesh, UAE,Germany, Oman, Angola.	(c) the time since when the last revision was made THE MINISTER OF STATE IN THE MINISTRY O	
Portugal, Span, Germany, Italy, France.	LABOUR (SHRI ASHOK PRADHAN): (a) and (b) The trade Unions have been demanding for amendment the Payment of Bonus Act, 1965 for raising/abolition eligibility limit and calculation ceiling. The issue is und	
Secychelles, South Africa, Congo, Thailand.	repercussions as the benefits o to be extended to the employ and State), Central and State (f enhanced bonus will have ees of PSUs (both Central Government employees and
Indonesia, Malaysia, UK, Philippines, Egypt.		nd calculation ceiling for raised from Rs. 2500/- to
	2 Egypt, Sri Lanka, USA, Bangladesh, Sudan. Saudi Arabia, UAE, Netherlands, Kuwait. UK, USA, Belgium, N e t h e r l a n d s, Germany. Indonesia, USA, N e t h e r l a n d s, Philippines. Malaysia, Egypt, Philippines, UAE, Iran. UAE, Saudi Arabia, Oman, Kuwait, Qatar. UAE, Oman, Japan, Bangaldesh, Yamen. B a n g l a d e s h , U A E , G e r m a n y, Oman, Angola. Portugal, Span, Germany, Italy, France. Secychelles, South Africa, Congo, Thailand.	Major MarketsGuar Gum2Alcoholic Beverages2Alcoholic BeveragesEgypt, Sri Lanka, USA, Bangladesh, Sudan.Milled ProductsSaudi Arabia, UAE, Netherlands, Kuwait.RiceUK, USA, Belgium, N et h e r I a n d s, Germany.Marine ProductsIndonesia, USA, N e th e r I a n d s, Philippines.Marine ProductsIndonesia, USA, N e th e r I a n d s, Philippines.Marine ProductsIndonesia, USA, N e th e r I a n d s, Philippines.Marine ProductsIndonesia, USA, N e th e r I a n d s, Philippines, UAE, Iran.Marine ProductsUAE, Saudi Arabia, Oman, Kuwait, Qatar.(a) whether the Govern representation from Trade Unio on payment of Bonus and itsUAE, Oman, Japan, Bangaldesh, Yamen.(b) if so, the details thereof andB a n g I a d e s h, UAE, G er ma n y, Oman, Angola.(c) the time since when th THE MINISTER OF STAT LABOUR (SHRI ASHOK PRA trade Unions have been dem the Payment of Bonus Act, 1 eigibility limit and calculation of examination in the light of a repercussions as the benefits of to be extended to the employees of autonomo private sector resulting in hug Government Exchequer.Indonesia, Malaysia, UK, Philippines,(c) The eligibility limit a

Rs. 3500/- from Rs. 1600/- to Rs. 2500/- respectively by an amendment to the Act in the year 1995 and were made effective from 1.4.1993.

National Wage Policy

2159. SHRI V. VETRISELVAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have formulated any National Wage Policy;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether any cell for rehabilitation of sick units and to arrest increasing unemployment has been set up; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) Formulation of a National Wage Policy has not been contemplated on considerations of issues such as prices, employment, productivity, social justice and capital formation as well as structural features of the economy.

(d) and (e) No cell for rehabilitation of sick units or to arrest unemployment has been set up by this Ministry. Rehabilitation package in respect of sick Central Public Sector Undertakings are formulated by the concerned Administrative Ministry/Department. The Department of Public Enterprises has also introduced a scheme for counselling, retraining and redeployment of the rationalized employees of the sick units. The thrust of the scheme is on self employment of the rationalized employees.

[Translation]

Declaration of New National Highway

2160. SHRI SATYAVRAT CHATURVEDI: SHRI SUNDER LAL TIWARI: SHRI BASU DEB ACHARIA: SHRI P. KUMARASAMY: SHRIMATI JAYASHREE BANERJEE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the funds released to Madhya Pradesh for development of roads infrastructure out of the money realised from the Cess imposed on petrol and diesel during the last three years and thereafter; (b) whether the Government have received any proposal from Government of Madhya Pradesh and West Bengal in regard to declaration of new national highways;

(c) if so, the reaction of the Government thereto;

(d) the estimated expenditure to be incurred thereon;

(e) the target fixed for declaring/laying of new national highways in Tenth Five Year Plan, State-wise; and

(f) the amenities and safety measures the Government propose to provide on National Highways?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) The Ministry allocates funds to States/UTs, out of the money realised from the cess imposed on petrol and diesel, for development of State Highways and major district roads. Funds for Rural roads are allocated by the Ministry of Rural Development under the Prime Minister Gramin Sadak Yojna. The funds released to Madhya Pradesh by this Ministry for the above purpose, during the last three years and current year, are as under:-

Year	Funds released (Rs. in lakh)	
1999-2000	287.02 (Old Central Road Fund)	
2000-2001	2084.00	
2001-2002	914.05	
2002-2003 (till date)	2084.00	

(b) to (e) 13 number of proposals in West Bengal and 22 number of proposals in Madhya Pradesh, for declaration of new National Highways, had been received, which have been returned to the States in June 2002 for review on the basis of revised criteria for declaration of new National Highways. At present there is no proposal to declare new National Highways in the country. However, Ministry may consider declaration of a few new National Highways during the course of Tenth Plan from amongst the modified proposals to be received from the States based on traffic needs, *inter se* priority and availability of funds.

(f) Widening, improvement of riding quality, improvement of geometrics, provision of signs and markings, replacement of narrow cutverts/bridges, etc., are provided on National Highways for safety measures. Parking lay – byes and passenger oriented wayside amenities along National Highways are also being provided.

[English]

Public/Private Sector Participation in Agriculture

2161. SHRI SADASHIVRAO DADOBA MANDLIK: SHRI C.N. SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to ensure greater public sector funding on Agriculture Research and Development so as to trigger rapid growth in productivity;

(b) if so the details thereof;

(c) whether the Government also propose to allow private sector participation in Agriculture Research and Development; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) The details of Five Year Plans Allocation for Department of Agricultural Research and Education are as under:

Five Year Plans	Allocation (Rs. in crore)	
VIIIth	1300.00	
lXth	2514.17	
Xth	4868.00	

(c) and (d) As Public Agricultural Research System, the Department has taken a series of initiatives for linkages with the industry/private sector. The issues involved were discussed in two separate workshops in ICAR-Industry Interface held during April 98 and February 2000. The Department has also constituted a Committee to frame rules and Procedures for partnership for research with private sectors.

Individual Provident Fund Number

2162. SHRI SAVSHIBHAI MAKWANA: Will the Minister of LABOUR be pleased to state:

(a) whether direct individual Provident Fund Number is given to all the contributors of the PF;

(b) if not, the reasons therefor; and

(c) the time by which the said number is likely to be provided to all the contributors?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) Yes, Sir. At the time of enrolment each workers is allotted an account number.

(b) and (c) Does not arise in view of (a) above.

[Translation]

Decline in Agricultural Workers

2163. SHRI RAMJI LAL SUMAN: DR. SUSHIL KUMAR INDORA:

Will the Minister of LABOUR be pleased to state:

(a) whether the percentage of workers in the agriculture sector has declined during the Ninth Five Year Plan as compared to Eighth Year Plan;

(b) if so, the percentage of the workers out of the total workers in the country engaged in agricultural sector during Eighth and Ninth Five Year Plan; and

(c) the reasons for decline in the percentage of agricultural workers during the Ninth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) Plan wise estimates of employment in agriculture sector are not maintained. According to the Survey conducted by the National Sample Survey Organisation (NSSO) in 1999-2000, there is a decline in the percentage of workers in the agricultural sector as compared to the survey conducted in 1993-1994.

(b) According to the NSSO survey 1999-2000, out of the total employment of 39.7 crore, the employment in the agricultural sector is 23.7 crore which is about 60% of the total workforce.

(c) The reasons for decline include migration to cities for industrial jobs or casual/self employment etc.

Revival of Air India's 'Maharaja'

2164. SHRI DILIPKUMAR MANSUKHLAL GANDHI: SHRI RAM SINGH KASWAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to revive Air india's 'Maharaja' and improve the its position;

(b), if so, the details thereof; and

(c) the time by which the Government are likely to take a decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (c) Air India has implemented many facilities to the travelling public to promote sales and compete with the best carriers of the world. Joint Air India/Indian airlines Frequent Flyer Programme, Flying Returns was launched in India in 1994, and was further extended to Gulf countries in 1997 and to USA, Canada and UK in November, 2001. Air India has launched its on-line booking facility in January 2002. Other measures are:-Withdrawal of capacity from inherently loss making routes and redeployment on more profitable routes; Launching of Companion Free Scheme in the Indian market to promote sales on First, Executive and full economy class fares. Effective Yield Management through Automated revenue Management System; Implementation of a new fare structure in the Indian market effective from 1st April 2002 designed to (i) ensure that airline inventory is utilised to cater to genuine demand, and (ii) to provide passengers who book well in advance with lower fares; replacement of executive class seats on all the six B-747-400 aircraft with latest design seats alongwith portable DVD players. Air India has also decided to hold Food Festivals as a promotional measure. Presently Air India is having Kababs and curries festival on board Air India flights on Gulf routes.

Exploitation of Child Labour

2165. DR. M.P. JAISWAL: SHRI SHIVAJI MANE: SHRI AMAR ROY PRADHAN:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware of the maltreatment being given to the child labours in various industries in the country;

(b) the number of child labours who dies due to exploitation in industries during the last three years;

(c) the details of steps taken by the Government to protect child labour in industries; and

(d) the amount allocated for this purpose to different States for 2002-2003?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (d) No specific instance has come to the notice of the government. Employment of children below the age of 14 is prohibited in 13 Occupations and 57 Processes listed in the scheduled to the Child Labour (Prohibition & Regulation) Act, 1986. The Central and State Governments are responsible for enforcement of the Child Labour (Prohibition & Regulation) Act, 1986 in their respective spheres. Employers found employing children in Occupations and Processes prohibited under the Act are prosecuted under the provisions of the Act. The number of child labour who died due to exploitation in industries is not maintained.

Apart from enforcement of law, government is implementing the scheme of National Child Labour Projects (NCLPs) for the rehabilitation of children withdrawn from work. An amount of Rs. 68.50 crore has been allocated for the scheme for the year 2002-2003. As per the provisions of the scheme, funds are released directly to the District Child Labour Project Societies.

Hasdeo Bango Irrigation Project

2166. SHRI PRAHLAD SINGH PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any amount has been provided to Hasdeo Bango Irrigation Project in Chhattisgarh under Accelerated Irrigation Benefit Programme;

(b) if so, the details thereof;

(c) whether complaints of irregularities in utilisation of funds have been received;

(d) if so, the action taken thereon; and

(e) the amount spent under the scheme in Madhya Pradesh and Chhattisgarh so far?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) and (b) Central Loan Assistance (CLA) under Accelerated Irrigation Benefits Programme (AIBP) amounting to Rs 79.78 crore has so far been provided to Hasdeo Bango Irrigation Project.

(c) No, Sir.

(d) Does not arise.

(e) CLA amounting to Rs. 716.563 crore and Rs. 86.650 crore has been released to Madhya Pradesh and Chhattisgarh respectively under AIBP till March, 2002.

[Translation]

Stockholm Convention of Carbonic Pollution

2167. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether India is now entitled to receive grains under Global Environmental facility (GEF) as per Stockholm Convention on Carbonic Pollution;

(b) if so, the present norms for receiving grants from GEF;

(c) the amount of grants received under the same so far; and

(d) the effective steps taken by the Government to check Carbonic Pollution in the country?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) Minister of Environment is not dealing with the Convention titled "Stockholm Convention on Carbonic Pollution".

(b) to (d) Does not arise.

[English]

Setting up of Fishing Harbour in Kerala

2168. SHRI K. MURALEEDHARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Kerala has submitted any proposal for setting up of fishing harbours in coastal areas of the State;

(b) if so, the details thereof and the time by which it is likely to be set up; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Yes, Sir. The Government of Kerala has posed 16 (Sixteen) proposals for setting up of fishing harbours at various locations along the Kerala coast during the Tenth Five Year Plan for central assistance as per the details annexed. The State Government is yet to confirm the techno economic viability, availability of necessary land, adequate budgetary provision in the State Budget and availability of environmental clearance in respect of these proposals, and as such the proposals are at very preliminary stage. (c) Does not arise.

	Statement			
S. No.	Name of the proposed fishing harbour site	District		
1.	Thotttappally	Alappuzha		
2.	Koyilandi	Kozhikkode		
3.	Tha lai	Kannur		
4.	Kasaragode	Kasaragode		
5.	Arthungal	Alappuzha		
6.	Chettuvai	Thrissur		
7.	Cheruvathoor-Neeleswaram	Kasaragode		
8.	Varkala-Chilakkur	Thiruvananthapuram		
9.	Chethi	Alappuzha		
10.	Andakaranazhy	Alappuzha		
11.	Chellanam	Erakulam		
12.	Parappanangadi	Malappuram		
13.	Vadakara	Kozhikode		
14.	Korappuzha	Kozhikode		
15.	Thanoor	Malappuram		
16.	Manjeswaram	Kasaragode		

Fall in Level of Dissolved Oxygen in River Water

2169. SHRI K.A. SANGTAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to conduct a survey on fall in the level of dissolved oxygen in river water in various parts of the country particularly in Assam, Orissa and North East Region, in view of increasing threats to acqua-life, fishery and other water creatures and plants;

- (b) if so the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Presently CICFRI, Barrackpore is conducting investigation on ecology, biodiversity and fisheries of selected river systems particularly Ganga and its major tributaries, Cauvery and Sutlej. Water quality parameter SRAVANA 7, 1924 (Saka)

including dissolved oxygen content is a part of this investigation. In these rivers system, physico-chemical parameters did not show any alarming trend.

Presently there is no proposal to conduct a survey on fall in the level of dissolved oxygen in river water in Assam, Orissa and North East region.

(b) Does not arise.

(c) Due to limited resources, the survey on the fall in the level of dissolved oxygen in the rivers of Assam, Orissa and North Eastern Regions is not under consideration.

Upgradation of Botanical Gardens

2170. SHRI V.S. SIVAKUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that certain States including Kerala have submitted proposals to upgrade the status of Botanical Gardens into National Botanical Gardens located in their respective areas;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in this direction?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) No such proposal for upgrading the Botanical Gardens into National Botanical Gardens of any State including Kerala is under consideration in the Ministry of Environment & Forests.

(b) and (c) Do not arise.

Improvement of Roads

2171. SHRI SURESH RAMRAO JADHAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government are aware that 32.5 lakh kms. of State Roads across the country are in bad condition due to lack of proper maintenance and paucity of funds:

(b) if so, whether the Government have any plan to improve the condition of said roads;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (d) The Ministry is primarily responsible for the development and maintenance of National Highways only. The development and maintenance of State roads and provision of adequate funds for the same are the responsibility of the respective State Governments. The Central Government however, provides assistance to the State Governments for development of States roads through the Central Road Fund. Presently, the Central Government is giving Rs. 1080 crores per year to the States for improvement of State Highway and major District Roads. In addition, Rs. 2500 crore per year are being given to the States under the Pradhan Mantri Gramin Sadak Yojana for the Rural Roads.

National Highway No. 47

2172. SHRI V.M. SUDHEERAN: SHRI KODIKUNNIL SURESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government are aware of the inordinate delay in the construction of Cherthala-Alleppey-Haripad-Kanyakulam portion of National Highway No. 47;

(b) if so, the steps taken/proposed to be taken in this regard;

(c) whether the Government have taken any steps for early completion of Kollam by-pass for NH No. 47 in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) Cherthalai-Alleppey-Haripad-Kayamulam Section of NH. 47 has already been developed to two lane road. For further development, provision of paved shoulders in the selected stretches of this section has been included in the current Annual Plan 2002-2003. The proposal is awaited from the State PWD.

(c) and (d) The road work of Phase-I and Phase-II of the Kollam Bypass has been completed except one Road Over Bridge (ROB) in Phase-II which is being executed by Railways and is targeted to be completed by September, 2002. For completion of the balance portion of the bypass, it has been planned that the road work is to be taken up from budgetary resources and bridge work through private sector participation. State PWD was requested in December, 2001 to examine the viability of this proposal. The response of the State PWD is awaited.

Flights from Nagpur

2173. SHRI NARESH PUGLIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is no Indian Airlines/Alliance Air flight between Nagpur and Ahmedabad and between Nagpur and Bangalore;

(b) if so, the reasons therefor;

(c) whether the Government propose to start Indian Airlines/Alliance Air or private airlines flights on these sectors; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (d) Yes, Sir. Indian Airlines is, at present, not in a position to airline Nagpur with Ahmedabad and Bangalore due to capacity and commercial constraints. Airline Operators are free to operate on any sector subject to compliance with the Route Dispersal Guidelines.

[Translation]

Construction of Mehar Railway Over-Bridge

2174. SHRI RAMANAND SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the progress made in regard to construction of Mehar Railway over-Bridge on National Highways No. 7 in Jabalpur Railway Zone (Madhya Pradesh); and (b) the steps taken by the Government for early completion of this over-bridge?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) The alignment for the Mehar Railway Over Bridge has been approved by the Ministry. Land acquisition is in advanced stage of progress. Detailed project preparation is being carried out by the State PWD.

Irrigation Projects in Bihar

2175. SHRI RAJO SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of ongoing irrigation projects in Bihar at present;

(b) whether Central Water Commission (CWC) has accorded to some new irrigation projects in Bihar for getting World Bank loan;

(c) if so, the amount of loan sought; and

(d) the details of irrigation projects to be financed by the said loan?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) There are 7 major and 3 medium on going irrigation Projects in Bihar at present. The details of these projects are given in the Statement below.

(b) No, Sir.

(c) and (d) Does not arise.

	Statement				
SI. No.	Name of Ongoing Projects	Started in Plan	Estimated Cost (Rs. in crore)		
			Approved Original	Latest	
1	2	3	4	5	
A	Major Projects				
1.	Upper Kiul	, v	8.07	109.93	
2.	Barnar Reservoir	v	8.03	230.43	
3 .	Bateshwarashthan Pump Ph. I	V	13.88	249.54	
4.	Durgawati	v	25.30	234.41	

	2	3	4	5
Ga	andak Ph. II	VII	21.00	578.27
. Ko	si Eastern Canal Ph. II	VII	26.93	156.32
We	estern Kosi Canal	Ш	13.49	900.00
Me	edium Projects			
Ba	teshwarshthan Pump Ph.II	V	2.97	37.87
Sir	ndhwarni Res. Scheme	VI	4.45	34 10
Or	ni Reservoir	V	2.96	58.76

Construction of Godowns in Rural Areas

2176. SHRI RAMCHANDRA PASWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are formulating a plan to provide special grants for construction of godowns in rural areas;

(b) if so, the time by which it is likely to be implemented;

(c) whether the Government propose to open agroclinics to encourage the farmers for genetic farming; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Yes, Sir. The Department of Agriculture & Cooperation has been formulated a new Central Sector Scheme for Construction/Renovation/Expansion of Rural Godowns to provide to the farmers the facility of storage, pledge financing and other marketing services. The aim of the scheme is to enable small farmers to enhance their holding capacity in order to sell their produce at remunerative prices and to avoid distress sales by providing them with the facility of pledge loan at lower rate of interest. The scheme envisages grading and standardization of agriculture produce at the time of storage so that the receipts issued by the godown keeper can be used as a negotiable instrument as and when legal status is accorded to such receipts. Under the scheme, subsidy of 25% on the capital cost of construction of the godown would be provide after the completion of the project. For persons belonging to SC/ ST and hilly areas and North Eastern State the quantum of subsidy is 33.33%. The scheme has been approved on 26.2.2002. Under the Scheme, new storage capacity

of 18.50 lakh tonnes and modernization of cooperative godowns of 1.50 lakh tonnes has been envisaged. A sum of Rs. 90.00 crores has been allocated for implementation of the scheme, by March 31, 2003.

(c) and (d) No, Sir. The scheme for setting up of Agri-Clinics is a self-employment Scheme for Agriculture Graduates, and the Government would not open any Agri-Clinics.

[English]

Trusts for Temples and Shrines

2177. SHRI SUBODH MOHITE: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government have asked the State Governments to set up trusts for managing major temples and sharines;

(b) if so, the details thereof;

(c) whether the Government have formulated a plan to provide financial assistance to these trusts;

(d) if so, the details thereof; and

(e) the response of the State Governments in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) No such advice has been given formally.

(b) Question does not arise.

(c) No, Sir.

(d) and (e) Question does not arise.

Setting up of FPI in Gujarat

2178. SHRI G.J. JAVIYA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of proposals cleared to set up Food Processing Industries in Gujarat during the last three years;

(b) the number of proposals pending as on date alongwith the reasons therefor; and

(c) the time by which such proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) During the last three years, financial assistance for eleven (11) units in Gujarat was approved.

(b) As on date, two proposals are pending for want of recommendations of State Nodal Agency. Further, in one of these cases, the applicant has not furnished replies to the clarifications sought by the Ministry of Food Processing Industries.

(c) Since the information has to be furnished by the State Nodal Agency and the applicant unit, no specific time frame can be indicated.

New Airports at Kokrajhar

2179. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to sanction a new Airport at Kokrajhar and to revive the erstwhile Rupshi Airport in Lower Assam;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (c) State Government of Assam had identified a site in village chandmari near Kokrajhar suitable for development of an airport for ATR-72 operations. However, due to strong objection from the Forest & Environment Department for transfer of this land to Bodoland Council, the plan for an airport in Kokrajhar could not materialise. A Committee has been set up by the Airports Authority of India (AAI) to examine necessity and feasibility of construction of a new domestic airport in the North East region including at Kokrajhar. In view of the very high expenditure involved in revival of Rupsi airport, absence of demand from Airlines for operations and the serious security concern of this area, AAI has no plan for revival of this airport.

Pawan Hans Operation to North East etc.

2180. SHRI PRIYA RANJAN DASMUNSI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of financial subsidy being provided to Pawan Hans Helicopter Service to Lakshadweep, Sikkim as well as the North-Eastern States; and

(b) whether feasibility of regular flight operations in Shillong, Kohima, Itanagar and Aizawl could be considered on priority by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) Government has been providing subsidy to the tune of 75% for helicopter operations by Pawan Hans Helicopter Limited (PHHL) in Arunachal Pradesh, Meghalaya, Sikkim and Tripura. PHHL has been operating in Lakshadweep with a subsidy of 80% by the Government.

(b) The helicopters provided to Governments of Arunachal Pradesh and Meghalaya by PHHL are already flying to/form Itanagar and Shillong. PHHL has submitted proposals to Governments of Nagaland and Mizoram for operations of helicopters in these States. However, both States have not responded so far.

Increase in Production and Export of Fruits

2181. SHRI T.T.V. DHINAKARAN: Will the Minister of AGRICULTURE be pleased to state the details of the steps taken by the Government to increase fruit production and encourage export of fruits and fruit by-products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): The Government is implementing a Centrally Sponsored Scheme on Macro Management in Agriculture – Supplementation/Complementation of State efforts through Work Plans under which assistance is being extended for development of fruits also. Under this scheme the State Governments can prioritize their activities as per their felt needs and requirement. The fruit growers can avail the benefits of the scheme by way of getting good quality planting material of fruit crops through nurseries, assistance for area expansion, productivity improvement programmes and training on latest technologies. The Government is also implementing various schemes through National Horticulture Board such as (i) Development of Commercial Horticulture through Post harvest management and capacity investment subsidy for construction/ modernization/expansion of cold storages to address the issues on post harvest management and quality of produce.

for encouraging export of fruits and fruit products the Agricultural and Processed Food Products Export Development Authority (APEDA) is providing financial assistance to individuals/exporters for various activities like setting up Infrastructure Facilities, Packaging Development, Human Resource and Development, Export Promotion, Market Development, and Quality Control. Besides, APEDA along with the State Governments have initiated several programmes under Agri-Export zones for focused attention on area based programmes for export promotion of fruits. Agri-Export Zones for fruits like Mango, Litchi, Grapes, Banana etc. are being set up in potential belts in the country.

Animal Husbandry and Horticulture Development

2182. SHRI P.S. GADHAVI: Will the Minister of AGRICULTURE be pleased to state:

(a) the proposals relating to Animal Husbandry Development in Gujarat for financial assistance pending with the Union Government;

(b) the time since when these proposals are pending and the reasons for their pendency;

(c) the time by which these proposals are likely to be cleared; and

(d) the funds allocated under these schemes during the last three years to the State particularly for the Saurashtra and Kutch regions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (d) The information is being collected and will be laid on the Table of the House.

Expenditure on Agricultural Research

2183. SHRI GUNIPATI RAMAIAH: Will the Minister of AGRICULTURE be pleased to state:

(a) the average expenditure on agricultural research made by the Indian Council of Agricultural Research (ICAR) in Andhra Pradesh during the last three years, year-wise;

(b) whether new varieties of crops were developed to increase food production in the State; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) The Indian Council of Agricultural Research does not make state-wise allocations. However, the ICAR incurs expenditure on agricultural research for Institutes/National Research Centres/Projects Directorates/All India Coordinated Research Projects and Krishi Vigyan Kendras located in various states. Accordingly, the average expenditure on Agricultural Research made by Indian Council of Agricultural Research for Institutes/NRCs/PDS/ AICRPs/KVKs located in Andhra Pradesh is Rs. 46.81, 51.29 and 45.21 crores during the years 1999-2000, 2000-2001 and 2001-2002 respectively.

(b) and (c) Yes, Sir, the details are given in the Statement.

Statement

Food Crops a	nd Pulses:	
Rice	Nidhi, Pusa 677, Triguna, 6201 (PAI 103), 6444 (HRI – 120), DRRH-1, Indursambha	
Wheat	Ganga (DDK - 1009), K 9644	
Maize	4642, PAC 738, PAC 776, Amar (D-941), Pusa Early Hybrid Makka-3, Vivek Hybrid – 9, Kohinoor, Seadtech 740	
Sorghum	MLSH – 14, CSH-13, CSH-16, CSH-15, JKSH-22, CSH-18, CSV-216, CSH 19 R	
Pearl millet	GK 1004, PAC 903, MLB 4-504, Nandi- 35	
Small millet	Finger millet VR 708, Chilika, Bhairabi	
	Fox and Millet - TNAU 186, PS-4	
	Little millet - Tarini	
	Kodo millet - Jawahar Kodo-48	
Chickpea	JG-11	
Urdbean	Shekhar-1 (KU 301), TU 94-2, WBG 26	
Mungbean	HUM-1, PDM 84-178	
Cowpea	GC-3	
Horsegram	Paiyur-2, Palem 1, Palem-2	
Pigeonpea	Durga (1CPL 84031), Laxmi (IPCL 85063)	

Vegetables:		
Brinjal	KS-331	
Tomato	BT-116-3-2, BRH-2 (Bacterial Wilt resistant)	
Chilli	BC-14-2,	
Watermelon	F1 hybrid MHW-6	
Okra	F1 hybrid DVR-4 and BRO-4 (Resistant to Virus)	
Pea	NDVP-250 (powdery mildew resistant)	
Muskmeion	DMDR-2 (Resistant to Downy mildew)	
Sweet Potato	S-30/21 and Sreebhadra	
Cassava	H-165	

Marine Fish

2184. SHRI RAMJEE MANJHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any research institute has been approached to develop low cost technologies for drying and processing of marine fish; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Yes, Sir. The institute of Packaging, Mumbai and West Bengal University of Animal and Fisheries Sciences were provided assistance under R&D scheme to develop packaging of dried fish and value addition of low cost under utilised marine fishes respectively. Besides, the Central Institute of Fisheries Technology under ICAR and the Integrated Fisheries Project under Department of Animal Husbandry & Dairying are mandated to develop low cost technologies for processing of marine fish.

[Translation]

Setting up of National Bio-Farming Development Centre

2185. SHRI KANTILAL BHURIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Madhya Pradesh has requested the Union Government to set up "National Biofarming Development Centre" in the State; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes Sir.

(b) Under the National Project on Organic farming a National Institute of Organic Farming with six Regional Centres will be established. One of the Regional Centres will be located in Madhya Pradesh.

[English]

AAIs dues with U.P. Airways

2186. DR. BALIRAM: SHRI RAM RATI BIND:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether UP Airways (private airlines) and its Directors owe Rs. 50 crores to Airports Authority of India (AAI);

(b) if so, whether the above amount has been recovered; and

(c) if not, the steps taken by the Government for recovery of the amount?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) No, Sir. UP Airways have dues of approximately Rs. 35 lacs against the security deposit of Rs. 5 lacs. The dues have accumulated mainly due to parking charges on their two aircrafts parked at Rajkot Airport and Delhi Airport since 1998.

(b) The party has been advised to clear the dues.

(c) The party has requested for permission to repair/ fly their aircraft for obtaining fitness certificate from DGCA. They have been advised to clear the dues first before seeking permission to do so.

Special Agriculture Policy for North East

2187. SHRI M.K. SUBHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether farmers attending a two-day seminar in Guwahati on June 14, 2002 had demanded the Union Government to formulate a special agriculture policy for the North-East, giving due stress to the resources in the region and the rich prospects for horticulture therein; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) A two day seminar on "Agricultural Development of Assam" was held on 24th and 25th June, 2002 in Guwahati. Farmers attending the seminar in Guwahati had not demanded the Union Government to formulate a special Agricultural Policy for the North East.

(b) Does not arise.

[Translation]

Increase in Production of Fodder

2188. SHRI HARIBHAI CHAUDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any Central scheme is being implemented for increase in production of fodder in the country particularly in Gujarat;

(b) if so, the details thereof, State-wise;

(c) whether the Government have assessed the success of the said scheme in each State;

(d) if so, the outcome thereof; and

(e) the other measures being taken by the Central and State Governments for increase in production of fodder in the country especially in the areas deficient in fodder?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Yes, Sir. Central Government implements a scheme "Central Fodder Development Organisation" for the development of feed and fodder in the country. There are 7 Regional Stations for Forage Production and Demonstration located in different agro-climatic conditions at Kalyani (West Bengal), Hissar (Haryana), Jammu (J&K), Suratgarh (Rajasthan), Hyderabad (A.P.), Chennai (T.N.) and Gandhinagar (Gujarat) and 1 Central Fodder Seed Production Farm at Hessarghatha, Bangalore. The jurisdiction of the station is given in the statement. The R.S.F.P. & D. at Gandhinagar (Gujarat) takes care of the Feed and Fodder Development Programme in the State of Gujarat. These station are engaged in multiplication of good quality seeds of newly evolved fodder varieties. They also organize training programmes, field days/farmers fair and conduct the fodder demonstrations at the farmers field for showing the latest know-how about the fodder production and adopt the new fodder varieties evolved by the Universities/ICAR" Institutions. Besides, there is a "Central Minikit Testing Programme on Fodder Crops" under which fodder minikits are provide to the State Governments for onward supply to the farmers free of cost in both the seasons i.e. Kharif and Rabi.

(c) and (d) The monitoring of the progress is being continuously done by the Government.

(e) A new Centrally Sponsored Scheme "Enhancement of Feed and Fodder Production Improvement of Common Property Resources" has been proposed for 10th Plan for implementation in the country as a whole.

Statement

Jurisdiction of Regional Stations for forage production and demonstration

S. No.	Stations	Jurisdiction
1	2	3
1.	Regional Station for Forage Production and Demonstration, Kalyani (West Bengal).	West Bengal, Bihar, Jharkhand and North Eastern States.
2.	Regional Station for Forage Production and Demonstration, Hissar (Haryana).	Haryana, Punjab, Uttar Pradesh and Uttaranchal.
3.	Regional Station for Forage Production and Demonstration, Jammu (Jammu & Kashmir).	Jammu & Kashmir, and Himachal Pradesh
4.	Regional Station for Forage Production and Demonstration, Suratgarh (Rajasthan).	Rajasthan, Chhattisgarh and Madhya Pradesh.

1	2	3
5.	Regional Station for Forage Production and Demonstration, Hyderabad (Andhra Pradesh).	Andhra Pradesh, Orissa & Karnataka.
6.	Regional Station for Forage Production and Demonstration, Chennai (Tamil Nadu)	Tamil Nadu, and Kerala,
7.	Regional Station for Forage Production, and Demonstration, Gandhi Nagar (Gujarat).	Gujarat, Maharashtra, and Goa

Office Expenses

2189. SHRI RAMDAS ATHAWALE: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the year-wise expenditure incurred under various heads such as publicity, advertisement, hospitality, catering, opening ceremonies, seminars, conference, tours (including foreign visits), STD and ISD telephone bill, electricity especially the electricity bills of airconditioners and coolers and various departments and undertakings under the Ministry during the last three years;

(b) whether the Government propose to launch any drive to cut down the expenditure being incurred under above heads;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) to (d) The information is being collected.

"T Junction" near Ajanta Caves

2190. SHRI DANVE RAOSAHEB PATIL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the work of "T Junction" near Ajanta Caves in Maharashtra is on the verge of completion;

(b) if so, the details thereof; and

(c) the total expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (c) The Ministry is primarily responsible for development and maintenance of National Highways and all other roads are the responsibility of respective State Governments. "T Junction" near Ajanta Caves is not on National Highway.

[English]

Seminar on Road Safety

2191. SHRI A. BRAHMANAIAH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether National Highways Authority of India (NHAI) has organised a seminar on road safety in Andhra Pradesh;

(b) if so, the details and findings thereof alongwith the details of participants at this seminar; and

(c) the steps being taken by NHAI to expand its work in the area of road safety?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) No, Sir.

(b) Does not arise.

(c) To enhance road safety, various facilities have been provided by NHAI for the users of National Highways, which include improved intersection layout, service roads, signs, markings, safety barriers, bus bays and truck parkings. Besides, in the stretch between Kotputli and Amer on National Highway-8, Highway Traffic Management System has been provided with emergency call boxes, Closed Circuit Television (CCTV), variable message signs, mobile communications, ambulance, crane and highway patrol.

Employment for SCc/STs

2192. SHRI LAXMAN GILUWA: Will the Minister of LABOUR be pleased to state:

(a) whether the employment opportunities for both SCs and STs category is gradually declining in organised industry since initiation of reforms;

(b) if so, the number of SCs and STs employed during the past three years; and

(c) the measures taken by Government to reverse the process?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) The present scenario reveals of additional employment opportunities in the public sector is negligible and most of the employment opportunities likely to emerge will be in the private sector where there is no reservation policy for SC/ST. The additional employment opportunities in the organised sector as a whole are not significant for the entire labour force including SC/STs. In order to ensure that the representation of SC/STs increase in the private sector jobs, there is an immediate need to provide Vocational Training to scheduled castes and scheduled tribes to enhance their skills so as to enable them to compete in the private sector for jobs. Keeping this in view, seats are reserved for the SC/ST candidates in various Industrial Training Institutes.

Drilling of Oil and Gas by Reliance Industries Limited

2193. SHRI RAM MOHAN GADDE: DR. M.V.V.S. MURTHI: SHRI G. PUTTA SWAMY GOWDA: SHRI C. SREENIVASAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether his Ministry has sought an explanation from the Reliance Industries Limited on drilling of oil and gas in the east coast without the mandatory environment clearance as reported in the Hindu dated July 18, 2002.

(b) if so, the details in this regard; and

(c) the further action proposed to be taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to c) With a view to ascertain facts, the Government has sought information both from Andhra Pradesh State Pollution Board and Reliance Industries Limited.

World Summit on Sustainable Development

2194. DR. MANDA JAGANNATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the details of the issues likely to be discussed in the seminar on "Sustainable Development" to be held in Johannesburg from August 26 to September 4, 2002?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): The World Summit on Sustainable Development (WSSD) scheduled to be helt Johannesburg, South Africa from August 26 to September 4, 2002 will act as a 10-year follow-up review of the United Nations Conference on Environment and Development (UNCED) process started in Rio de Janeiro in 1992. The World Summit on Sustainable Development is likely to address the following issues:-

- (i) Poverty eradication
- (ii) Changing unsustainable patterns of consumption and production
- (iii) Protecting and managing the natural resource base of economic and social development
- (iv) Sustainable Development in a globalizing world
- (v) Health and Sustainable Development
- (vi) Sustainable Development of small islands Developing states
- (vii) Sustainable Development for Africa; and
- (viii) Means of Implementation

Land Management

2195. SHRI RAGHUNATH JHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether scrutiny of records by the Union Government have revealed that State Governments have accorded low priority to land management which includes soil and moisture conservation resulting in decline in agricultural production;

(b) if so, the details thereof; and

(c) the remedial steps the Union Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c) No Sir. There is no evidence available in the Ministry of Agriculture which suggests that State Governments have accorded low priority to land management including soil and water conservation resulting into possible decline in agricultural productivity. The State Governments are implementing various Centrally Sponsored Schemes related to soil and water conservation to improve the productivity of degraded lands and wastelands, such as

- (1) National Watershed Development Project in Rainfed Areas
- (2) Soil Conservation for Enhancing Productivity in the degraded watershed in the River Valley Projects (RVP) & Flood Prone Rivers (FPR)
- (3) Watershed Development Project in Shifting Cultivation Areas in North-Eastern Region
- (4) Reclamation of Alkali Soil
- (5) Integrated Wasteland Development Project
- (6) Drought Prone Areas Programme.
- (7) Desert Development Programme.

Reforms in Beedi Industry

2196. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of LABOUR be pleased to state:

(a) whether a study has been conduced by the Planning Commission on the expected loss of employment in the Beedi Industry due to reforms and changes;

(b) if so, the funds allotted to this industry for alternative employment;

(c) the modus operandi on the release of such funds;

(d) whether the State Governments will also be financed to set up alternative employment avenues; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) No, Sir. no such study has been conducted by the Planning Commission.

(b) to (e) Do not arise.

Road Accidents

2197. SHRI K. YERRANNAIDU: SHRI PRAKASH V. PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the number of fatal road accidents on National Highways and State Expressways has increased in the country particularly in hilly areas;

(b) if so, the number of such accidents took place during he last two years and thereafter, State-wise;

(c) whether the Government have conducted any study to find out the causes behind such accidents; and

(d) if so, the outcome thereof and the remedial steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) As reported by the State Governments, the details of number of fatalities on National Highways and State Highways for the year 1999 and 2000 state-wise is given below. The Ministry does not collect and road accident data pertaining separately to hilly areas and state Expressways.

(c) and (d) No specific study has been conducted by this Ministry so far to find out the causes behind such accidents. However, analysis carried on the basis of all India road accidents data shows that drivers' fault accounts for 83.5% accidents. Other contributors causes of road accidents are: mechanical are: mechanical defects in the vehicles (3.0%), fault of pedestrians (2.3%), fault of passengers (2.4%), bad road (1.1%) bad weather (0.9%) and other causes (6.8%) like cattle, fallen trees, road blockage, sudden failure of vehicles ahead, absence of rear reflectors, non-functions of signals and absence of road signages etc.

The Government has undertaken the following measure to make the National Highways in the hilly areas safer:

- (i) Widening and strengthening of narrow and weak sections of National Highways
- (ii) Improvement of deficient road geometry design which ensures adequate width, horizontal and vertical alignment, curve radii, easy grades and sight distance etc.
- (iii) Road design measures which includes design and provision of good drainage systems, protection like parapets, retaining walls, breast walls, railings, snow fences, snow an boulder shelters, rolling boulder buffer (netting) etc.
- (iv) Traffic control devices like retro-reflective road signs, signals, Ithermo-plastic pavement markings, delineators:

(v) Spreading awareness about road safety through NGOs as also through print and audio-visual media etc.

Statement

State-wise fatalities on National Highways in India during 1999 and 2000

······		
All India/ States/UTs.	1999	2000
1	2	3
Andhra Pradesh	3273	2539
Arunachal Pradesh	13	11
Assam	848	808
Bihar	842	727
Chhattisgarh	Figures included in M.P.	363
Goa	96	110
Gujarat	1241	1973
Haryana	1137	1150
Himachal Pradesh	209	159
Jammu & Kashmir	360	320
Jharkhand	Figures included in Bihar	493
Karnataka	2015	2185
Kerala	876	945
Madhya Pradesh	1480	1266
Maharashtra	3181	3445
Manipur	73	56
Meghalaya	78	66
Mizoram	16	33
Nagaland	13	33
Orissa	869	951
Punjab	887	823
Rajasthan	2313	2312
Sikkim	10	8
Tamil Nadu	3639	4362

1	2	З
Tripura	86	41
Uttaranchal F	igures included in U.P.	142
Uttar Pradesh	3700	3418
West Bengal	1069	1026
Andaman & Nicobar Islar	nds Nil	Nil
Chandigarh	21	22
Dadra & Nagar Haveli	Nil	Nil
Daman & Diu	Nil	Nil
Delhi	296	330
Lakshadweep	Nil	Nit
Pondicherry	72	99
Total	28713	30216

State-wise fatalities on State Highways in India during 1999 and 2000.

All India/ States/UTs.	1999	2000
1	2	3
Andhra Pradesh	2841	2355
Arunachal Pradesh	31	44
Assam	92	118
Bihar	543	440
Chhattisgarh	Figures included in M.P.	314
Goa	46	29
Gujarat	1817	1854
Haryana	1056	1070
Himachal Pradesh	106	120
Jammu & Kashmir	135	146
Jharkhand	Figures included in Bihar	310
Kamataka	1424	1340
Kerala	608	598

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1	2	3
Madhya Pradesh	1739	1168
Maharashtra	3772	3600
Manipur	61	42
Meghalaya	72	61
Mizoram	7	14
Nagaland	23	7
Orissa	552	538
Punjab	556	679
Rajasthan	1300	976
Sikkim	32	19
Tamil Nadu	3212	2801
Tripura	11	14
Uttaranchal	Figures included in U.P.	251
Uttar Pradesh	3702	2572
West Bengal	1113	1179
A & N Islands	Nil	Nil
Chandigarh	25	30
D & N Haveli	Nil	Nil
Daman & Diu	Nil	Nil
Delhi	Nil	Nil
Lakshadweep	Nil	Nil
Pondicherry	27	Nil
Total	24903	22689

Improvement in Post Harvest Management

2198. SHRI IQBAL AHMED SARADGI: SHRI PADAM SEN CHOUDHARY: SHRI Y.G. MAHAJAN: SHRI RAMPAL SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that in absence of post harvesting preservation facilities and nonavailability of cold storages near fields, the fruits and vegetables worth crores of rupees perish every year; (b) if so, the details thereof;

(c) whether the Government propose to sanction more projects of cold storage and also introduce efficient and effective transportation system for perishable commodities;

(d) if so, the details thereof;

(e) the number of proposals received from various States in this regard;

(f) the reaction of the Government thereto;

(g) whether any recent study has revealed that India is the second largest producer of fruits and vegetables in the world;

 (h) if so, whether the study has pointed out that the country must improve post-harvest management;

(i) if so, the suggestions made in this regard; and

(j) the steps proposed to be taken to implement the said suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Horticulture produce including fruits and vegetables perishable in nature and as per the Report of the Working Group on Horticulture Development for the Xth plan set up by the Planning Commission, the wastage of these crops ranges from 8-37% at various stages of handling after harvesting due to inadequate post harvest infrastructure including transport and storages.

(c) to (j) National Horticulture Board under the Ministry of Agriculture is implementing various programmes which address post harvest losses of horticulture crops like fruits, vegetables etc. through creation of post harvest infrastructure for increasing the shelf life of these crops. The programmes are (i) Capital Investment Subsidy Scheme for Construction/Expansion/Modernization of Cold Storages and Storages for Horticulture Produce and (ii) Development of Commercial Horticulture through Production and Post Harvest Management.

So far National Horticulture Board has sanctioned 549 projects on cold storages and storages for horticulture produce with a total capacity of 2520378.31 M.Ts in 21 States/Union Territories. The Board has released a sum of Rs. 185.17 crores as subsidy for these projects. As per statistics of the world production, India is the second largest producer of fruits and vegetables.

[Translation]

Construction of Over-Bridges in Maharashtra

2199. SHRI Y.G. MAHAJAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether some proposals of the Government of Maharashtra relating to construction of over-bridges are lying pending with the Union Government;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (c) Yes Sir. One proposal for Rail Over Bridge (ROB) at Km. 399/0 (Fakri) on NH-6 on BOT basis has been received and is under scrutiny. Two other proposals for fixation of the alignment of the ROB (i) at Km. 626/400 (Chinchpada) and (ii) Km. 637/800 (Navapur) on NH-6 have also been received and are also under scrutiny.

[English]

Amount released from Central Road Fund to Karnataka

2200. SHRI R.L. JALAPPA: SHRI AMBAREESHA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of proposals received by the Union Government from the Government of Karnataka for allocation of funds under the Central Road Fund (CRF) for development of State Highways major Districts Roads and widening extension and maintenance of National Highways during the last three years, Year-wise;

(b) the total allocation made for the purpose during the said period, Year-wise;

(c) the details of proposals still pending with the Union Government for clearance;

(d) the time by which these are likely to be cleared;

(e) the details of the each works undertaken there during the said period and proposed to be started during current year; and (f) the progress made thereon so far and the steps being taken for the early completion of the project?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Funds are being provided under Central Road Fund (CRF) to the state Governments for developmental of State Highways and Major Districts Roads and not for development and maintenance of National Highways.

The details of proposals received during the last three years from the State Government of Karnataka for development of State roads and Major District Roads under CRF are indicated below:---

Year	Proposals receiv		Remarks	
	No.	Amount (Rs. in lakhs)		
1999-2000	18	1529.40	Old CRF	
2000-2001	33	4799.73	New CRF	
2001-2002	117	9042.00	New CRF	

(b) The details of release of funds during the last 3 years are indicated below:-

Year		of release a lakhs)
	Old CRF	New CRF
1999-2000	16.01	
2000-2001	232.50	1917.00
2001-2002		1196.00

(c) No proposal of CRF works is pending at present.

(d) Does not arise.

(e) and (f) Works are executed by the State Governments. The details of works approved by the Ministry during the last 3 years are given below:-

Year	No. of works	Amount (Rs. in Lakhs)
1999-2000	Nil	Nil
2000-2001	33	4805.00
2001-2002	106	7753.00
Total	139	12558.00

According to the progress reports furnished by the State PWD, out of 139 works, 23 works have been completed, 96 works are in progress and 20 works are to be started during he current year. The State Government has been impressed upon for early completion of the works.

Conversion of Four Lane NHs into Eight Lane

2201. SHRI T.M. SELVAGANPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government have decided to convert 40,000 kms. of National Highways from existing four-lanes into eight-lane roads; and

(b) if so, the details of the sectors to be covered thereunder?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) No, Sir. The total length of four lane National Highways in the country at present is around 2300 kms only.

(b) Does not arise.

[Translation]

Amount Spent on Flood Control

2202. YOGI ADITYA NATH: SHRI RAM SINGH KASWAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount spent on flood control measures in the country during the Ninth Five Year Plan; and

(b) the extent to which the said amount as helped in controlling the floods?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) An amount of Rs. 3812.65 crore (anticipated) has been spent on flood management works inclusive of flood control measures in the country during the 9th Five Year Plan.

(b) An area of 1.142 million hectares is likely to be benefited.

[English]

Monuments Damaged due to Natural Calamities

2203. SHRI A. VENKATESH NAIK: SHRI ASHOK N. MOHOL:

Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the details of monuments damaged due to natural calamities like cyclone, floods and earthquake during the last one year so far, State-wise particularly in Karnataka and Maharashtra;

(b) the extent of damage caused to each such monument;

(c) the action taken by the Government for repair/ restoration of such monuments, monument-wise;

(d) the funds released by the Government for each of such monument; and

(e) the measures taken to protect the monuments from natural calamities in future?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) No damage to the centrally protected monuments due to cyclone, floods and earthquake has been reported in the States of Karnataka and Maharashtra during the last one year.

(b) to (d) Does not arise.

(e) Besides maintenance, conservation of the centrally protected monuments, as per archaeological norms, is a continuous process.

Air Accident due to ignorance of English

2204. SHRIMATI SHYAMA SINGH: SHRI ADHIR CHOWDHURY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Pilots ignorance of English leads to crashes" appearing in the *Statesman* dated July 7, 2002;

(b) if so, whether inadequate knowledge of English of Kazakhistan aircraft pilots led to crash of Boeing 747 on November 12, 1996 over Charkhi Dadri; (c) if so, whether the recommendations of Lahoti Commission have been implemented in toto; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) Yes, Sir.

(b) The Court of Inquiry observation its record that lack of proficiency of the flight crew of Kazakh aircraft in conducting period telephony communication in English language and their difficulty to comprehend Air Traffic Controller (ATC) instructions in English contributed to the ancient.

(c) and (d) The recommendations of the Court of inquiry have been accepted by the Government. Most of these recommendations have already been implemented and Government is seized of other recommendations.

Protection to Farmers

2205. SHRI SADASHIVRAO DADOBA MANDLIK: Will the Minister of AGRICULTURE be pleased to state the measures being adopted by the Government to protect farmers from unstable prices of agricultural products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): In order to protect the farmers from unstable prices of agricultural products, the government takes several measures which include announcement of minimum support prices (MSPs) each season of major agricultural commodities, undertaking price support operation of major agricultural commodities by the designated central nodal agencies under the MSP scheme and using instruments of trade to encourage exports and discourage imports of agricultural commodities, etc. The designated central nodal agencies are required to intervene in the market for undertaking procurement operations in case the market prices fall below the MSPs fixed by the government. The government is also implementing market intervention scheme (MIS) for horticultural commodities and other minor agricultural crops which are perishable in nature. The MIS is implemented for a particular commodity on the request of the state government(s) which are ready to bear 50% of the losses (25% in the case of northeastern states) if any, in its implementation. The government has also taken various measures to promote agro exports with a view to expand market for agricultural produce thereby helping farmers realize better and more stable prices. Import duties on many of the agricultural commodities have been increased. The imports are being closely monitored and the government is determined to

ensure through proper use of tariff mechanism that imports do not cause any injury to the domestic farmers. Fluctuation in wholesale prices of agricultural commodities are also monitored continuously so as to enable the government to intervene in the market whenever needed.

National Highways in Gujarat

2206. SHRI SAVSHIBHAI MAKWANA: SHRI RATILAL KALIDAS VARMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total length of existing National Highways in Gujarat;

(b) whether there is any policy for increasing length of National Highways;

(c) if so, the details thereof alongwith the plan to increase the length of the National Highways in the State;

(d) whether the Government propose to construct new sub-highway from Shamlaji to Vapi (via Tribal area);

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) The total length of National Highways in Gujarat is 2461 km.

(b) to (f) 26 proposals for declaration of state roads as National Highways in Gujarat including Shamlaji-Vapi road had been received and have now been returned to the State Government in June, 2002 for review based on the revised criteria for declaration of new National Highways. There is no proposal to declare any new National Highway in the country at present due to fund constraints. The Government may however, consider declaration of a few State Highways as National Highways during the course of the 10th Five Year Plan from amongst the modified proposals to be received from various States, keeping in view the traffic needs, inter-se priority and availability of funds.

Role of Cooperatives under Companies Act

2207. SHRI SAIDUZZAMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are planning to give the cooperatives a bigger role to play under the Companies Act;

(b) if so, the details thereof;

(c) whether suitable retirement guidelines will be enforced for cooperatives under the proposed Companies Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) The Central Government had introduced Companies (Second Amendment) Bill, 2001 to enable incorporation of producers companies. The Bill also provides for conversion of the existing Inter-State Cooperative Societies into such Producers companies. The Bill is under consideration of Lok Sabha.

(c) and (d) There are no separate guidelines as such for retirement of the cooperatives in the Companies (Second Amendment) Bill, 2001 as pending in Lok Sabha.

Eco-Hazards of BT Cotton Crop

2208. SHRI AJAY SINGH CHAUTALA: SHRI MAHBOOB ZAHEDI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have conducted any study on the eco-hazards as well as profitability of BT Cotton Crop;

(b) if so, the details thereof;

(c) whether benefits of this crop are sustainable for a long time;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the name of the States which have started growing BT Cotton so far; and

(f) the steps taken by the Government to remove the eco-hazards of BT Cotton Crop?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (f) Studies on BT cotton were conducted by the Maharashtra Hybrid Seed Company (MAHYCO) as per the protocols developed and approved by the Review Committee on Genetic Manipulation (RCGM) of the Department of Biotechnology. These studies were evaluated by the Monitoring and Evaluation Committee (MEC) of the Department of Biotechnology. The Indian Council of Agricultural Research (ICAR) also conduced large scale field trails of these Bt cotton hybrids under its All India Coordinated Project. The environmental safety assessment of Bt cotton hybrids included: pollen escape, aggressiveness and weediness, effect on nontarget organism, presence of Cry 1Ac protein soil, effect of Cry 1Ac protein on soil microflora, and baseline susceptibility studies. For evaluating food safety, the studies conducted included: compositional analysis, allergenicity studies, toxicological study, presence of DNA and protein in Bt cottonseed oil and feeding studies on fish, chicken, cows and buffaloes. These studies did not reveal any adverse impact. Agronomic evaluation of Bt cotton hybrids over a three years period indicated that Bt cotton hybrids show substantial increase in the average number bolls per plant as well as the yield. The total number of insecticidal sprays on Bt cotton was reduced from seven to two. Based on these biosafety evaluation studies, conditional approval was accorded for commercial cultivation of three Bt cotton hybrids.

The States that have started to grow Bt cotton so far are: Maharashtra, Madhya Pradesh, Tamilnadu, Karnataka, Andhra Pradesh and Gujarat.

[Translation]

Security Check of Legislators for Boarding Planes

2209. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of CIVIL AVIATION be pleased to state:

 (a) whether MPs, MLAs and other high level officers of the Government are required to undergo security checks like frisking, passing through metal detector etc. at the airports;

(b) if so, the details thereof;

(c) whether there is any proposal for exempting them from such security checks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) to (d) All air passengers have to undergo security checks before embarkation at the airport, except a few dignitaries exempted on protocol and security considerations. There is no proposal at present to give exemption to MPs, MLAs and high level officers from these checks.

[English]

Promotion of Tourism in North Eastern Region

2210. SHRI K.A. SANGTAM: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether the Government propose to promote tourism in North Eastern Region during Tenth Plan;

(b) if so, the details of Plan drawn up for the purpose, State-wise;

(c) whether North Eastern Region is in the process of finalising a deal with a leading tourism consultancy firm to prepare a tourism plan for the North Eastern Region; and

(d) if so, the progress made so far in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) and (b) Yes, Sir. The Department of Tourism, Government of India has proposed new schemes i.e. integrated Development of tourism Circuits and Product/Infrastructure and Destination Development for Central financial assistance during Tenth Five Year Plan for development and promotion of tourism in all the States in the country including North Eastern Region.

(c) and (d) The Department of Tourism, Government of India has already undertaken preparation of 20 Years Perspective through consultants for various States including the States of North Eastern Region. The Draft reports have been received for six States to North Eastern Region.

Guidelines of Fishing

2211. SHRI SURESH RAMRAO JADHAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to formulate policy guidelines on fishing;

(b) if so, the time by which these guidelines are likely to be implemented; and

(c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c) Fisheries in inland and territorial waters is State subject. Formulation of policy guidelines on fishing in the territorial water under jurisdiction of all States except Gujarat has been accomplished with the promulgation of Marine Fishing Regulation Acts (MFRAs). Policy guidelines on fishing in the form of Maritime Zones of India (MZI) Act, 191 already exists for regulating fishing in Indian EEZ by foreign flag vessels. As regards fishing by joint venture and Indian owned vessels, the Government has accepted policy recommendations made by the Review Committee on Deep Sea Fishing Policy in 1996. Subsequently, an Expert Group has gone into formulation of a draft Comprehensive Marine Fishing Policy, the report of which is before the Government.

Improvement in Road Work in Kerala

2212. SHRI V.M. SUDHEERAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government are aware of the need to take up improvement work of Cherthala-Arookutty Road in Kerala; and

(b) if so, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) and (b) The Ministry is responsible for maintenance and development of National Highways. Cherthala-Arookutty is a major district road. Therefore, Kerala Government is responsible for taking up the improvement work of this road.

Deforestation in Himalayan Region

2213. SHRI C.N. SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether rampant deforestation in the Himalayan region is causing siltation in the rivers in Uttar Pradesh; and

(b) if so, the remedial steps proposed to be taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) According to the State of Forest Report 1999' of the Forest Survey of India, there has been a net increase of 324 sq.km, including 17 sq.km in Uttaranchal, in the forest cover of the hilly states since 1997. There is, therefore, no indication of rampant deforestation in the Himalayan region. However, siltation in the rivers does take place due to soil erosion caused by heavy rains, cloud bursts, unstable geological formation of Himalayan region, faulty land use practices and inadequate forest cover etc.

(b) The remedial steps taken by the Government include afforestation on degraded hill slopes, forest protection measures including involvement of people through joint forest management and various other programmes/schemes for environment conservation.

Loss/Profit of AAI

2214. SHRI PRIYA RANJAN DASMUNSI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of loss and profit of Airport Authority of India as on March 31, 2002;

(b) manpower strength-both regular and casual with Airport Authority of India as on March 31, 2002;

(c) whether the Airport Authority personnel are professionally trained by International agencies to manage and supervise the Airport administration; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) Airport Authority of India (AAI) has earned a Profit Tax of Rs. 476.98 crores during 2001-2002.

(b) As on 31st March, 2002 AAI had 20,895 regular and 13 casual employees.

(c) and (d) AAI organizes professional/technical workshops seminars from time to time, including with the help of International Agencies such as International Civil Aviation Organisation (ICAO) and Airports Council International (ACI). 33 officials from AAI participated in the ICAO Workshop on "Air Traffic Forecasting and Airport Master Planning" from 21st to 25th March 2000. 19 Officials of AAI participated in ICAO Trainair "Course Developer Seminar" from 29th April to 4th May, 2001. 28 Officials of AAI participated in ACI Seminar "Benchmarking of Airport Services" from 11th to 16th March, 2002. These programmes were conducted by AAI in India at its own Institute. AAI also provides in house training to its human resources by conducting professional programmes at National Institute of Aviation Management and Research (NIAMAR), Civil Aviation Training College, Regional Training Centres, Airports and other Training Centres of AAI.

Production of Various Cotton Brands

2215. SHRI P.S. GADHAVI: Will the Minister of AGRICULTURE be pleased to state:

(a) the target/production of various brands of cotton in the country during the last two years, including current year, Brand-wise and State-wise;

(b) the total domestic requirement of cotton and stock in surplus cotton for Export recorded during the above period; and

(c) the total area as on date under cotton cultivation in each State particularly in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) Brand-wise targets are not fixed, however, the targets for total cotton production during 2000-2001, 2001-2002 and 2002-2003 as well as latest available production data (2000-2001) of cotton for important states are enclosed.

(b) As estimated by the Cotton Advisory Board in the Ministry of Textiles, the total domestic requirement of cotton by the textile mills, small scale industries (SSI), the supply and surplus of export during the 1999-2000, 2000-2001 and 2001-2002, are as under:-

(Lakh Bales of 170 kg. each)

	1999-2000	2000-2001	2001-2002
Demand	174.01	173.63	174.00
Supply	214.51	202.63	209.00
Surplus	40.50	29.00	35.00

(c) The provisional cotton area coverage during current year (2002-2003) till the date of report as indicated below in major cotton growing states including Gujarat, are as under:-

State	Area (lakh ha.)	Status/report as on	
Punjab	4.42	Sowing completed	
Haryana	5.50	Sowing completed	
Rajasthan	3.33	Upto 20th July	
Madhya Pradesh	4.65	Upto 13th July	
Maharashtra	24.36	Upto 18th July	
Gujarat	8.77	Upto 8th July	
Andhra Pradesh	3.07	Upto 10th July	
Kamataka	1.47	Upto 16th July	
Tamil Nadu	0.15	Upto 8th July	

Statement

Production Target of Cotton during 2000-2001, 2001-2002 and 2002-2003 in Major Cotton Growing States

SI. No. State		Targe	Target (Lakh Bales of 170 Kg. each)		
		2000-2001	2001-2002	2002-2003	
1.	Andhra Pradesh	19.00	22.00	22.00	
2.	Gujarat	32.00	27.75	31.25	
3.	Haryana	12.00	15.00	16.55	
4.	Karnataka	10.00	10.00	10.25	
5.	Madhya Pradesh	4.50	5.00	6.00	
ð.	Maharashtra	33.00	30.00	31.00	
7 .	Orissa	1.00	1.00	1.10	
3.	Punjab	15.00	18.35	17.60	
€.	Tamil Nadu	6.00	6.00	5.14	
10.	Rajasthan	11.00	8.50	8.00	
	All India Total	145.00	145.00	150.00	

Production of Cotton During 2000-2001 in Major Cotton Growing States

SI.	No. State	Production (lakh Bales of 170 Kg. Each)
		2000-2001
1.	Andhra Pradesh	16.63
2.	Gujarat	11.61
3.	Haryana	13.83
4.	Karnataka	9.80
5.	Madhya Pradesh	2.38
6.	Maharashtra	18.03
7.	Orissa	0.65
8.	Punjab	11.99
9.	Tamil Nadu	3.25
10.	Rajasthan	8.05
	All India Total	96.52

Declaration of Coconut Crop as National Crop

2216. SHRI T. GOVINDAN: Will the Minister of AGRICULTURE be pleased to state: (a) whether the Government have received any proposal from State Governments to declare coconut crop as national crop; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Government have not received any proposal from State Governments to declare coconut crop as national crop. Government of India, however, provide support for increasing production and productivity of coconut; and product diversification by product utilization. Minimum Support Price is also fixed for copra and procurement operations are undertaken by National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) under Price Support Scheme.

Development of Animal Husbandry Sector

2217. SHRI RAVI PRAKASH VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the Centrally Sponsored Schemes implemented for the development of animal husbandry sectors in the country particularly in Uttar Pradesh, Statewise; JULY 29, 2002

(b) the funds released to the States including Uttar Pradesh for the purpose during the last three years, Statewise and scheme-wise;

(c) the criteria laid down to release the funds to the States; and

(d) the results achieved that sector during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (d) The Government is implementing number of Centrally Sponsored Schemes for the development of animal husbandry sectors in the country. Under these schemes funds are released to the States on the basis of availability of fund, past utilisation and viable proposals received from them. A statement indicating the schemewise release of funds to the States including Uttar Pradesh during the last three years is enclosed.

Statement

Funds released under Centrally Sponsored Schemes of Animal Husbandry during the last 3 Years

				(Rs. in Crores)
SI. No.	Particulars	1999-2000	2000-2001	2001-2002*
1.	National Project on Cattle & Buffalo Breeding	33.06	24.93	41.87
2 .	National Ram/Buck Production Prog.	0.50	1.50	2.87
3 .	Assist. to States for integrated Pig. Develop.	2.50	2.07	2.65
4 .	Assistance to State Poultry/Duck Farms	4.50	1.35	5.05
5.	Assist. to States for Feed & Fodder Dev.	4.40	3.00	1.58
6 .	Assist. to States for Cont. of Animal Disease	7.79	7.21	12.00
7.	Professional Efficiency Dev.	2.41	2.23	6.66
8 .	National Project on Rind. Eradication	4.92	12.31	10.21
9 .	Improv. of Slaughter Houses/C.U.C.	1.50	2.20	3.63
10.	Integrated Sample Surveys	3.35	3.59	3.42
11.	Development of Pack Animals	0.28	0.30	0.21
	Total	65.21	60.69	90.15

Provisional figures

Revival of NPCC

2218. SHRI RAMJEE MANJHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the issue of revival of National Project Construction Corporation (NPCC) Limited is hanging fire for a long time but salaries are being paid to workers;

(b) if so, since when are the employees without work and the amount paid towards their salaries; and (c) the steps proposed to be taken by the Government to utilize the workforce elsewhere?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) NPCC Ltd. is a sick Public Sector Undertaking and has been incurring heavy losses since 1989 onwards due to high employment cost, surplus manpower, interest burden on loans, low recovery of outstanding dues from project authorities and insufficient generation of funds. Consequently, many units of Corporation have become non performing units. The

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Government is providing Non Plan Assistance to NPCC Limited for meeting the statutory liabilities for payment of salaries/wages of these non performing units. For this purpose, a total sum of about Rs. 95.84 crore has been release by the Government to NPCC Ltd. till date. Constant efforts are being made by the Management to improve the Order Book Position and gainfully employ the work force. Recently new projects have been taken up in the North East Defence Sector and other parts of the country.

Water Management

2219. SHRI ASHOK N. MOHOL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned "Water management majors to enter India" appearing in the *Hindustan Times* dated July 16, 2002;

(b) if so, the names of the global water management companies which have been awarded the contract for water management; and

(c) the other steps being considered by the Government for river-to-river water management?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (c) Yes, Sir. Water being a State subject, schemes are planned, formulated, implemented and funded by the State Governments. As reported by the State Government, there is a proposal to take up improvement of water supply and sewerage services in Bangalore city by taking up 'Delegated Management Contract' for a period of 5 years through private sector participation. Global Water management majors, Vivendi Water and ONDEO a subsidiary of Suez have shown interest in taking up Management Contract which is under consideration of Government of Karnataka.

Smuggling of Wild Animals

2220. SHRI Y.V. RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that a large number of turtles and other animals are being smuggled to Singapore and other countries; (b) if so, the details in this regard for the last three years and current year as well; and

(c) the action taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) Cases of seizures made by the enforcement agencies from time to time indicate that illegal trade across the international boundary in wild animals their parts and products by organised mafias does occur. The details of important seizures made during the last three years and current year is given at Annexure.

(c) Hunting of wild animals and training in wild life products is banned under the provisions of Wild Life (Protection) Act, 1972. The steps taken for effective implementation of the Act are as under:

(1) States taken at the State level:

- (i) State level and District level coordination committees have been set up in several States to prevent poaching and illegal trade in wildlife.
- (ii) State wild life Authorities carry out regular checking of the stock of dealers of animals products and birds.

(2) Steps taken at National level

- (i) Government of India has set up Regional and Sub-regional Offices for wildlife preservation in major export and trade centres of the country to prevent smuggling of wild animals and their products.
- (ii) Central Bureau of Investigation (CBI) has been empowered under the Wildlife (Protection) Act, 1972 to apprehend and prosecute wildlife offenders. Anti poaching/trading efforts are being coordinated with INTERPOL.
- (iii) Export of wild animals and their derivatives is prohibited under EXIM policy.

(3) Steps taken in International level

Government of India is a signatory to the Convention Trade in Endangered Species of Wild Flora and Fauna (CITES) for control of illegal trade in wildlife items.

Statement

Details of important seizures of wild animals, wild animals products and birds during last three years and current year as reported by Wild Life Regional offices of Ministry of Environment & Forests at Delhi, Mumbai, Kolkata & Chennai

SI. No.	Species	1999	2000	2001	2002
1.	Tiger	3 (skin)	4 (skin), 132 (claws)	_	_
2 .	Leopard	50 (skins)	150 (skins), 18000 (claws)	_	_
З.	Star tortoises		_	600	1011
4.	Snake skin and articles	47	2000	20	_
5.	Minitor lizard skin	11001	3	-	_
6.	Butterflies	1.97 Kgs	_	1600	
7.	Otter Skin	_	101		
8.	Mongoose hair	4.5 Kgs.			1000 Kgs
9 .	Rose ringed parakeet	25	73	3	
10.	Allexandrine parakeet		300	35	
11.	Blossom headed parakeet	4	17	_	
12.	Hill Myna	_	350		
13.	Pheasant		_	6	
14.	Red Munia		_	1200	
15.	Peregrine falcons		12	_	_
16.	Assorted Munia	125	_	_	
17.	Sea Cucumbers		_		25 Kgs
18.	Molluscs & Corals	_	_	_	3,00,000 pcs. o <i>Trochus</i> and <i>Turbo</i> species, 2500 kgs of <i>Tubipora musica</i> and 143 gunny bags of banneo marine products
19.	Green finch & black headed munia	_	8300	_	
20.	Allexandrine parakeet, Rose ringed parakeet, Blossom headed parakeet, Black headed Munia, White Breated Munia, Finches, Baya birds & Hill Myna	_	_	1000	

Protection of Dolphins

2221. SHRI M.K. SUBBA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the population of highly endangered aquatic mammal called Dolphins has been declining alarmingly particularly in Assam for a quite long time;

(b) if so, the reasons therefor; and

(c) the steps taken and programmes implemented for their promotion, protection and preservation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b) The population of Dolphins has been under decline throughout its range due to illegal hunting, habitat destruction, over exploitation of the fishes those are utilised by dolphin, reduced availability of water in the river due to diversion for irrigation and other purposes, etc.

(c) The steps taken for promotion protection and preservation of dolphins include-

- River dolphin is included in the Scheduled I of the Wild Life (Protection) Act, 1972, thereby getting the highest protection. Hunting and dealing in the products of dolphin is banned.
- Export-Import Policy of Government of India puts total ban on the export of all species of wild animals and their products.
- The trade of dolphin is regulated by the provisions of CITES (Convention on International Trade and Endangered Species of flora and fauna) to which is a signatory.
- State governments have notified important habitats of dolphin as National Parks and Sanctuaries. The Government of India provides 100% funding for both recurring and nonrecurring expenditure (other than salary of the staff) for such protected areas.

[Translation]

Office Expenses

2222. SHRI RAMDAS ATHAWALE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the year-wise expenditure incurred under various heads such as publicity, advertisements, hospitality, catering, opening ceremonies, seminars, conferences, tours (including foreign visits), STD and ISD telephone bills, electricity bills especially the electricity bills of airconditioners and coolers in various departments and undertakings under the Ministry during the last three years;

(b) whether the Government propose to launch any drive to cut down the expenditure being incurred under above heads;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Collection of Toll Tax by NHAI

2223. SHRI A. BRAHMANAIAH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether National Highways Authority of India (NHAI) has retained a foreign consultant to advise it on the toll fees to be collected on its highways;

(b) if so, whether NHAI is going to follow the international pattern of toll fees; and

(c) if so, the criteria fixed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) No, Sir.

(b) and (c) Do not arise.

Meeting of Economic Advisory Committee

2224. SHRI RAM MOHAN GADDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Economic Advisory Committee meeting was held on July 13, 2002;

(b) if so, whether any stress was made on the promise to clean up the Government's regulatory procedures including several growth hindering hurdles that have been placed in the name of environment protection; and

(c) if so, the details of steps taken by this Ministry in this regard?

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THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) Yes Sir.

(b) and (c) A comprehensive review of current regulatory procedures has been initiated. As a part of this exercise, High Level Official Working Group headed by Secretary Industrial Policy & Promotion has been setup to examine the extent procedures for investment approvals and implementation of projects and suggest measures to simplify and expedite the process for both public and private investments. The Ministry of Environment & Forests has been various measures to streamline and rationalize the environmental and forestry clearance processes, which inter alia, include:

- Investment limit for new projects has been raised from Rs. 50 crore to Rs. 100 crores for purposes of environmental clearance.
- Time limit of 60 days has been mandated for completion of public hearing.
- Setting up of non-polluting industries in the field of Information Technology service industries etc.
 has been made permissible in Coastal Regulation Zone of notified Special Economic Zone.
- Simplification of appraisal procedure in respect of proposals for forestry clearance.

Child Labour

2225. SHRI K. YERRANNAIDU: Will the Minister of LABOUR be pleased to state:

(a) the details of steps taken to check child labour in the country;

(b) whether the help of Non-Governmental Organisations has been sought for eradication of child labour;

(c) if so, whether a survey to assess the enormity of the problem has been conducted in the country; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) The Government of India has been implementing two schemes for the benefit of children withdrawn from work namely the Scheme of National Child Labour Projects (NCLPs) and the Scheme of Grants-in-aid to Voluntary Organisations. The major activity under the NCLP is the running of special schools/centres largely through Non-Governmental Organisations, for rehabilitation of children withdrawn from work through non-formal education, vocational training, nutrition, health care, stipends etc. Under the Scheme of Grants-in-aid, Non Governmental Organisations are assisted directly for taking up projects for the rehabilitation of child labour.

(c) and (d) Authentic information on child labour in the country is generated by the decennial census. According to the 1991 census, the number of working children in India is 11.28 million. The figures of the 2001 census have not been published.

Encroachments of National Highways

2226. SHRI IQBAL AHMED SARADGI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government propose to introduce a legislation for curbing encroachments on the National Highways are preventing congestion by empowering Highway Engineers and setting up highway tribunals;

(b) if so, the time by which the said legislation is likely to be introduced; and

(c) the extent to which it is likely to be helpful for smooth running of highways?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Yes Sir.

(b) Efforts are being made to introduce the bill in the current Session of Parliament.

(c) The proposed legislation for powers to the competent authority in the highway department for prevention of unauthorized occupation of highway land and their removal, control of access points to the National Highways, regulation of traffic and control of use of road land for public utility etc.

Budgetary Allocation to Research and Development

2227. SHRI RAGHUNATH JHA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Central Food Technological Research Institute (CFTRI) is the only institute which conducts all research on food processing despite the fact that 50% allocation from the ministry's budgetary resource is earmarked towards Research and Development activities; and

(b) if so, the reasons for not widening the Research and Development base?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) No, Sir.

(b) The scheme for financial assistance for Research & Development under the plan scheme of Ministry is open to all Research Institutions, Indian Institutes of Technology (IITs) Universities, Non Governmental Organisations (NGOs), State and Central Public Sector Organisations, Joint Sector and Assisted Sector institutions as also Private Sector institutions dealing with R&D work in food processing.

[Translation]

Construction of Bridge on NH Nos. 28 and 29

2228. YOGI ADITYA NATH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the places on the National Highway Nos. 28 and 29 where construction of a permanent bridge is under consideration;

(b) the time by which it is likely to be constructed; and

(c) the places on the said National Highways where bridges were constructed during the last three years and thereafter?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Following bridges on National Highway No. 29 are included in the Annual Plan 2002-2003:

- (i) Telgagra Bridge in Km. 188
- (ii) Beshwa Bridge in Km. 189
- (iii) Pipri Bridge in Km. 191

Four laning of National Highway No. 28 is envisaged under East-West Corridor of National Highway Development Programme (NHDP). Project preparation of Gorakhpur bypass has been taken up, which will include construction of a major bridge across Rapti river. Project preparation of remaining section of National Highway 28 is yet to be taken up.

(b) It is too early to indicate the dates of completion of the bridges at this stage.

(c) During the last three years, Ami bridge in km. 188 on National Highway 29 and one minor bridge in km. 44 on National Highway 28 have been completed.

[English]

Reemployment

2229. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal for reemployment of such people who have been rendered jobless due to international laws and treaty;

(b) if so, the details thereof; and

(c) the time by which funds are likely to be released to various Ministries to extend financial assistance for such displaced workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) Due to Globalization and Economic liberalization some employment opportunities in the older type of enterprises might have been reduced due to declining efficiency, but at the same time new employment opportunities are created in a number of new areas such as Information Technology, Tourism, Financial Services, etc.

During the period from 1992-93 to 1998-99, funds amounting to Rs. 2627.83 crore were transferred to National Renewal Fund (NRF) Public Account and expenditure of Rs. 2616.41 crore was incurred under NRF during the above period. Assistance from the NRF has been provided for implementation of voluntary retirement scheme in Central Public Sector Undertakings and counselling/re-training/redeployment scheme for workers rationalized from the organised sector. The NRF has since been abolished vide Notification dated 12.7.2000. However, budgetary support for the schemes implemented under NRF is continuing. Budgetary support for implementation of Voluntary Retirement Scheme in CPSUs is now being made available directly to the administration Ministries concerned and the scheme of retaining/ rehabilitation of employees availing VRS is being implemented by the Department of Public Enterprises w.e.f. 1.4.2001.

Agricultural Development in Maharashtra

2230. SHRI SADASHIVRAO DADOBA MANDLIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Maharashtra has submitted certain schemes relating to agricultural development to the Union Government for approval;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c) No proposal other than the on-going Central Sector/Centrally Sponsored Schemes, has been received by the Department of Agricultural and Cooperation from Government of Maharashtra.

Training Programme for Women by NVTI

2231. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of LABOUR be pleased to state:

(a) whether there is any provision for imparting professional training to women by National Vocational Training Institute (NVTI);

(b) if so, the details thereof; and

(c) the number of women who have been imparted training in each State particularly in Jharkhand and Bihar during last three years and current year?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) Yes, Sir.

(b) The National Vocational Training Institute (NVTI) for Women at Noida provides training in basic and advanced skill courses in trades, like Computer Operator and Programming Assistant, Electronic Mechanic, Desk Top Publishing, Architectural Draftsmanship, Dress Making, Secretarial Practices etc. It also provides training in post advance courses in Principles of Teaching (Instructor's Training Course) and Business Services. Short term courses are also conducted in the above trades.

(c) State-wise allocation of seats for women in Women ITIs Women Wings in General ITIs and in NVTI/

RVTIs (Regional Vocational Training Institutes) for Women is given in the Statement. Besides this there is reservation of seats for women in General ITIs.

Statement

State-wise allocation of seats for women in women Industrial Training Institutes (ITIs), Women wings in general ITIs/Private ITIs and in NVTI/RVTIs is given below

(Data as on November 2001)

Region	Total States
Delhi (P)	2712
limachal Pradesh	784
Rajasthan	916
Chandigarh	320
Jttar Pradesh (P)	4672
Jttaranchal (P)	608
Haryana (P)	2536
^o unjab	6018
Jammu & Kashmir	672
Karnataka	2252
Kerala	1784
Tamil Nadu	2182
Andhra Pradesh (P)	3880
Pondicherry	280
Nagaland	96
Meghalaya	100
West Bengal	604
Orissa	1872
Assam (P)	336
Bihar	432
Jharkhand (P)	416
Manipur	48
Tripura	84
Gujarat	2390
Madhya Pradesh	2656
Maharashtra	9360
Grand Total	48,010

(P) Provisional data

Closure of Industrial Units

2232. SHRI AJAY SINGH CHAUTALA: Will the Minister of LABOUR be pleased to state:

(a) the number of industrial units lying closed in the country at present, State-wise;

(b) the main reasons of the closure of these industrial units;

(c) the number of employees rendered jobless, alongwith the mandays lost as a result thereof and loss of production suffered during each of the last three years; and

(d) the steps being taken/proposed to be taken by the Government to revive those units and provide jobs to these unemployed workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) Based on the information provided by Labour Bureau, the statewise position in respect of number of closure during 2001 and 2002 (January-May) Statement is enclosed. Financial stringency, lack of demand and shortage of raw materials are the main reasons for closure.

(c) The number of workers affected due to closures was 15707, 11904 and 11017 during 1999, 2000 and 2001 respectively. Once permanent closure is effected, the question of mandays lost and production loss does not arise.

(d) Closure of units is normally effected only after all options for revival/rehabilitation have been explored. Safeguards are provided under the Industrial Disputes Act, 1947 to protect the interests of workers affected by such closures. A scheme for counseling, retraining and redeployment of rationalized workers of Central Public Sector Undertakings was also introduced in 2001-2002 with a thrust on self employment of the rationalized employees.

Statement

The number of closures during 2001 and 2002 (January-May): State-wise

States/Union Territories	2001 (P)	2002 (January- May) (P)
1	2	3
Andhra Pradesh		_
Arunachal Pradesh	_	N.A.

1	2	3
Assam		N.A.
Bihar	-	N.A.
Goa	7	
Gujarat	41	9
Haryana	1	1
Himachal Pradesh	5	1
Jammu & Kashmir	-	
Karnataka	7	4
Kerala	9	3
Madhya Pradesh	_	
Maharashtra	_	1
Manipur	_	
Meghalaya	_	
Mizoram		N.A.
lagaland		N.A.
Drissa	2	1
Punjab	1	
lajasthan	1	1
iikkim		N.A.
amil Nadu	7	
ripura	7	1
ttar Pradesh	39	N.A.
/est Bengal		N.A.
ndaman & Nicobar Islands	_	
handigarh	10	1
adra & Nagar Haveli	-	
elhi	-	1
aman & Diu		
akshadweep	-	
ondicherry	6	1

N.A. Not available

(P) Provisional)

Source: Labour Bureau, Shimla.

Subsidised Helicopter Services to North East

2233. DR. MANDA JAGANNATH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to subsidise helicopter services in order to ease problem of poor connectivity in the North East;

- (b) if so, the States to be covered thereunder; and
- (c) the percentage of subsidy to be given?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) Yes, Sir.

(b) and (c) Pawan Hans Helicopters Limited (PHHL) has been operating helicopter services in Arunachal Pradesh, Sikkim and Meghalaya. Besides, a Dauphin helicopter of PHHL is also deployed by Ministry of Home Affairs at Guwahati every year from October to May for transportation of VIP and other senior officials. Recently, Government has also approved operations of helicopter by PHHL in the State of Tripura. Government has agreed to provide 75% as subsidy for helicopter operations by PHHL in these North Eastern States.

More Airports in Gujarat

2234. SHRI P.S. GADHAVI: Will the Minister of CIVIL AVIATION be pleased to state:

 (a) whether political organisations and public representatives of Gujarat have made requests to the Union Government for setting up more airports in Gujarat;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) No proposals have been received by the Government for setting up more airports in Gujarat.

(b) and (c) Do not arise.

Annual Action Plans of SPCBs

2235. SHRI A. VENKATESH NAIK: SHRI PRAKASH V. PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government have recently directed the State Pollution Control Boards (SPCBS) to prepare annual action plan for pollution control;

(b) if so, the details thereof;

(c) whether the Union Government have issued any guidelines to the States in this regard;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the names of States who have submitted the annual action plan to the Union Government; and

(f) the funds reimbursed to the State Governments under various centrally sponsored schemes during the last three years, State-wise?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (e) The Central Pollution Control Board (CPCB) wrote to all the State Pollution Control Boards in March this year to prepare the Annual Action Plan for the year 2002-2003 highlight the activities which would be taken up during the year indicating targets set against each activity. Guidelines have been issued to include the following in the action plans:-

- Industrial pollution control
- Area specific action plans
- · Laboratory management

The action plans have been received from the State Pollution Control Boards of Gujarat, Himachal Pradesh, Jharkhand, Kamataka, Rajasthan, Tamil Nadu, Uttranachal and West Bengal.

(f) The funds released to the States/Union Territories during the last three years are given at statement.

Statement

Funds Released to various States/Union Territories during the last three years

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(In	Rupees)

······································			(In Rup e	
States/Union	1999-2000	2000-01	2001-02	
Andhra Pradesh	68026775	516680	11804525	
Arunachal Pradesh	875000	0	100000	
Assam	387880	101757	386613	
Bihar	260530	39912073	2711625	
Chandigarh	0	27778	5556	
Delhi	13500000	8150000	725892000	
Goa	74360	0	181120	
Gujarat	172103540	51 45783 0	110406460	
Haryana	148278715	69798285	230016667	
limachal Pradesh	119545	1217818	208127	
lammu & Kashmir	1000000	0	500000	
Karnataka	43911095	32411785	3159265	
Kerala	487500	1217110	1590287	
akshadweep	15100	8940	9290	
Madhya Pradesh	115365125	71902587	815995	
Maharashtra	25913515	12202403	300420000	
Manipur	1006730	520440	31850	
Meghalaya	1233100	2502500	3499583	
Mizoram	800000	0	0	
Nagaland	1335000	897400	0	
Drissa	801160	9117337	30698194	
Punjab	129774130	66703610	157136435	
Pondicherry	45840	791675	38568	
Rajasthan	5170340	1075893	979677	
Sikkim	800000	860400	0	
Famil Nadu	108187355	291055438	745469745	
Tripura	852020	59020	13880	
Uttar Pradesh	798966785	591791624	825253675	
West Bengal	4000000	1500000	50094820	

Collection of Passenger Service Fee

2236. SHRI RAMJEE MANJHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether airlines collect Passenger Services Fee (PSF) on behalf of the AAI and after deducting collection charges of Rs.1/- per passenger pay the balance to the AAI;

(b) if so, the total amount thus received from PSF from airlines during the last three years and the total amount of the PSF due from the airlines as on date; and

(c) the steps taken to realise the due with interest?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK): (a) Yes, Sir.

(b) and (c) Airports Authority of India (AAI) has, during the last three years, received Passenger Service Fee (PSF) of Rs. 121.82, Rs. 138.55 and Rs. 374.71 crores in 1999-2000, 2000-2001 and 2001-2002 respectively from the airlines. All operators are paying PSF regularly to AAI.

Plantation of New Trees

2237. SHRI Y.V. RAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether National Highways are being widened throughout the country;

(b) if so, whether in the process of widening the roads trees on either side of the roads are being cut down without planting new trees;

(c) if so, whether the Government are aware that this is likely to cause a lot of pollution hazards particularly on the Highways; and

(d) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) Yes, Sir. Many sections of National Highways are being widened.

(b) to (d) During widening and improvement of National Highways existing trees are generally preserved as far as possible. Where the removal of existing trees is unavoidable, compensatory plantation equal to twice the number of trees to be cut is done as per policy of the Government.

National Transport Policy

2238. SHRI SHRINIWAS PATIL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government propose to formulate a National Transport Policy and draft an Urban Transport Act in about a year's time;

(b) if so, the details thereof;

(c) whether the new transport policy would help to provide adequate and affordable mobility at a reasonable speed to all sections of society;

(d) if so, whether the Government propose to seek legislative assistance as resource generation mechanism for financing urban transport projects; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI): (a) to (e) Several Ministries/ agencies of Government of India such as Ministries of Railways, Road Transport and Highways, Shipping, Civil Aviation and Urban Development and Poverty Alleviation are responsible for different segments of transport. An Integrated Transport Policy document has been finalised by Planning Commission in October, 2001 covering a wide range of policy issues relating to various modes of transport. These include expansion, modernisation and technology upgradation, pricing and financing, energy and environment, private sector participation, regulatory framework and organisational structure. The approach to transport policy outlined in this document indicates the broad direction in which policy in each mode must evolve. Detailed planned targets a priorities for each mode has to be outlined in successive plan documents.

The objective of the Integrated Transport Policy is to meet the growing transport demand by creating a system in which various modes complement each other, interface appropriately and compete with each other wherever necessary to ensure that each mode operates efficiently.

Ministry of Urban Development and Poverty Alleviation, who are responsible for urban transport, have informed that there is a consensus for comprehensive legislation for Urban Transport and that a model central legislation should be enacted and suitable resource generation mechanism has to be devised to promote Urban Transport projects. The Ministry has not indicated any time frame.

Rehabilitation of Child Labour

2239. SHRI C.K. JAFFER SHARIEF: Will the Minister of LABOUR be pleased to state:

(a) whether there are some poverty eradication programmes in operation in the States for the rehabilitation of child labour and to bring them into the mainstream of formal education system;

(b) if so, the details thereof, State-wise;

(c) whether India is being assisted financially by the International Labour Organisation for the success of the National Child Labour Projects; and

(d) if so, the names of the States in which these programmes are under operation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) There is no specific poverty eradication programme for the rehabilitation of child labour. However, the Ministry of Rural Development is implementing programmes for wage employment namely Sampoom Gramin Rozgar Yojana (SGRY) and self employment namely Swarn Jayanti Gramin Swarojgar Yojana (SGSY) in rural areas of the country.

(c) and (d) The scheme of National Child Labour Projects (NCLPs) is a Central Sector Scheme, fully funded by Government of India, being implementing in 100 districts in the country. The total outlay for the scheme was Rs. 249.60 crore for the 9th Plan. ILO is implementing the Integrated Area Specific Projects in five districts namely Mirzapur and Ferozabad (Uttar Pradesh), Jaipur (Rajasthan) and Virdhunagar and Coimbatore (Tamilnadu) since 2000, through the NCLP societies. The expenditure incurred till June 2002 was Rs. 5.29 crore.

Food Processing Industries

2240. SHRI PRABHUNATH SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state: (a) the steps the Government propose to take to encourage development of Food Processing Sector;

(b) the reasons for not fixing any targets in this sector;

(c) whether there is any proposal for liberal, assured and easier finance for this sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) and (b) Food Processing sector has been accorded priority attention by the Government. However, since food processing includes both in the organised and unorganised sectors, no specific financial or physical targets could be set by the Government. However, the Ministry of Food Processing Industries under its Plan schemes provides financial assistance to private industries, public sector undertakings, non-Governmental organizations, co-operatives, Human Resource Development and Research & Development Institutions, etc., for the development of Food Processing Sector.

(c) and (d) Food processing industries have been included in the list of priority sector for bank lending. Approval for foreign direct investment in automatic route is available for most of the processed food items except alcohol and beer and those reserved for small scale sector, subject to certain conditions.

Import of Parent Level Breeding Stock

2241. SHRIMATI RENUKA CHOWDHURY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have reconsidered its decision on the issue of import of parent level breeding stock into poultry industry;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV): (a) As per the existing import policy, the import of parent level breeding stocks is in the restricted list. There is no proposal under consideration to change the present policy.

(b) Does not arise.

1

Maharashtra

3

1

(c) The import of parent level breeding stock is restricted and allowed once to poultry organizations maintaining Grand Parent stocks to test the performance of the stock maintained with the objective to attain selfsufficiency in production of quality chicks within the country.

Mobile Science Exhibition Unit

2242. SHRI R.L. JALAPPA: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the number of Mobile Science Exhibition Units operating in the country including Karnataka, Statewise;

(b) whether Visveswaniah Industrial and Technological Museum, Bangalor is proposed to be provided with more Mobile Science Exhibition Units to cover the entire Karnataka State; and

(c) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN): (a) 22 Mobile Science Exhibition Units are operating in the country including Karnataka. The State-wise information is in Statement.

(b) and (c) No, Sir. The State of Karnataka has already three Mobile Science Exhibition units in operation.

Statement

State	Place	Number of MSE units
1	2	3
Andhra Pradesh	Tirupati	1
Assam	Guwahati	1
Bihar	Patna	1
Delhi	Delhi	1
Goa	Goa	1
Gujarat	Dharampur	1
Haryana	Kurukshetra	1
Karanataka	Bangalore	2
Kamataka	Gulbarga	1
Kerala	Calicut	1
Madhya Pradesh	Bhopal	1

Maharashtra	Nagpur	1
Orissa	Bhubaneswar	1
Orissa	Dhenkanal	1
Tamil Nadu	Tirunelveli	1
Uttar Pradesh	Lucknow	1
West Bengal	Kolkata	1
West Bengal	Purulia	1
West Bengal	Bardhaman	1
West Bengal	Siliguri	1
	Total	22

2

Mumbai

[Translation]

Construction of Major/Medium Irrigation Projects

2243. SHRI Y.G. MAHAJAN: SHRIMATI JAS KAUR MEENA: SHRI IQBAL AHMED SARADGI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the target fixed for construction of major and medium irrigation projects in the States during the Tenth Five Year Plan; and

(b) the funds earmarked for the purpose?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) and (b) Irrigation being a State subject, the planning, funding and execution of irrigation projects is done by the State Governments themselves as per their own priorities. Targets for construction are dependent on a number of factors including availability of funds.

MR. SPEAKER: The House stands adjourned to meet tomorrow, the 30th July, 2002 at 11 a.m.

11.08 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 30, 2002/Sravana 8, 1924 (Saka) © 2002 By Lok Sabha Secretariat

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